Agrahayana 4, 1886(Saka)

LOK SABHA DEBATES

(Tenth Session)



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^{*}The sign + marked above the name of a member indicates that the question was actually asked on the floor of the house by that member.

LOK SABHA

Wednesday, November 25, 1964/Agrahayana 4, 1886 (Saka).

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

Fire in L.I.C. Building in Delhi

+

Shri Surendra Pal Singh:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri Rameshwar Tantia:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:

*186. ≺

Shri S. C. Samanta:
Shri Subodh Hansda:
Shrimati Savitri Nigam:
Shri Yashpal Singh:
Shri Daljit Singh:
Shri Bishwanath Roy:
Shri Brajeshwar Prasad:
Shri Kajrolkar:
Shri D. C. Sharma:
Shri Onkar Lal Berwa:
Shri Gulshan:
Shri Karni Singhji:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the enquiry instituted to probe into the causes of the recent fire in the L.I.C. building on Asaf Ali Road, Delhi has been completed; and
 - (b) if so, the findings thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, the police enquiry has been completed.

(b) The fire appears to have been caused by human negligence presumably by dropped cigarette or bidi ends 578 (Ai) LSD—I. Shri Surendra Pal Singh: There is an apprehension in the minds of the public that in addition to some damage to furniture and stationery, etc., some very important files and records have also been damaged by this fire. May we know if this enquiry has revealed or thrown some light on this aspect of the matter?

Shri L. N. Mishra: Except the damage to stationery, etc. referred to by the hon. Member, no important document has been destroyed.

Shri Surendra Pal Singh: Sometime before this incident, there was another fire in the LIC buildings in Parliament Street the details of which are known to the Government. May we know if there is any similarity between these two cases or the circumstances under which these two fires started?

Shri L. N. Mishra: I do not think so.

Shrimati Savitri Nigam: May we know what precautions have been taken to see that such occurrences are not repeated again, because this is the second time that a fire has occurred in the LIC?

Mr. Speaker: She may suggest to the Minister to preach against smoking!

Shri Basumatari: May I know if there is any indication of sabotage in this incident?

Mr. Speaker: The answer has been given; where do we get sabotage?

श्री गुलशन: क्या सरकार यह विचार कर रही है कि दफ्तरों में सिगरेट पीने की मनाही कर दी जाये क्योंकि इस के कारण इतने बड़े बड़े पक्के दफ्तरों में ग्राग लग जाती है ?

श्री ल॰ ना॰ मिश्राः : यह मृश्किल बात है।

श्री गुलशन: .जो ग्राग लग जाती है वह मश्किल नहीं है ?

Shrt Kapur Singh: It is a very important question that my hon. friend has asked. Let us have a serious answer to that, Sir.

प्राप्यक्ष महोदय : वह कहते हैं कि गवर्नमेंट के लिए यह करना मुश्किल है।

Shri Kapur Singh: What is the difficulty about it?

Mr. Speaker: I cannot argue with him. The answer has been given. I cannot go further. I suggested to Shrimati Savitri Nigam also that they may preach against smoking!

की भशपाल सिंह: क्या सरकार बतलाने की कृपा करेगी कि क्या इस श्रग्निकांड में देश द्रोहियों का भी हाथ है ?

श्री ल० ना० मिश्राः जी नहीं।

श्री हक्त चन्द कठ्यायः में जानना बाहता है कि यह जो ग्राग लगी थी ग्रौर जो इस से पहले जाग लगी थी इन दोनों की तुलना में किस में ज्यादा नुकसान हुआ ? श्रीर आप की आंच के अनुसार कौन दोषी पावा गवा ?

की ल॰ ना॰ मिका: एनक्वायरी भी दोनों में हुई और दोषी भी दोनों में पाए गए, लेकिन क्या नुक्सान हुन्ना इस की सूचना मेरे पास नहीं है।

श्री हकम चन्द कछवाय : कितने दोषी पाए गए ?

श्री स॰ मा॰ मिश्व : इस ग्राग के बारे में चौकीदार पर शंका है कि वह बीड़ी या सिगरेट पीते हुए उसे छोड ग्राया । पहली भाग के बारे में इत्तला मेरे पास नहीं है।

श्री स्रोंकार लाल बेरवा : मैं जानना चाहता हूं कि जो कर्मचारी इस कमरे में था क्या उस के कोई पाकिस्तानी भी रिश्तेदार हैं इस की जांच की गयी ?

Oral Answers

श्री ल॰ नर्रं मिश्र : मेरा तो खयाल है कि ऐसी बात नहीं है।

श्री ग्रोंकार लाल बंदवा: ग्रापने जांच ही नहीं की, तो फिर खयाल क्या हो सकता

ग्रध्यक्ष महोदय: जब तक किसी मान-नीय सदस्य के पास कोई खाना सब्त न हो तब तक इस तरह की बात कहना दुरुस्त नहीं हैं।

Shri Nambiar: May I know whether any files involving enquiries about the conduct of certain high officials were burnt out in this fire?

Shri L. N. Mishra: I do not think so, Sir.

Shri Jaipal Singh: In the earlier answer, the Minister said that it was caused by a cigarette. Later on in reply to a supplementary he said it was a biri. I submit there is a very big difference between the two.

Shri Narendra Singh Mahida: Is the Minister aware that the fire has been caused by an electric short-circuit?

Shri L. N. Mishra: No. Sir.

Shri Kapur Singh: May I know what is the precise nature of the difficulty or difficulties which the Government have in mind when they say that prohibition of smoking in public buildings to protect costly public properties is difficult or impossible?

Shri L. N. Mishra: I never said it is impossible. I said, it is difficult. It is a suggestion for action.

Shri Kapur Singh: What is the precise nature of the difficulties? Are they psychological? Are you a smoker yourself?

Shri L. N. Mishra: I am not a smoker.

Mr. Speaker: This would imply whether the Speaker is a smoker himself.

Shri Kapur Singh: No. Sir: I was addressing the Minister direct.

Mr. Speaker: What would the record show? After three years at least we should develop this attitude that we should address the Chair. The Minister should be addressed in the third person.

Shri Kapur Singh: A direction may be given to scribes to indicate that I was addressing the Minister direct.

Shri Oza: If a biri or cigarette can set fire to the LIC building, then the whole Secretariat in these 17 years would have been on fire at sometime or other. Therefore, is he considering having a further probe into the matter?

Shri L. N. Mishra: There is ample proof that this fire was caused by a biri or cigarette end.

Migration from East Pakistan

+ Shri Bibhuti Mishra: Shri K. N. Tiwary: Shri P. C. Borooah: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri P. R. Chakraverti:

Shri S. M. Banerjee: Shri Onkar Lal Berwa:

Shri Gulshan:

Shri Yashpal Singh:

•187. dr. Ranen Sen: Dr. Saradish Roy:

Shri Dinen Bhattacharya:

Shri Umanath:

Shri M. N. Swamy:

Shri A. K. Gopalan:

Shri Sivamurthi Swamy: Shri Gokulananda Mohanty:

Shri Rama Chandra Mallick:

Shri Vishwa Nath Pandey:

Shri R. S. Pandey:

Shri D. C. Sharma:

Will the Minister of Rehabilitation be pleased to state:

(a) the total number of East Pakistan refugees who have migrated to India since January this year;

- (b) how many of them have so far been rehabilitated and in which States or Union territories:
- (c) how many of them are still in the camps awaiting rehabilitation and how they are encamped in various States; and
- (d) the steps taken or proposed to be taken to check their influx India?

The Deputy Minister in the Ministry of Rehabilitation (Dr. M. M. Das): (a) 7,94,312 persons as reported upto 21st November, 1964.

- (b) The information is being collected from the various State Governments and will be laid on the Table of the Sabha.
- (c) 2,79,886 persons. There is provision generally for tents and/or basha type of hutment accommodation.
- (d) It is proposed to take up with the Pakistan Government, at the next conference of the Home Ministers' of the two countries, the question of the continuing influx and to stress on them the need for taking immediate and effective steps to create conditions which will put an end to this continued influx.

श्री विभृति मिश्र : पुनर्वास मंत्री जी बार बार बयान देते रहते हैं कि ईस्ट पाकि-स्तान से बराबर लोग श्राते रहते हैं। मैं जानना बाहता हं कि होम मिनिस्टर्स कानफरेंस के घलावा सरकार ने कोई और सिक्रय कदम उठाया है कि पाकिस्तान से लोगों का इधर भाना रुके ?

Dr. M. M. Das: We have taken steps in other directions also. the Government of India has decided that no migrant who comes to this country without a migration certificate will be entitled to rehabilitation benefits. In this connection, discretion is given to the Chief Ministers of West Bengal, Tripura and Assam, in hard cases to make them entitled to rehabilitation benefits.

श्रो विशूमि मिश्र : जिस्सुसमय हिन्दुस्तान श्रोर पाकिस्तान बना उस समय यह ध्यान में रखा गया था और यह सिद्धान्त माना गया था कि जो जहां है वहां रहेगा श्रोर कोई भी श्रादमी साम्प्रदायिक बेसिस पर्द्भूनहीं निकाला जायगा । लेकिन इस के बावजूद भी पश्चिमी पाकिस्तान के श्रलावा पूर्वी पाकिस्तान से भी लोग बराबर श्रा रहे हैं और हमारे मंत्री जी बयान देते रहते हैं कि लोग श्रा रहे हैं । मैं जानना चाहता हूं कि इस को रोकने के लिए हमारी सरकार ने होम मिनिस्टर्स कानफरेंस के श्रलावा और कीन सा सिश्रया कदम उठाया है ?

Dr. M. M. Das: The first step was the Home Ministers conference. Secondly, the steps we have taken have already been mentioned.

श्री क॰ ना॰ तिवारी : ग्रव तक जितने ईस्ट बंगाल से शरणार्थी ग्राये हैं उन में से कितने बिहार के चम्पारन जिले में भेज गये हैं ग्रीर उन में फिशरमैन, एस॰ टी॰ सी॰ ग्रीर एग्रीकलचिरिस्ट्स कितने हैं ? इन में कितने कैम्प में हैं ग्रीर कितने बसाये गये हैं।

म्रध्यक्ष महोदय : यह तमाम डिटेल्स तो उन्हें नहीं मालूम होंगी ।

Shri D. N. Tiwary: May I know whether the Government has thought over the necessity and desirability of making a claim on Pakistan for extra lands so that these refugees could be rehabilitated?

Dr. M. M. Das: I think we should wait for the conference of the Home Ministers of these two countries.

श्रीक०ना० तिवारी : मैं ने पूछा याकि

श्रध्यक्ष महोदय : चम्पारन जिले में जो भेजे गये हैं उन की कितनी तादाद है यह श्रौर दूसरे डिटेल्स जो माननीय सदस्य ने पूछे वे सब नहीं बतलाये जा सकते क्योंकि मंत्री महोदय को वह सब मालूम नहीं होंगे।

Shri P. C. Borooah: May I know whether it has come to the notice of the Government that unofficial voluntary exchange of properties are taking place between the minorities of East Pakistan on the one hand and Assam on the other in a very successful way; if so, whether the Government has any proposal to take up the matter with the Pakistan Government to give sanction to these transfers for the benefit of the minorities in both the countries?

Dr. M. M. Das: Yes, Sir; we will consider that question.

न्नाध्यक्ष महोदय : श्री जगदेव सिंह सिद्धान्ती ।

श्री जगदेव सिंह सिद्धान्ती : ग्रगले प्रश्न पर मैं जोर से बोलूंगा ।

श्राध्यक्ष महोदय: मैं ने कोई वायदा नहीं कर लिया कि ग्रगले प्रश्न पर मैं उन्हें जोर से बोलने की इजाजद दूंगा।

श्री जगदेव तिह तिद्धान्ती: मुझे ग्रांशा है कि ग्राप जरूर मुझे इजाजत देंगे।

ग्रध्यक्ष महोदय : इस पर माननीय सदस्य ग्रगर कोई प्रश्न नहीं पूछना चाहते हैं तो वे बैठ जायें।

Shri S. M. Banerjee: I would like to know what is the total number of those displaced persons who have crossed over to India from East Pakistan without migration certificates, and what is going to be the ultimate fate of those refugees?

Dr. M. M. Das: Sir, out of the 7,74,715 migrants who have crossed over to this country till 31st October, 1964, the total number of those who came with migration certificates is only 2,21,426.

Shri S. M. Benerjee: Sir, my question has not been answered.

Mr. Speaker: The answer to the first part of his question can be got by substracting one from the other.

Shri S. M. Banerjee: I want to know what is going to be the fate of those who have come without migration certificates because their number is more—about 4 lakhs.

The Minister of Rehabilitation (Shri Tyagi): Out of those who entered India up to 31st October, all who wanted relief and rehabilitation benefits have been given such benefits. This restriction only comes into effect from 1st of November, and during this period hardly there were any families which entered India without migration certificates and wanted relief and rehabilitaion benefits. Therefore, that The question does not arise. Ministers of the three States will exercise their discretion in deserving cases if there are any.

श्री श्रोंकार लाल बेरवा: 12 श्रक्तूबर को पाकिस्तान के श्रय्यूब खां ने प्रधान मंत्री जी का स्वागत किया श्रीर उधर पूर्वी पाकि-स्तान में हिन्दुश्रों को मुसलमान बनाया गया, क्या यह भी सूचना सरकार को मिली है, यदि हां, तो इस के लिए सरकार ने क्या किया है ?

श्री त्यागो : ऐसी कोई सूचना सरकार को नहीं मिली है ।

श्री गुलक्षन : क्या मैं यह जान सकता हूं कि पूर्वी पाकिस्तान से भ्राने वाले शरणाधियों में शैड्यूल्ड कास्ट्स श्रौर बैकवर्ड क्लासेज़ के भी व्यक्ति हैं?

Dr. M. M. Das: Certainly there may be some number of migrants belonging to these castes, but we have not got separate figures.

श्री यशपाल सिंह: क्या सरकार के पास इस तरीक़ का कोई हिसाब है कि कितने लोग प्राते हैं श्रीर ग्रा कर के वापिस चले जाते हैं श्रीर इस तरह सरकार के जो शिविर हैं उन में गड़बड़ डाल कर फिर चले आराते हैं?

श्री त्यागी: जितने झाते हैं सब के सब सरकारी कैम्पों में नहीं झाते हैं बिल्क आधे ऐसे हैं जो अपने रिस्तेदारों में या अपनी पुरानी जानपहचान की जगहों पर चले जाते हैं इसिलए उन के जाने झाने की बाबत सरकार के पास कोई इसिला नहीं है लेकिन जो कैम्पों में हैं उन की बाबत सरकार के पास इसिला है। काफ़ी तादाद में ऐसे लोग आ रहे हैं जोकि एक कैम्प को छोड़ कर दूसरी जगह अपने ठिकानों को चले गये हैं,।

Shri Sivamurthi Swamy: May I know whether the central Ministry has consulted the State Governments to settle these refugees who are coming from Pakistan on the ayacut areas of the irrigation projects in the States because they require the population to be increased to utilise the irrigation facilities from the reservoirs under these schemes?

Dr. M. M. Das: The camps for the new migrants have been in different States and their number is more than 100. With regard to the camps that have been set up under the State Governments consultation has taken place between the Centre and the State Governments about rehabilitation.

Shri Sivamurthi Swamy: That was not my question.

Mr. Speaker: He was asking about settling those refugees in irrigated areas.

Dr. M. M. Das: It depends upon the State Governments. They have got their own proposals.

श्री भागवत शा श्राजाव : माननीय मंत्री के उत्तर के श्रनुसार 7 लाख श्रीर कुछ हजार श्राये हुए व्यक्तियों में 2 लाख 79 हजार श्राभी तक कैम्पों में हैं, क्या मैं जान सकता हूं कि माननीय मंत्री की योजना इन विस्थापितों के पुनर्वास करने की है श्रीर यह कब तक संभवतः सफल हो सकती है ?

श्री रक्ष्यों: इस में बहुत लम्बा ग्रसी लगेगा। ग्रसल में जितनी संख्या उन लोगों की है जो कि मारत में ग्राये हैं, उन सब ने सरकार से विस्थापित होने की मांग नहीं की है ग्रीर बह श्रपने ग्राबादी के साथ इधर, उधर रहे हैं लेकिन काफी संख्या एसी है, आधे के करीब ऐसे हैं कि जो कि कैम्पों में मा गए हैं श्रीर श्रलवत्ता उनको बसाने की जिम्मेदारी सरकार की है। इसके लिए ग्रलग अलग राज्य सरकारों ने अपनी ग्रपनी तादाद दे दी है कि जितने कि वह बसा सकते हैं भीर उनके लिए जमीनों के रिक्लेमेशन का काम खला कर बहुत जल्द उनको बसाने की कोशिश की जायेगी।

श्री शिव नारायण: श्रभी मंत्री जी ने यह कहा कि जो लोग श्रपनी फैंम्लीज में रह जाते हैं, लौट जाते हैं, ऐसे लोगों की चैंकिंग करने का सरकार ने क्या इंतजाम किया है श्रीर यह किस की जिम्मेदारी है, सैंट्रल गवर्नमेंट की जिम्मेदारी है या स्टेट गवर्नमेंट की जिम्मेदारी है ?

श्री त्थागो: मैं यह बात साफ कर देना बाहता हूं कि अगर कोई परिवार हिन्दुस्तान में श्रोने के बाद फिर अपनी पुरानी जमीन पर पाकिस्तान में जाकर कब्जा करता हूं और हमारी सरकार की यह ख्वाहिश है कि अगर यह हालत हो जाये कि जितने भी लोग यहां आये हैं उन लोगों को फिर अपनी जमीन पाकिस्तान में मिल जाये और वह अमन के साथ अपने पुराने घरों में जाकर बस सकें तो इससे अच्छी कोई दूसरी बात और नहीं होगी ।

श्री शिव नारायण : श्रीमन्, ऐसे लोग जो कि बिना परिमट के लौट जाते हैं और जो एक बगावत के बीज बोते हैं उन के बारे में श्राप क्या बीकिंग करने जा रहे हैं ? Shri S. N. Chaturvedi: May I know whether Government have assured themselves that the people who are migrating from Pakistan are not doing so because of harassment there or because the conditions there are not still secure for their stay? If not, why have the rehabilitation benefits been withdrawn from these people?

Dr. M. M. Das: We cannot deny the the fact that the migrants from East Pakistan are coming to this country because of want of security to their life, their property, the honour of their womenfolk and so on.

Shri S. N. Chaturvedi: The latter part of my question has not been answered. Why were the rehabilitation benefits withdrawn from them?

Shri Tyagi: It was replied the other day.

Shri Hem Barua: May I know if it is not a fact that this continued exodus of minorities from East Pakistan, as the Minister has revealed only indicates continued insecurity to property and life of the minorities in Pakistan? If so, without trying to make the conditions safe for them, according to the Nehru-Liaquat Pact, why is it that Government have adopted such stringent measures as not to recognise the refugees as refugees if they come without any migration certificates?

Shri Tyagi: As I had explained the other day, the process of issuing migration certificates has been liberalised and more than half of the people are now getting their migration certificates without undergoing a lot of red tape. It is easily given. Therefore, we have decided that only those people will be given relief and rehabilitation benefits as bring migration certificates. Otherwise, there is the risk of many other people trying to infiltrate into the camps and create trouble.

Shri Basumatari: May I know whether it is a fact that when our hon. Minister visited Assam, looking to the willing work of the refugees in Assam,

he promised that they would be provided with lands and implements for cottage industries for the development of those people; if so, how far has he implemented his promises?

Dr. M. M. Das: The Assam Government has taken up this question in right earnest. Only the other day we sanctioned, if I remember aright, Rs. 84 lakhs and odd for the establishment of industries and reclamation of land, contour bunding in the Garo Hills and other things, and the process is continuing.

Deportation of Pakistani Infiltrants

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Shri P. C. Boreeah:
Shri Hem Barua:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:

Will the Minister of **Home Affairs** be pleased to state:

- (a) whether it is a fact that deportation of Pakistani infiltrants from Assam had been suspended on the 30th September, 1964;
- (b) the circumstances necessitating such suspension; and
- (c) how many cases of deportation were at that time pending before the tribunals?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) and (b). During the period from the 29th September to the 9th October, 1964, when the procedures under the Foreigners (Tribunals) Order, 1964, which was promulgated on the 23rd September, 1964 were being finalised, the issue of quit notices had to be suspended.

(c) 616.

Shri P. C. Borooah: May I know whether it is a fact that to avoid false propaganda by the Pakistan press and Government on the eve of the Indo-Pak Home Ministers' Conference the Government issued a direction to the Government of Assam to slow down the pace of deportation; if not, why has the rate of

deportation abruptly fallen and slowed down to such an extent?

shri Hathi: No instructions were issued to the Assam Government to slow down the rate of deportation as stated by the hon. Member. happened was that we were revising the procedure for issue of quit notices Originally, as the procedure stood, the competent authority, that is, Superintendent of Police or the Police Commissioner, issued quit notices and the persons left or did not leave; but in order to introduce an element of judicial scrutiny also and to give them a chance if they wanted to be heard before a tribunal, this procedure was However, deportation has revised. not been slowed down; quit notices were suspended.

Shri P. C. Borooah: May I know whether the Government is aware of the fact that the slowing down of deportation from Assam together with the increasing number of infiltrants into Assam has created a serious law and order situation; if so, what steps is Government going to take to quicken the pace of deportation?

Shri Hathi: We have not received any information from the Assam Government to the effect that there has been slow progress in deportation which has resulted in the law and order situation getting deteriorated.

Shri Hem Barua: May I know if the attention of Government is drawn to a report submitted by General Cariappa, who visited East Pakistan some time back, to the effect that Muslims who were deported were served peremptory orders to quit without their papers and documents being properly verified or verified at all and certain instances of this nature are already brought by General Cariappa to the notice of the Home Minister; if so, what is the actual position?

Shri Hathi: I have not read this report which the hon. Member refers to, but at the conference of the Home Ministers, the Pakistani Delegation did suggest that some of the Muslims who

had been deported were Indian nationals and that their cases have not been examined. We denied these charges and to make sure that there is a judicial scrutiny also we have revised this.

श्री प्रकाशबीर शास्त्री: मैं यह जानना चाहता हूं कि श्रवैध रूप से श्राए हुए इन पाकिस्तानियों के निष्कासन के लिए जो विशेष न्यायालय बनाए गए थे, उन में कितने केसिज में निर्णय दिये गये, जिनके श्राधार पर उन लोगों को पाकिस्तान भेजा गया श्रीर बार्डर का जो हिस्सा खाली कराना है, उसको खाली कराने की दिशा में क्या प्रगति हुई है ?

श्री हाथी: ट्रिब्यूनल के पास 31,756 के शिख आये थे और इस साल के सितम्बर तक 31,110 लोगों को रिपोर्ट किया गया है। 31,756 cases went before the tribunal; out of that 31,110 were held to be Pakistanis. The number of cases pending is 616.

श्री प्रकाशवीर शास्त्री : मेरे प्रश्न का दूसरा भाग यह था कि बार्डर को खाली कराने की दिशा में क्या प्रगति हुई है।

श्री हायो : श्रासाम गवर्नमेंट ने इस बात का सरवे करने के लिए एक स्पेशल श्राफ़िसर की नियुक्ति की है कि वहां पर कितने फेमिलीज को अपरूट करना सम्भव है । शायद श्राठ हजार फ़ेमिलीज का श्रन्दाजा है । श्रागे कार्यवाही हो रही है ।

Dr. Sarojini Mahishi: Is it a fact that infiltrants entering India from East Pakistan are settling on the border and trying to rename the colony in which they are living after the name of the village which they left in East Pakistan and, if so, may I know the action taken by the Government in this regard?

Shri Hathi: I have no information.

श्री जगदेव सिंह सिद्धान्ती: पाकिस्तान सरकार की दुरिभसिन्धि से पाकिस्तानी श्रासाम में घुस रहे हैं, ताकि एक सम्प्रदाय विशेष की जनसंख्या में वृद्धि की जाये, इस बात को दृष्टि में रख कर क्यों नहीं सरकार दृढ़ता से उनको बाहर निकाल डालती?

श्री हायो : सरकार दृढ़ता से उनको बाहर निकाल रही है श्रीर अब एक लाख से ज्यादा श्रादमियों को डिपोर्ट कर दिया गया है ।

Shri Basumatari: May I know whether it is a fact that our Home Minister, when he was in Assam, was convinced that the number of tribunals was inadequate, ineffective and, if so, what action has been taken in this regard uptill now?

Shri Hathi: We have increased the number of tribunals.

Shri Nath Pai: Has the Minister's attention been drawn to Pakistan's mischievous, sinister propaganda that Indian Muslims are turned out from India because they are Muslims and Hindus from Pakistan are welcomed by the Government because they are Hindus and that this Pakistani propaganda is to a certain extent, to a limited extent, successful and it finds a place in the columns of very reputable foreign papers? If the Government is aware of this kind of propaganda, may I know what steps are being taken to counteract it?

Shri Hathi: This argument, or this information, namely, that Indian Muslims are deported or sent out of India was mentioned by the Pakistan delegation at the conference of the Home Ministers. We denied that We said that it is only Pakistani nationals that are being sent.....

Shri Nath Pai: There is the propaganda in a foreign paper like the New York Times.

Shri Hathi: We have announced that no Indian Muslim is being deported and that it is only the Pakistani Muslims who are being deported.

We have also told them so often and have informed the general public also. So, there is no truth in this propaganda that Indian Muslims are being evacuated.

Mr. Speaker: What he meant to convey was whether they have confined the denunciation or repudiation only in the conferences or whether they have counteracted the propaganda also that is being carried on?

Shri Nath Pai: Particularly in foreign countries.

Shri Hem Barua: An Indian like Gen. Cariappa has also said to that effect.

Shri Hathi: We have made the statements in this regard publicly.

Shri Tridib Kumar Chaudhuri: May I know what has happened to the Pakistan Muslim deportees who were taken to Punjab border and the Punjab Government refused to take them? May I know whether they are still being maintained in those camps at Government expense or some negotiations are under way with the Pakistan Government about that?

Shri Hathi: This, of course, does not relate to the Assam border. About those Muslims who were deported and to which Pakistan objected, the representatives of the Pakistan Government had come there and, I think almost all except about 30 families or 150 nos. have been accepted.

Shri D. N. Tiwary: May I know whether it has come to the notice of the Government that some of those Pakistanis who were deported have come back again in India?

Shri Hathi: We also feel that it may be that the people who were deported may come back. For that purpose, we are thinking of introducing either identity cards or thumb impressions so that if they come back, they will be identified.

Shri Kapur Singh: Have we suspended these deportations because of some outside pressure or persuasion

or have we discovered some administrative lacunae in our own procedures?

Shri Hathi: We have not suspended the actual deportation. What we have suspended was, as I mentioned earlier, the issuing of quit notices.

Mr. Speaker: Is that suspension under some pressure from outside on account of certain lacunae here?

Shri Hathi: There is no suspension of deportation at all.

Shri Kapur Singh: Was the suspension under outside pressure, or were there some defects in our own administrative procedure which we wanted to rectify?

Shri Hathi: There has been no suspension of deportation at all, but suspension of quit notices.

Shri S. N. Chaturvedi: May I know how often this process of deportation is being suspended in order to make changes in the procedure for determining who the actual infiltrants are and who are not?

Shrì Hathi: As I have said, there has been no question of suspension of the act of actual deportation. What was suspended was the issuing of quit notices, and that was done once only; not even in the past had it happened.

Shri Kapur Singh: What is the difference between Tweedledum and Tweedledee?

Mr. Speaker: Shri Bhagwat Jha Azad.

Shri Kapur Singh: You might ask the hon, Minister to answer this question. What is the difference between Tweedledum and Tweedledee?

Mr. Speaker: That supplementary question is not relevant here.

श्री भागवत झा खाजाद: चूंकि ट्रिब्यू-नल के सामने जो केसिस गये हैं उन में से शत प्रतिशत केसिस में लोगों को पाकिस्तानी नागरिक करार दिया गया है श्रीर चुंकि अभी तक असम में बहुत अधिक संख्या में ऐसे लोग उपस्थित हैं. इस वास्ते उनके जल्दी से जल्दी निष्कासन के लिए सरकार ट्रिब्यूनल की संख्या में वृद्ध करेगी या कोई ऐसा कदम उठायेगी जिसके अन्तर्गत वे अति शीध वक्षां से निकाले जा सकें ?

Shri Hathi: We have sanctioned an increase in the number of the tribunals so that the work can be expedited.

शरणार्थी शिवरीं में उपद्रव

श्री प्रकाशवीर शास्त्री: श्री दे० द० पुरी: श्री यशपाल सिंह: श्री सुरेन्द्र पाल सिंह: श्री बाकड़ी: श्री विश्राम प्रसाद: श्री सोंकार लाल केरवा:

श्रीक जरोलकर क्यापुनर्वास मंत्रीयह बताने की कृपा करेंगे कि :

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- (क) क्या पूर्वी पाकिस्तान के म्ना-प्रव्रजकों के विभिन्न शरणार्थी शिविरों में हाल में ही कुछ उपद्रव हुए हैं;
- (ख) यंदि हां, तो क्या इसके कारण जानने का प्रयत्न किया गया है ; क्रौर
- (ग) भिक्षिय में इन घटनान्त्रों की पुनरावृत्ति न हो इसके लिये क्या कोई कदम उठाने का विचार है ?

पुनर्वास मंत्रालय में उपमंत्री (डा॰ म॰ मो॰ दास): (क) जी हां। एसी सूचना प्राप्त हुई थी कि माना, हस्तनापुर क्वीर रुद्वपूर के शिविरों में रहने वाले शरणायियों ने श्रमान्ति उत्पन्न की थी। पर शिविर बर्धिकारियों ने उचित कार्यवाही की ग्रौर ग्रब शिविन्सों में शान्ति है।

(ख) ग्रोर (ग) एक विवरण सभा-प्रटल पर रख दिया गया है ।

विवरण

- (ख) छानबीन से यह पता चला है कि पुराने विस्थापित ग्रपने को नये विस्थापित बता कर पुनः सहायता तथा पुनर्वास सुविधायें प्राप्त करने के उड़ेश्य से जो शिविरों में प्रविष्ट हुए उनकी उकसाहट से ही यह झगड़े हुए हैं। उन्होंने नये विस्थापितों को भड़काने के उद्देश्य से अपूरे कादे किये कि वे उनको कृषि-भमि दिला देंगे तथा नकद सहायता में वदि करवा देंगे । कुछ मामलों में उन्हें ऐसे बहानों पर विस्थापितों से धन एकवित करते भी पाया गया । क्योंकि वे किये गये वादों को पूर्ण करने में ग्रसमर्थ थे उन्होंने ग्रशान्ति उत्पन्न कर दी ताकि उनकी स्रोर से ध्यान हट जाये। इस बारे में पश्चिम बंगाल में एक संस्था का उदय भी प्रकाश में आया जिसका उद्देश्य यह था कि सीमा के निकट वे पुराने विस्थापितों को नये विस्थापित बता कर ग्रावाजाही केन्द्रों में भेजें जो वहां धन एकजित करें और फिर दूसरे विस्थापितों को शिविर छोडने के लिये प्रोत्सा-हित करें। शिविरों में नये विस्थापित कभी कभी इस समाज-विरोधी तत्वों की चालों में ग्रा जाते हैं किन्तू उन में से अधिकतर मान्ति तथा कानुन का पालन करते हैं।
- (ग) जो विस्थापित शिविरों में पहले से ही प्रविष्ट हैं उनकी वास्तविकता के सम्बन्ध में उचित छानबीन की जा रही है। शिविरों में अनुशासन के पानन के सम्बन्ध में कड़े ग्रांदेश जारी कर दिये गये हैं। यदि कोई शिक्टि के अनुशासन को भंग करता है तो उसे सर्वप्रथम लिख कर चेतायनी दी जाती है, यदि वह पुन: कुबर्ताव करता है तो उसको डोल बन्द कर दिया जाता है; यदि वह

तीसरी बार शिविर के अनुशासन को भंग करता है या दूसरों को ऐसा करने के लिये उकसाता है ता ऐसी दशा में उसे परिवार सहित शिविर से निकाला जा सकता है। स बारे में राज्य सरकारों को भी आवश्यक आदेश जारों कर दिये गये हैं कि जो व्यक्ति अशान्ति उत्पन्न करते हैं उनके साथ कानूनी कार्यवाही की जाये।

श्री प्रकाशवीर शास्त्री: ये जो उपद्रव इन शरणार्थी शिविरों में हुए हैं क्या इनके पोछे कुछ राजनीतिक दलों के व्यक्तियों का भी क्षाय पाया गया है ?

Mr. Speaker: He wants to know whether any political parties were behind this.

Dr. M. M. Das: No; we think that it is the old migrants who managed to enter into these cumps who are responsible for this.

Shri Nath Pai: May I point out that the other day Shri Tyagi, the Senior colleague of the Deputy Minister very emphatically stated in this House that the reason why permission to hold meetings was refused was—I hink Dr. Ranen Sen was on his feet t that time—that men of Dr. Ranen Sen's political persuasion.....

An Hon: Member: No.

Shri Nath Pai: I am only quoting him....used the opportunities to mislead the refugees? How do we reconcile the two statements?

The Minister of Rehabilitation (Shri. Tyagi): I would refer my hon. friend to the proceedings of the House. I did not say that political parties were behind it, but.....

Shri Nath Pai: The hon, Minister can rely on my memory.

Shri Tyari: I did not say that political parties were behind it, but I had said that these people were playing politics there: That was my point.

भी प्रकाशकीर आस्त्री : मारत में काम करने वाले सम्मव है वे राजनीतिक दलों से सम्बन्धित व्यक्ति न हों लेकिन वो शरणार्थी पूर्वो पाकिस्तान से आए हैं क्या उनमें कुछ इस अकार के ब्यक्ति हैं कि वो राजनीतिक उद्देश्य लेकर शरणार्थी बन कर आए हैं ग्रीर वे यह गड़बड़ करा रहे हैं?

श्री त्यागी : ऐसा कोई पता गवर्नमेंट को नहीं है।

श्री ग्र० सि० सहगल: क्या यह सत्य है कि जो शरणार्थी वहां से ग्राए हैं, उनके साथ कुछ पाकिस्तानी भी हैं जा कि जासूसी का काम कर रहे हैं श्रोर जा उपद्रव कराने की कोशिश कर रहे हैं? यदि हां, तो इसके ऊपर सरकार क्या गिगरानी रख रही है, या इसकी इनक्वायरी को गई है, इस तरह की भी कोई इत्तिला ग्रापके पास ग्राई है?

Dr. M. M. Das: There have been one or two cases where suspicion had been roused in the mind of the camp commandant that there might be some agents of the other country.

भी यक्षपाल सिंह: स्टेटमेंट में एडमिट कियां गया है कि पुराने शरण। थीं नए शरणा-थियों में आ गये हैं और गड़बड़ी करने लगे हैं। क्या सरकार को तरफ से ऐसा कोई इन्तज्जम नहीं किया गरा था कि इन शिविरों में उपद्रवी लंग्य न घुस सके और उन्हें जाकर गुमराहंन कर सकें?

Dr. M. M. Das: We have arranged for screening these refugees. One team is already working in the Mana camp, and by the middle of the next month, that is, December, the screening of the Mana camp which is the largest of all our camps will be completed. The other camps will be taken up by turns for screening

श्री यशपाल लिह: मिल कैसे एक दूसरे से गये? एक एक साल पहले आए और एक आज आये होंगे? ये दोनों आपस में कैसे 'मिल क्ये? क्लेम करने में छ: महीने लग असते हैं! किस तरह से वेडंटरमिंग लकर गये? Dr. M. M. Das: What happens is that the old migrants go to the border and there enlist themselves in the interception camps as new migrants. There has been no check on that up till now.

श्री विश्राम प्रसादः स्टेटमेंट में यह लिखा हुम्रा है :--

''छानबीन से यह पता चला है कि पुराने विस्थापित प्रपने को नए विस्थापित प्रपने को नए विस्थापित बता कर पुन: सहायता तथा पुनवास सुविधायें प्राप्त करने के उद्देश्य से जो शिविरों में प्रविष्ट हुए उनकी उकसाहट से ही यह झगड़े हुए हैं। उन्होंने नए विस्थापितों को भड़काने के उद्देश्य से झुठे वादे किये कि वे उनको कृषि भूमि...

ग्राध्यक्ष महोदय : सारी स्टेटमेंट पढ़ेंगे क्या ?

श्री विश्वास प्रसाद : मैं यह जानना चाहता हूं कि ये पुराने जो रिफ्यूजी थे वे कैसे नए बन कर उसमें घुस गए हैं ? क्या कोई स्कृटिनी नहीं हुई है, कोई जांच नहीं हुई है ?

श्रध्यक्ष महोदय: इसी का जाजाब तो उन्होंने ग्रभी दिया है कि वे बोर्डर पर चले जीते हैं ग्रीर वहां शामिल हो जाते हैं।

श्री ग्रोंकार लाल बंरवा: जो उपद्रव हुए हैं उन उपद्रवों के ग्रन्दर कितनी गिरफ्तारियां हुई हैं ग्रीर इन गिरफ्तार होने वालों में नए कितने थे ग्रीर पुराने कितने थे?

Dr. M. M. Das: In the Mana camp, 16 migrants have been proceeded against under different sections; in the Rudrapur camp, 24 persons were arrested, and later all of them were released on bail. In the Hastinapur camp, no arrest was made.

ग्रध्यक्ष महोदय : कितने नए थे ग्रीर कितने पुराने थे ?

Dr. M. M. Das: Most of them are old ones.

श्रो गुलकान: गड़बड़ करने वाले शरणा-वियों में से जो पुरुष शरणार्थी थे, उनमें से क्या कोई पाकिस्तान की जासूसी करता हुम्रा भी पका गया है?

श्री त्यागो: पाकिस्तान की जगसूसी करते हुए कोई नहीं पकड़े गये हैं बल्कि दूसरे किस्म के अपराघों में पकड़ गए हैं, जैसे फर्ज कीजिये कि किसी सब-इंतर्न बटर को पीट दिया, उसकी पिस्तौल ले लीया कुछ और एसी डिसटरवेस कर दी।

Shri Vidya Charan Shukla: Is it a fact that there were serious disturbances in the refugee camp at Betul? If so, what is the reason for Government not mentioning Betul camp as one of the camps where there were disturbances?

Dr. M. M. Das: The question related to recent times.

Mr. Speaker: Whether some disturbances have 'lately' occurred—that is the question.

Shri Vidya Charan Shukla: Disturbance_S have lately occurred there. It was about a month ago when there were very serious disturbance_S there.

Dr. M. M. Das. Unfortunately, the discretion was ours.

Shri Hem Barua. Why 'unfortunately'?

Dr. M. M. Das: In our judgment—we may be wrong—we did not include it in the reply to the question.

Mr. Speaker: The information should be supplied because 'lately' should include any recent incident occurring within one month.

Shri Surendra Pal Singh: Is it a fact that soon after the disturbances broke out in Rudrapur on 7th October, the Chief Minister of UP wrote to the Central Government pointing out that the root cause of the trouble was the rules under which cash doles to DPs could be reduced or stopped without giving them full employment,

and that rule being defective it should be suitably amended? If so, what is the reaction of the Central Government to that suggestion?

Dr. M. M. Das: Just after the incident in the Rudrapur camp, Shrimati Kripalani, Chief Minister of UP, visited the camp and succeeded in pacifying the migrants. She made certain recommendations to the Central Government. We have considered those recommendations.

Shri Surendra Pal Singh: Do Government propose to change that defective rule regarding steppage of cash doles?

Dr. M. M. Das: If the hon. Member wants details, I require notice.

Shrimati Savitri Nigam: How far is it correct that mismanagement at the Mana camp and the behaviour of some officers was one of the causes of the unrest?

Dr. M. M. Das: There is not at all any foundation for this kind of allegation.

Bomb Explosions in J. & K.

*190. Shri Yashpal Singh: Shri Gulshan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether there has been any increase in the bomb explosions in Jammu and Kashmir since the termination of the last session of Lok Sabha;
- (b) if so, the action being taken to see that such incidents are stopped;
- (c) the number of persons so far apprehended in this respect?

The Minister of State in the Ministry of Home Affairs (Shri Hathl): (a) We have received information of ten explosions in Jammu and Kashmir State since the terminatin of the last session of the Lok Sabha..

(b) All possible precautions have been taken by the State Government to stop a recurrence of these incidents.

(c) Nil.

श्री यशपाल सिंह : क्या सरकार के ध्यान में यह बात है कि पंडित प्रेमनाथ डोगरा के घर में बम डाला गया । ग्रगर यह बात उसके इल्म में है तो क्या उसको मालूम है कि कौन उसके लिये जिम्मेदार है, किन ले.गों ने उसे डाला है, उसमें प्लेबिसाइट फ्रष्ट के लोगों का हाथ है या दसरे लोग उसके पीछे हैं ।

श्री हाथों: मैंने जो दस विस्फोट बतलाये उनमें से वह भी एक है, ग्रीर उसके बारे में राज्य सरकार जांच कर रही है।

श्री यशपाल सिंह: नया सरकार ने यह पता लगाया है कि यह बम किस देश के ्ने हुए हैं ग्रोर कहां से यह बम हासिल किये जाते हैं। ग्रगर हां तो किस तरह से उन्हें रोका जा सकता है।

श्री हाथी: ग्रभी जांच की रिपोर्ट हमारे पास नहीं ग्राई है।

श्री गलशन: क्या यह सच नहीं है कि ग्रव भी जन्मू काश्मीर में भिन्न-भिन्न स्थानों पर वम फटने की घटतायें हो रही हैं ग्रीर क्या इसमें राजनीतिक दलों का कोई हाथ है।

श्री हाथं: स्टेट गवनं मेंट की जो इत्तला है उससे पता चलता है कि इसमें पाकिस्तानी एजण्टस का हाथ है।

श्री हुकम चन्द कछ्रवाय: माननीय मन्त्री जो ने बतलाया कि गत श्रिधिवेशन के बाद से श्रव तक 10 बम विस्फोट हुए तो क्या यह इम्रिलये ज्यादा हो रहे हैं कि शेख ग्रव्हुल्ला का कार्यक्रम ग्रव ज्यादा सिक्रय हो रहा है श्रीर जो उनका ग्रुप है वह ज्यादा सिक्रय होकर काम कर रहा है। न्या इसके माने यह हैं कि जम्मू काश्मीर में इस कारण से सारी गड़बड़ हो रही है। भी हामी: इस बारे में जम्मू काश्मीर के प्राइम मिनिस्टर साह्व ने जो एक वयान दिया है 20 नवम्बर को, उसमें उन्होंने बतलाया है कि:

"the agents were crossing over from Pakistan and indulging in bomb outrages in an attempt to create scare and confusion and disturb the peace in the State."

Shri Ranga: Why is it and how is it that nobody till now has been apprehended although ten explosions have taken place? Is it because that the Government is so stable that it is not afraid of anybody and therefore it does not want to take action against anybody, or because they are not able to find out anyone at all who can be apprehended as being in any way responsible for this Pakistani espionage?

Shri Hathi: Not that nobody is arrested. So far as these ten are concerned, nobody was arrested, but some people have been interrogated. In other cases some people have been arrested

Shri Ranga: But in regard to these ten, nothing has been done.

Mr. Speaker Interrogation.

श्री विभूति मिश्रः मन्त्री महोदय ने बतलाया कि स्टट गवर्नमेंट की रिपोर्ट है कि इसमें पाकिस्तानी लोगों का हाथ है। तो क्या मैं जान सकता हूं कि सेंट्रल गवर्नमेंट श्रीर सेंट्रल इंटेलिजेंस की ग्या रिपोर्ट है श्रीर उस पर सेंट्रल गवर्नमेंट ने क्या कार्रवाई की है।

श्री हाथी : ग्राम तौर से सेंट्रल इंटेलिजेंस की रिपोर्ट के बारे में यहां कुछ नहीं कहा जाता है, लेकिन इन्पामंशन है।

Shri Nath Pai: The Minister said that as many as ten explosions have taken place since the House adjourned after the last session, and he then added that not a single person had so far been arrested. Does that not dis-

play a rather incredible laxity on the part of the arms of security in the State, or is it the reason, as the explosions took place deep inside Jammu and Kashmir, that they were carried out at the behest of Pakistan by their local accomplices? What is the reason that the Government cannot track down any culprit?

Shri Hathi: It may be that people crossing the border might have done it, or it may be that somebody from inside also might have done it. This has to be ascertained, and I can make a categorical statement only after I get the information or the result of the investigation. Before that I cannot make any categorical statement.

श्री भगवत झा ग्राजाद: क्या इन दस बम्म बिस्फोटों की जांच के सिलसिले में सरकार को यह पता लगा है कि शेख ब्रब्दुल्ला, प्लेबिसाइट फंट ग्रीर पाकिस्तानी एजेन्टों के बीच में सम्बन्ध हो गया है श्रीर ग्राच उन्होंने यह सिलसिला शुरू किया है कि सम्पूर्ण राज्य में ऐसे विस्फोट बड़े पैमाने पर किये जायें ग्रीर उन से राज्य की सुरक्षा को खतरा पहुंचे।

श्री हाथी: उस का तो रिपोर्ट माने के बाद ही पता लगेगा, ग्रभी कुछ नहीं कहा जा सकता।

Shri U. M. Trivedi: Has it been brought to the notice of the Government that the infiltration of the Pakistarii agents in Jammu and Kashmir has increased to such an extent that it is now not possible at all to distinguish between the original inhabitants and the infiltrators?

Shri Hathi: I have not been able to follow the last portion of the question.

Mr. Speaker: Whether it has reached to such an extent that it is not possible now to distinguish between the old inhabitants and the infiltrators.

Shri Hattai: I do not think it is not possible to determine whether they are infiltrators or not.

Shri Inder J. Malhotra: May I know whether, in view of the increase in incidents of bomb explosions, the Central Government have given any financial aid for investigation, to the State Government?

Shri Hathi: When the State Government asks for, we do give it.

Shri Narendra Singh Mahida: May I know whether any person has been injured during the last 10 explosions and what is the nature of damage to properties?

Shri Hathi: In one case, the first one, the wall was slightly damaged; in the second there was no damage; in the third, slight damage was caused to the building; in the fourth, a portion of the roof of Forest Ranger's Office was blown the fifth, off; in damage: no and then. window some portions were damaged. is no personal injury in any case.

श्री हुकम चन्द कछ्वायः डोगरा जी काक्याहमा?

Shri Hathi: A wall, a few doors and windows were damaged.

श्री प्रकाशवीर शास्त्री : जैसा मंत्री महोदय ने प्रभी बतलाया, दस बम विस्कोटों के बाद गिरफ्तारी एक भी नहीं हुई, तो क्या इस से यह प्रनुमान लगाया जाये कि जम्मू भीर काम्मीर की जो पुलिस है वह इस विषय में प्रसावधानी से काम ले रही है, यदि हां, तो क्या केन्द्रीय सरकार सेंट्रन रिजर्व पुलिस की संख्या को बढ़ाने का विचार कर रही है।

श्री हायी: जैसा मैं ने श्रमी बतलाया, जब स्टेट मवर्न मेंट सहायता मांगती है तो हमारी पुलिस सहायता देती है। लेकिन श्रमी तक इन्वेस्टिगेशन जारी है श्रीर कोई पकड़ा नहीं गया है, इस का श्रभी से कोई इन्फरेंस निकालना ठीक नहीं है। Shri Abdui Ghani Goni: May I know if the State Government has asked the Central Government for special aid or special police aid and investigation by the Centre?

Shri Hathi: In particular for this case, they have not approached, but earlier they had, and we have sent our officers.

श्री बड़े : श्रभी मंत्री महोदय ने कहा कि दस बम विस्फोट हुए, तो क्या बम विस्फोटों के श्रवशेषों से कुछ पता चला कि यह बम कहां के बने हए थे ?

श्रीयशायों : बिल्कुल ठीक बात है, ग्रीर इस के लिये जो हमारे मिलिटरी के ऐडकाइजर्स हैं उन्हें जांच के लिये भेजा गया है।

प्रव्यक्त महोदय : उन्होंने कहा कि हम ने भेजा है ।

श्री बड़े: ग्रभी तक दस विस्फोट हुए।

श्री हुकम सन्द कछवाय : श्रमर इतना समय लग जायेगा तो हम क्या करेंगे ।

Shri Thirumala Rao: May I know if information is at the disposal of the Central Government whether they are in a position to confirm or deny press reports that are frequently appearing that Pakistani agents are suspected to be behind these explosions?

Shri Hathi: I have already said.

Mr. Speaker: Next question.

C.S.I.R. Enquiry Committee Report

Shri R. G. Dubey:
Shri Yashpal Singh:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
*191. Shri Hem Barua:

Shri R. Barua:

Shri Vishram Prasad:

Shri Warier: Shri Dafi: Shri J. B. S. Bist: Shri R. S. Pandey: Shri D. D. Mantri:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Qestion No. 718 on the 16th September, 1964 and state:

- (a) whether the Mudaliar Committee has since submitted a report regarding the working of the Council of Scientific and Industrial Research;
- (b) if so, the main recommendations contained in the report; and
- (c) the action taken by Government on those recommendations?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) Attention of the Hon'ble Members is drawn to Chapter 16 of the Report, copy of which is available in the Library of the Parliament.
- (c) The recommendations will be considered by the Governing Body of the Council of Scientific & Industrial Research in its next meeting.
- Shri R. G. Dubey: May I know whether the Government are giving their active consideration to one of the recommendations, namely, that the CSIR should primarily concern themselves with applied research?
- Shri M. C. Chagla: We are giving active consideration to all the recommendations, but before we implement any of them, we want to place them before the Governing Body and invite the opinion of the Governing Body and then decide what action should be taken.
- Shri R. G. Dubey: May I know what specific measures are adopted to see that the inordinate delay which takes place in processing and finalising the schemes of the CSIR is avoided?
- Shri M. C. Chagla: There is no delay—hardly a month or two—but before the report was submitted, the report has been circulated to all the members of the Governing Body. We

are going to call a meeting of the Governing Body and consider it. I think we have been very expeditious.

श्री यशपाल सिंह : क्या सरकार का घ्यान इस म्रोर गया है कि चेग्ररमैन साहब के कहने से मि॰ जैन का नाम नहीं भेजा गया ग्रीर उन्हें नामिनेट नहीं किया गया, इसलिए एक ग्रफसर को ग्रपनी नौकरी से हाथ धोना पड़ा।

Shri M. C. Chagla: That has nothing to do with the reviewing committee. I am sure my hon. friend is referring to the question of Dr. Kichlu's resignation. I am prepared to answer that, but it does not arise out of this.

श्री क० ना० तिवारी : मुदालियार कमेटी की रिकमेन्डेशन्स के इम्पलीमेंटेशन में देरी होने की वजह से बहुत से साइंटिस्ट हिन्दुस्तान से बाहर चले गए हैं क्योंकि उन को काम नहीं मिला ? ग्रगर हां, तो उन की तादाद क्या है जो देश से बाहर चले गये हैं ?

Shri M. C. Chagla: I have already said that there has been no delay in considering the report of the Committee. The last meeting of the Committee was held on the 21st September and the report was finalised. Hardly two months have passed, When the report comes it has to be cyclostyled and circulated. Opinions have to be invited. The Governing Body has to be called. I am surprised my hon, friend should say that there has been delay in considering report.

प्रध्यक्ष महोदय: वह कहते हैं कि साइटिस्ट बाहर चले गये हैं।

Shri M. C. Chagla: It has nothing to do with the reviewing committee. On the contrary, we are getting scientists from abroad.

श्राच्यक्त महोदय : जब मैं इंगलैंड में या तो मुझ से ग्राम इंडियन्स ने कहा कि यहां से टीचर्स बाहर जा रहे हैं, ग्राप इस बात का खयाल रखें।

Some scientists are going to Canada and England and that number is very large. He should pay some attention to that.

Shri M. C. Chagla: I shall certainly do that.

श्री विभृति मिश्रः मैं जानना चाहता हूं कि क्या साइंटिफिक ग्रीर इंडस्ट्रियल रिसर्च काउंसिल ने कोई ऐसी रिपोर्ट दी है कि किस प्रकार शुगर फैक्टरीज में रिकवरी ज्यादा से ज्यादा हो जैसी कि विदेशों में होती है।

Shri M. C. Chagla: If the hon. Member means that we should have some research done with regard to the production from sugarcane, I will certainly bear that in mind.

Shri Hem Barua: May I know if it is a fact that in pursuance of the Mudaliar Committee report, a questionnaire has been sent to all the research personnel of the CSIR, out of 60 heads of which one says: "Do you feel a sense of belongingness to your work community?" and if so, may I know what reply Government expect, except a slogan similar to that of national integration?

Shri M. C. Chagla: I assure my hon. friend that when we issue a questionmaire, we do not expect slogans as answers. We want our scientists to tell us what their difficulties are. They should have a feeling of belonging to the laboratory. I may also tell my hon. friend that next month in Lucknow we are having a conference of Directors where this report will also be discussed.

Shri K. D. Malaviya: Will it be possible for the Government to finalise its examination of the report and announce its decision to the Parliament in February, before the next budget session starts?

1578 (Ai) LSD.—12.

Shri M. C. Chagia: I have every hope that I will be able to do so either in February or March.

Shri R. Barua: May I know whether the Government will accept the recommendations of the Governing Body or Government reserve the right to modify the recommendations of the Governing Body?

Shri M. C. Chagla: The function of the Ministry, as I understand, is to lay down the policy after taking the advice of the best authorities available in India or outside. We now have the report of the reviewing committee. Then we shall get the opinion of the Governing Body. We shall also have the opinion of the Directors. We will take all these into consideration and then decide what our policy should be.

भी विधास प्रसाद : प्रभी मंत्री महोदय ने बताया कि वह रिपोर्ट फरवरी या मार्च में हाउस के सामने रखेंगे । उस की खास खास रिकमेंडेशन्स क्या हैं, क्या वह बताने की कृपा करेंगे ?

Shri M. C. Chagla: I am afraid, my hon. friend.....

Mr. Speaker: He wants the main recommendations of the report. Will the hon. Minister be able to give them just now?

Shri M. C. Chagia: I do not know what report my hon. friend is referring to.

Dr. Sarojini Mahishi: May I know the reaction of the Mudaliar Committee towards the increasing number of pool officers having the highest research qualifications in the field of scientific and industrial research, and what action Government want to take on that?

Shri M. C. Chagla: As I told the House, we have not yet decided to take action on any of the recommendations of the Reviewing Committee till we have given some more thought to it. Two months are hardly sufficient to decide what our policy should be.

Dr. Sarojini Mahishi: The first part of my question has not been answered.

Shri M. C. Chagla: As far as scientific pool is concerned-I will just see if I have got the recommendation here-I think they have supported the scheme.

Sh:i Bhagwat Jha Azad: The hon. Minister said that the report of the Mudaliar Committee will be put before the governing body. May I know, if this report will be considered by this body only, how do Government propose to safeguard that on this report, which inter alia comments on the working of the institute and the governing body being responsible for the same, they will be able to take a proper decision?

Shri M. C. Chagla: I am not aware of any criticism on the working of the CSIR as such. Of course, they have made some recommendations both in regard to CSIR and in regard to various other laboratories. recommendations are in the nature of improvements suggested, not criticisms, and the only proper body to consider them should be the governing body which governs the CSIR. Which other body can consider them?

प्रति व्यक्ति शुल्क

िश्रीम० ला० द्विवेदी: श्रीमती सावित्री निगमः श्रीस० चं० सामन्तः श्रीसुबोघ हंसदाः

श्री धुवाय हत्त्वा श्री वारियर:
*192. श्री वाजी:
श्री ग्रु० व० राघवन:
श्री पोट्टेकाट्ट:
श्री क्षित्रवर्गत स्वामी:
श्री सिद्धेवर प्रसाद:

क्या शिक्षा मंत्री 16 सितम्बर, 1964 के ग्रतारांकित प्रश्न संख्या 697 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि यह सुनिश्चित करने के लिये सरकार ने क्या

विभिन्न कदम उठाये हैं कि देश की शिक्षा-संस्थायों को विद्यार्थियों से 'दान शल्क' तथा 'प्रति व्यक्ति शल्क' नहीं लेना चाहिये ?

शिक्षा मंत्री (श्री म० क० चागला): विवरण सभा पटल पर रख दिया गया है। पित्तकालय में रखा गया, देखिये संख्या एल० टी० 3444/64]

Shrimati Savitri Nigam: May I know whether the hon. Minister's attention has been drawn to item No. 2 on the first page where it is said that the promoters of the institutions should deposit in approved securities a minimum amount of Rs. 30 lakhs; if so, does he not consider that this sort of condition will be hampering the progress of such institutions?

Shri M. C. Chagla: Yes, Madam.... (Interruptions). I am sorry-Yes, Sir, my attention has been drawn to this.

Mr. Speaker: Chair has no sex.

Shri M. C. Chagla: Sir, I have always valued and respected absolute impartiality of the Chair.

Well, Sir, my attention was drawn to this proposal, and I assure the hon. Member that this proposal has been put forward not to hamper the cause of technical education but to promote

Shrimati Savitri Nigam: May I know what other steps are going to be taken so that on the one hand these institutions do not charge any donation fees or capitation fees and, on the other, their progress is not hampered?

Shri M. C. Chagla: As far as Government is concerned we have made it clear that unless the institutions conform to the pattern laid down by us we will give no assistance, and one of the important conditions is that no capitation fees should be charged to students.

Shri Daji: May I recall the statement reported to have been made by the Minister himself that charging of capitation fees is blackmarketing in education. If that is so, not only for the future but even now if these institutions continue taking capitation fees, may I know whether the aid that has been given or is being given will immediately be stopped?

Shri M. C. Chagla: We are not giving any aid to these institutions. The difficulty is this. In the State of Mysore where these institutions have been set up capitation fees are being charged. Unfortunately, the University has affiliated these institutions and the State has supported the affiliation. All that they could do was to see that some sort of standards are maintained by these institutions. The Central Government is not giving any aid to these institutions.

Shri Daji: Cannot they advise the State Government to withdraw their policy?

Shri M. C. Chagla: If the advice we give to the States were to be carried out, conditions in this country would be much better.

WRITTEN ANSWERS TO QUESTIONS

Formation of Whitley Councils

Shri S. M. Banerjee:
*193. Shri Daji:
Shri Jashvant Mehta:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 495 on the 30th September, 1964 and state:

- (a) whether any meeting was held with the Central Government employees' representatives to arrive at a final decision regarding formation of Whitley Councils;
- (b) if not, the reason for the delay;and
- (c) whether the employees' representatives have started countrywide agitation against Government's failure to establish Joint Counsultative machinery?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Further consultations with individual employees' organisations are being held.

(c) Government are not aware of any such agitation.

Indian School of Mines, Dhanbad

Shri P. R. Chakraverti:

*194.
Shri P. C. Borooah:
Shri H. N. Mukerjee:

Will the Minister of Education be pleased to state:

- (a) when the course on petroleum technology was introduced in the Indian School of Mines, Dhanbad;
- (b) the staff position since the inception of the Department in the School of Mines;
- (c) whether representations had been received from the students demanding improvement, in the staff position: and
- (d) if so, the steps taken to comply with the same?

The Minister of Education (Shri M. C. Chagla): (a) In 1957-58.

- (b) A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-3445/64.]
 - (c) Yes, Sir.
- (d) All possible steps have been taken including attempts to secure the services of an expert under Unesco Programme of Technical Assistance and of qualified Indians, by personal contact, in India and abroad.

Zoological Survey of India

•195. Shri R. Barua: Shri Vishram Prasad: Shri R. S. Pandey: Shri D. D. Mantri:

Will the Minister of Education be pleased to state:

(a) whether the Reviewing Committee appointed to review the working of the Zoological Survey of India in 1961 has submitted its report;

- (b) if so, the main features of the report and decisions taken thereon;
- (c) whether the work done by the Zoological Survey of India during these years has contributed to the advancement of scientific knowledge on the subject; and
 - (d) if so, to what extent?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):
(a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3446(i)/64].
 - (c) Yes, Sir.
- (d) A considerable advance has been made in our knowledge of the taxonomy, zoogeography and ecology of the Fauna of India. A statement showing some of the more important researches made during the period 1959—64 is laid on the Table of the House. [Placed in Library. See No. LT-3446(ii)/64].

Oil Exploration in Iran

*196. Shri Vidya Charan Shukla: Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether the proposed agreement for collaborating in exploration of off-shore areas of Iran for oil with ENI of Italy has been finalised; and
- (b) if so, the salient features of the Agreement?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):
(a) An agreement has been concluded with AGIP which is a subsidiary of ENI of Italy, and Phillips Petroleum Corporation of U.S.A. for submission of a joint bid for a concession for oil exploration in District I Area 2 of Iran.

(b) As the Iranian authorities are yet to take a decision on the bids for this area, it is not in the public interest to disclose the terms of the agreement with AGIP and Phillips.

राब्ट्रीय एकता दिवस *197. ेश्री घोंकार लाल बेरवाः श्री गुजज्ञनः

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि इस वर्ष समस्त देश में राष्ट्रीय एकता दिवस मनाया गया था
- (ख) यदि हां, तो इस पर ग्रब तक कितना धन व्यय किया गया ; भौर
- (ग) राष्ट्रीय एकता दिवस के लिये किस प्रकार के कार्यक्रम बनाये गये हैं?

गृह-कार्य मंत्रातय में उपमंत्री (श्री स॰ ना॰ धिश्र) : (क) नागरिकों की केन्द्रीय परिषद्, नई दिल्ली की प्रेरणा पर इस वर्ष 20 ग्रन्तवर को राष्ट्रीय एकता दिवस मनाया गया । सारे केन्द्रीय असैनिक कार्यालयों. राज्य-क्षेत्रों के प्रशासनों ग्रीर केन्द्रीय ग्रौर राज्य सरकारों के ग्रधीन सार्वजनिक क्षेत्र के उपक्रमों से इस दिवस को गृह मंत्रालय द्वारा जारी किये गये ग्रादेशों के ग्रनसार मनाए जाने की ग्राशा थी। यद्यपि इस दिवस को गैर सरकारी संस्याम्रों म्रथवा ऊगर लिखे हए निकायों के श्रतिरिक्त (अन्य क्षेत्रों में) दूसरे निकायों द्वारा मनाए जाने के बारे में नागितों की केन्द्रीय परिषद के पत्स राज्य परिषदों से परे विवरण प्राप्त नहीं हुए हैं, तथापि समाचार पत्नों में देखे गए विवरणों से मालम होता है कि यह दिवस देश भर में मनाया गया ।

- (ख) विभिन्न केन्द्रीय सरकारी असैनिक कार्यालयों द्वारा इस बारे में किये गये व्यय सम्बन्धी सूचना अभी उपलब्ध नहीं है। परन्तु सरकारी कार्यालयों द्वारा किसी विशेष व्यय की आवश्यकता नहीं होनी चाहिये भी।
- (ग) नागरिकों की केन्द्रीय परिषद् द्वारा बनाये गये कार्यक्रम की एक प्रति

सदन के सभा-पटल पर रख दी है। [पुस्तकालय में रखा गया, देखिये संख्या एल० टी० 3447/64].

Fertilizer Corporation

*198. Shri Umanath:

*198. Shri Imbichibava:
Shri Nambiar:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is a fact that the Government is proposing to form a new Fertilizer Corporation in India;
- (b) whether its shares will be allotted to foreign industrialists; and
- (c) if so, the percentage of their participation in this venture?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) to (c). There is no proposal at present to form a new Fertilizer Corporation with foreign participation.

Uplift of Border Areas

*199. Shri Hem Raj:
Shrimati Renuka
Barkataki:
Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to state:

- (a) the various schemes sanctioned by that Ministry for the uplift of the border areas after the Chinese aggression; and
- (b) the financial assistance rendered by the Government for each of these schemes?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3448/64].

Goa

Shri P. Venkatasubbaialı;
Shri Ravindra Varma:
Shri D. C. Sharma:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Prakash Vir Shastri:
Shri Hukam Chand
Kachhavaiya:
Shri S. M. Banerjee:
Shrimati Renuka
Barkataki:
Shri Vishwa Nath Pandey:

Shri Sivamurthi Swamy: Shri Y. S. Chaudhary:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that the Union Government have decided that Goa should continue to remain a Union territory for ten years; and
 - (b) if so, the reasons therefor?

The Minister of Home Affairs (Shri Nanda): (a) and (b). Government's policy in the matter was stated by the late Prime Minister while answering supplementaries to Question No. 603 in the Lok Sabha on the 16th March, 1964 as follows:

"The Government of India feel that the present is not the time to do Whether it is desirable or not desirable is another question. not the time to do it, soon after the liberation of Goa, the elections there etc. In any event it requires some time to quieten down, for feelings not to be excited there. There is a very strong party there-may be it is not a majority but just nearly half-which is very much opposed to merger. So, raising the question now creates difficulties, creates trouble and diverts people's attention from the work of consolidation in Goa, and it is better for a few years to elapse. Then the matter may be taken up and let them decide as they choose. The Government of India does not see any need for any hurry in this matter. It is immaterial whether it is done after five years' or ten years' time."

The Government have not reviewed this matter since then.

Bhaktavatsalam Committee Report

*201. Shri R. S. Pandey: Shri R. Barua: Ohri Utiya:

Will the Minister of Education be pleased to state:

- (a) whether the Bhaktavatsalam Committee on Women's Education has subraited its report;
- (b) if so, the main recommendations of the Committee; and
- (c) whether any decision has been taken on those recommendations?

The Minister of Education (Shri M. C. Chagla): (a) Yes.

- (b) A summary of the main recommendations is laid on the Table of the Heuse. [Placed in Library. See No. LT-3449/64].
- (c) The recommendations have been forwarded for necessary action to State Governments, State Councils for Women's Education and Voluntary Educational Organizations. The Central Government have also initiated suitable action on the recommendations concerning them.

Ex-Prime Minister of Jammu and Kashmir

Shri S. M. Banerjee: Shri Vishram Prasad:

Shri Bagri:

Shri Hem Barua:

Shri Vidya Charan Shukla:

Shri Prakash Vir Shastri:

Siri Jagdev Singh

Siddhanti:

Shri Bibhuti Mishra: Shri K. N. Tiwary:

Shri Ram Sewak Yadav:

Shri Gulshan:

Shri Kajrolkar:

Shri Rameshwar Tantia:

Will the Minister of Home Affairs be pleased to state:

(a, whether any inquiry has been instituted against the ex-Prime Minis-

- ter of Kashmir, Bakshi Ghulam Mohammad; and
- (b) if so, the agency which is entrusted with investigation?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Bakshi Ghulam Mohammad has been detained under the orders of the Government of Jammu and Kashmir in exercise of the powers vested in them. It is, therefore, for that Government to take further action in his case.

Riots in Kerala

*203. Shri P. R. Chakraverti: Shri P. C. Borooah; *Construction of the shri P. K. Deo: Shri Buta Singh: Shri Gulshan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the scarcity in foodgrains in Kerala has of late given rise to riots in that State; and
- (b) if so, the steps taken by the Government to maintain peace and order there?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) The food situation in Kerala did give rise to certain incidents threatening the maintenance of law and order.

(b) All possible precautions have been taken to maintain law and order in the State; and the situation there is on the whole now peaceful.

Properties of Refugees in East Pakistan

- *204. Shri P. C. Borooah: Will the Minister of Rehabilitation be pleased to refer to the reply given ao Unstarred Question No. 210 on the 9th September, 1964 and state:
- (a) the extent of evacuee property left behind by East Pakistani refugees

who have migrated into India since the beginning of this year; and

(b) the steps taken so far for repatriation of the assets and payment of compensation for the loss of property suffered by these refugees on account of their eviction from Pakistan?

The Minister of Rehabilitation (Shri Tyagi): (a) The information is not available.

(b) The question of properties left by displaced persons in East Pakistan is likely to be discussed at the next meeting of the Home Ministers of India and Pakistan.

Chairs of American Studies

450. Shri A. V. Raghavan: Shri Pottekkatt:

Will the Minister of Education be pleased to state:

- (a) the progress made towards establishing Chairs of American Studies in the universities of Bombay,
 Jadavpur and Osmania;
- (b) the amount of money available from P.L. 480 funds for this purpose; and
- (c) the number of American professors likely to be appointed to hold the Chairs?

The Minister of Education (Shri M. C. Chagla): (a) Chairs of American Studies have been established at the Bombay and Jadavpur Universities; no Chair for such studies has so fa been set up at the Osmania University.

- (b) The total amount available from P.L. 480 funds is Rs. 8,34,437 approximately (\$1,75,671).
- (c) Three professors, one for each University.

Manufacture of Synthetic Detergents

45' Shri A. V. Raghavan:
Shri Pottekkatt:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether any application has been received from the Government of Kerala for securing a licence to import a plant for the manufacture of synthetic detergents in the Kerala Soap Institute, Calicut under the Industrial Development and Regulation Act, 1951;
- (b) if so, whether the manufacturing licence has been issued; and
- (c) the amount of foreign exchange sanctioned for this purpose?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Yes.

- (b) No. Because the item is presently on the banned list.
 - (c) Does not arise.

Quarters for Kerala Police Force

452. Shri Pottekkatt:
Shri A. V. Raghavan:

Will the Minister of Home Affairs be pleased to state:

- (a) whether there is any scheme to provide quarters to all officers and men of the Kerala Police Force;
- (b) the number of police officers and men who are without quarters in Kerala:
- (c) the steps taken to construct additional quarters; and
- (d) the number of quarters proposed to be constructed during the remaining period of the Third Five Year Plan with reference to each police station?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

- (b) 14,130.
- (c) A sum of Rs. 33,51,000 has been provided in the State budget for the current financial year for constructing police quarters. In addition, a

loan assistance of 12,50,000 has been given by the Central Government for the purpose during the current financial year.

- 6 quarters for gazetted officers and 1017 for non-gazetted officers are under construction.
- (d) 34 quarters for Sub-Inspectors, 111 for Head Constables and 807 for Constables attached to various Police Stations are proposed to be constructed by the end of March 1966. Police Housing is a non-plan scheme.

माई० ए० एस० परीक्षा के उम्मीदवार

- 453 श्री सिद्धेश्वर प्रसाद: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) वर्ष 1948 से 1963 तक प्रति-वर्ष कितने उम्मीदवार भारतीय प्रशासन सैवा की परीक्षा में बैठे तथा कितने उतीर्ण टूये;
- (ख) उनकी राज्यवार संख्या क्या है ; भौर
- (ग) इन वर्षों में प्रत्येक वर्ष कितनेप्रतिशत सीधी भरती हुई है।

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाची): यह सूचना एकत्रित की जा रही है ग्रीर सभा पटल पर रखी जावेगी।

Suicide Cases in Kerala

454. Shri A. V. Raghavan:

Will the Minister of Home Affairs be pleased to state:

- (a) the total number of suicide cases in the State of Kerala during the last four years; and
 - (b) the reasons therefor?

.The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) 5178.

(b) General reasons are: frustration in life out of economic condition. failure in love affairs and examinations; poverty, insanity, prolonged illness, epilepsy and mental trouble.

Reservation of Posts for Refugees

- 455. Shri Karni Singhji: Will the Minister of Rehabilitation be pleased to state:
- (a) whether it is a fact that a certain percentage of vacancies in Class IM and Class IV posts in various Defence establishments have been reserved for the refugees from East Pakistan;
- (b) if so, whether any steps have been taken for screening of the personnel to be so absorbed in order to safeguard the security of the country;
- (c) whether the State Governments have also been requested to absorb such personnel and if so, whether any proposals have been received from the Rajasthan Government in the matter and details thereof; and
- (d) how long these reservations are stipulated to last?

The Minister of Rehabilitation (Shri Tyagi): (a) and (d). Yes, Sir. It has been decided that in the Region 50 per cent of all available vacancies will be reserved for migrants from East Pakistan; in other areas, of the 50 per cent vacancies reserved for priority categories, (25 per cent of the total) should be reserved for ex-servicemen and balance, i.e. 25 per cent of the total vacancies, should be reserved for the displaced persons. These special reservations for new migrants will be for a period of one year in the first instance and relate to only Class III and Class IV posts.

- (b) The procedure to be adopted is under consideration.
- (c) It is proposed to address the State Governments on the subject. No proposals have been received from the Rajasthan Government so far regarding absorption of new migrants in the offices under their control.

Training of Teachers

- 456. Shri Hem Raj: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 694 on the 16th September, 1964 and state:
- (a) whether the proposal to start correspondence course for the training of teachers has been finalised; and
 - (b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, it is proposed to start correspondence courses to train untrained teachers to begin with.

(b) These are contained in the statement as under:

STATEMENT

The main features of the proposed scheme are as under:—

- (i) For elementary school teachers, the correspondence courses will be organised by the Education Departments of those selected States where the backlog of untrained teachers is the highest. These may be located in the State Institute of Education. For secondary school teachers, the correspondence courses are to be instituted in one or two selected universities.
- (ii) In the case of elementary school teachers, the duration of correspondence course would exceed the regular course by two additional terms. The duration in the case of secondary school teachers would be 15 months instead of one session of 9 months prescribed for regular students.
- (iii) The medium of instruction and examination will be the same as prescribed for regular students. The syllabus, the scheme of examinations and the certificate or degree to be awarded to successful candidates would be identical with those prescribed for regular students.
- (iv) The student-teachers enrolled in the correspondence course

- would be attached to the nearest teacher training institution which would be a consultation centre for them.
- (v) The Department of Correspondence Courses would have a lending library of text-books and other reference and reading material which would be supplied by post to the student-teachers. Similar library facilities would be developed in the consultation centre.
- (vi) No tuition-fees would becharged from correspondence students. They would, however, be required to pay registration-fee, enrolment fee, examination fee and such other fees as may be prescribed by the university from time to time. Students would also be required to deposit a caution money for the package of reading materials which may be supplied to them.

School Teachers of Orissa

- 457. Shri Rama Chandra Mallick: Will the Minister of Education be pleased to state:
- (a) whether the Government of Orissa have sent any proposal for the revision of the salary-scales of the teachers of primary and secondary schools of local bodies in the State during 1963-64; and
- (b) if so, the total amount given to the Government of Orissa by the Union Government for this propose?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise..

Vice-Chancellors

- 458. Shri Rameshwar Tantia: Will the Minister of Education be pleased to state:
- (a) whether Government are considering a proposal to restrict the tenure of office of University Vice-Chancellors and their selection from amongst the educationists:

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- (b) if so, when the decision is likely to be taken;
- (c) whether the States will also be asked to follow this principle while making appointments to these offices; and
- (d) if so, whether the views of the States have been ascertained in this matter?

The Minister of Education (Shri M. C. Chagla): (a) to (d). The Government is considering the whole question of the appointment of Vice-Chancellors of Universities and in connection is awaiting the report Model Act for Universities Committee set up by the Ministry. Appropriate action will be taken after the receipt of the report of the Committee which is expected shortly.

All India Agricultural Service

459. Shri Vishram Prasad:

Will the Minister of Home Affairs be pleased to state:

- propose (a) whether Government to set up an All India Agricultural Service; and
- (b) if so, from when and the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The question of the constitution of an All-India Agricultural Service is under consideration in consultation with the State Gov-.ernments.

विवेशों में हिन्दी ग्रध्यापक

460. श्री प्रकाशवीर शास्त्री: श्री जगदेव सिंह सिद्धान्ती:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्यायह सच है कि विदेशों में हिन्दी ग्रध्यापकों की माग बढ रही है;

- (ख) क्या विदेशों को भेजन के लिए हिन्दी के ग्रध्यापकों की भरती के संबंध में कोई विशेष तरीका निकाला गया है : श्रोर
- (ग) पिछते दो वर्षों में ऐसे कितने म्रघ्यापक विदेशों को भेजे गये ग्रीर ऐसे कि तने मामले जो अभी विचाराधीन हैं।

शिक्षा मंत्री (श्री मु० क० चागला): (क) जी हां।

- (ख) विदेशों में सेवा के लिए हिन्दी ग्रध्यापकों की भरती के लिए चनाव करने का कार्य, भारतीय सांस्कृतिक संबंध परिषद को सींपा गया है। परिषद, मख्यतौर पर विभिन्न विश्वविद्यालयों, हिन्दी विशेषज्ञों और हिंन्दी प्रवार के लिए ग्रपनो सनाहकार समिति के सुझावों ग्रीर सलाह पर िर्मर ्रकरती है। किन्तु, ग्रन्तिम रूप से चनाव, इत विशेषज्ञों द्वारा सिफारिश किए गए उम्मीदवारों का इण्टरव्यू लेकर किया जाता है। शिक्षा मंत्रालय की सहमति स्रोर पर-राष्ट्र मंत्रालय का अनुभोदन भी प्राप्त किया जाता है।
 - (ग) पिछने दो वर्षों में भारतीय सांस्कृतिक संबंध परिषद के द्वारा काई ग्रध्यापक नहीं भेजा गया है, किन्तू हिन्दी पढ:ने के लिए इटली में एक ग्रीर श्रीलंका में चार इस प्रकार पांच ग्रध्यापकों के वेतन के लिए परिषद् द्वारा आर्थिक सहायता दी गयी है। इसके ग्रतिरिक्त, केरिबियन क्षेत्र में जो र्तान सांस्कृतिक प्राध्यापक परिषद द्वारा भेजे गए थे, वे भी हिन्दी पढ़ा रहे हैं। विदेशों में हिन्दी पढ़ाने के लिए चार ग्रध्यापकों की मांग भी परिषद के विचाराधीन है।

Social and Cultural Activities in Migrant Camps

Shri Yashpal Singh:
Shri Gokulananda Mohanty:
Shri Rama Chandra Mallick

Will the Minister of Rehabilitation be pleased to state:

(a) whether Government are giving aid for organising social and cultural activities in the camps for migrants from East Pakistan;

- (b) if so, whether any rules have been made for the utilisation of this aid: and
- (c) how much money has so far been given?

The Minister of Rehabilitation (Shri Tyagi): (a) to (c). With a view to providing facilities for recreational, social, and cultural activities in camps for the new migrants from East Pakistan, a total sum of Rs. 64,239 has been sanctioned by the Government of India for the year 1964-65. The expenditure on this account is to be restricted to the ceiling of Re. 1 per family per annum.

Complaints against Police

- 462. Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to state:
- (a) whether it is a fact that the largest number of complaints received by the Samyukta Sadachar Samiti from July to September, 1964 had been against the police;
- (b) if so, whether any analysis of the complaints had been carried out;
- (c) whether any cases of harassment of complaints by police have also been brought to the notice of Government; and
 - (d) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Hathi).

(a) The Samiti is a non-Government body. Information is not therefore, available.

- (b) Does not arise
- (c) and (d). The Samiti brought to the notice of Government during this period one case in which it was alleged that the complainant was harassed by the Police. On enquiry this complaint was found to be baseless.

Bomb in Post Office in Jammu and Kashmir

463. Shri Yashpal Singh:
Shri Onkar Lal Berwa;
Shri Omkar Singh:
Shri H. V. Koujalgi:

Will the Minister of Home Affairs be pleased to state:

- (a) whether a live plastic bomb believed to have been planted by the Pakistani saboteurs was recovered on the 9th October, 1964 from the post office at Ghasmand in the State of Jammu and Kashmir;
- (b) whether any investigation has been made in the matter; and
 - (c) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):
(a) An explosive charge was recovered from inside the Post office situated in the Grain Market at Jammu on the night of October 9, 1964;

(b) and (c). A case under section 4 of the Explosive Substance Act has been registered and investigation is in progress by the Jammu and Kashmir police.

हिन्दी प्रध्यापकों के ट्रेनिंग स्कूल

- 464. श्री जगदेव सिंह सिद्धान्तीः क्या शिक्षाम श्रीयहंबतःने को कृत ्रें। कि:
- (क) जिन राजा में हिन्दी के ब्रायापकों के ट्रेनिंग स्कूल नहीं हैं क्या उनमें ऐसे स्कूल चालू करने की कोई योजना है; ब्रौर
- (ख) यदि हां, तो कब तक वह चार हो जायेंगे?

दिक्सा मंत्रालय में उपमंत्री (श्री शक्त दर्शन): (क) श्रीर (ख) श्रहिन्दी भागी क्षेत्रीं की राज्य सरकारों की हिन्दी फिल्ल्ड प्रशिक्षण विद्यालयों की स्थापना के लिए शत प्रतिशत वित्तीय सहायता देने की योजना शिक्षा मंत्रालय में पहले से ही है। इस योजना के श्रन्तर्गत केरल, मैसूर, मद्रास, गुजरात, म्रान्ध्र-प्रदेश, महाराष्ट्र भीर विपुर
में शिक्षक प्रशिक्षण विद्यालय खुल चुके हैं।
म्रासम स्रीर पश्चिमी बंगाल सरकार ने भी
निकट भ वेष्य में ऐसे विद्यालय खोलने का
निश्चय कर लिया है। ग्रेग महिन्दी भाषो
राज्यों स्रीर संब क्षेत्रों से इस संबन्ध में प्रपनी
म्रावस्य ताम्रों पर पुनावचार करने तथा
भारत सरकार को म्रपने प्रस्ताव भेजने की
प्रायंना की गई है। यह स्राशा की जाती
है कि सभी महिन्दी भाषो राज्यों में इस प्रकार
के हिन्दी शिक्षक प्रशिक्षण विद्यालय शी घ्र हो
चासू हो जायेंगे।

Students Homes

465. Shri Surendra Pal Singh: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the University Grants Commission has initiated a scheme to give financial assistance to the universities for the construction of Student Homes; and
 - (b) if so, the main features thereof?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

- (b) The main features of the scheme are:—
 - Financial assistance will be limited to a sum of Rs. 1.00 lakh.
 - (2) Each Students' Home will normally provide reading facilities for 100 students at a time and will have a well-equipped library, with facilities of stack room for about 5000 books.
 - (3) Each Students' Home will also have a cafetaria type dining hall to accommodate 30 students at a time and all other necessary amenities conducive to students pursuing their studies in a quiet and congenial atmosphere.

Hamvein

466. Shri R. G. Dubey: Shri Yashpal Singh:

Will the Minister of Petroleum and Chemicals be pleased to state:

- (a) whether it is fact that new product known as "Hamycin" has proved effective in the treatment of certain diseases and that its commercial manufacture has been approved; and
- (b) whether it is also a fact that firms of international repute have approached Hindustan Antibiotics for royalty rights for commercial exploitation of this new drugs?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) Yes. A new antifungal antibotic known as 'Hamycin' has been developed in the Research Laboratories of HAL. It has proved effective in the treatment of certain fungal diseases and its commercial manufacture for external use as tablets and suspension has been approved by the Drug Control Authorities.

(b) Two firms of international repute have approached HAL for commercial exploitation of this drug on a restricted territorial basis and the terms are under negotiation with them.

भूतपूर्व नरेशों के खिलाफ ग्राभियोग

467. श्रीस० चं० सामन्तः श्रीस्वोघ हंसदाः

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) भूतपूर्व नरेशों पर भारतीय नाग-रिकों द्वारा ग्रभियोग चलाने के लिये उनके मंत्रालय की स्वीकृति के लिये कितने प्रार्थना पत्र गंगालय के विचाराजीन हैं;

- (ख) क्या स्वीकृति देने के लिये विधि-मंत्रालय से परामर्श लिया जाता है और स्वीकृति विधि मंत्र.लय के परामर्श के अनुसार दी जाती है भ्रथवा उसके विपरीत भी और क्यों:
- (ग) ऐसे प्रायंना पत्न कितने हैं जो छः महीने से भी अधिक समय से विचारार्धान है और ऐसे प्रायंना पत्नों पर अभी तक निर्णय न करने के क्या कारण हैं;
- (घ) क्या कुछ ऐसे प्रार्थना पत्न श्रभियोग चलाने के लिये स्वीवृति के लिये मंत्रालय के विचाराधीन हैं जो भूतपूर्व नरेशों के विरुद्ध उनके कुटुस्बीजनों द्वारा प्रस्तुत किये गये हैं; ग्रीर
- (ङ) ऐसे विचाराधीन मामलों का श्रीघ्र निपटारा करने के लिये क्या कार्यवाही की गई है भ्रयव करने का दिचार दिया जा यहां है?

गृह-कार्य मत्रालय में राज्य-मंत्री (श्री हायी) (क) पांच।

- (ख) रब्रीकृति विधिम ालयके परामर्श से दी जाती है।
- (ग) एक मामला लगाग छः महीने से विचाराधीन हैं। राज्य २.रक र से उनके मत की प्रतीक्षा है।
 - (घ) हां ऐसे दो ग्रावेदन पत्न हैं।
- (ङ) सम्बन्धित राज्य सरकारों को श्चपने मत भेजने के लिये याद दिलाया जा रहा है ।

Drilling at Port Canning

Shri N. R. Laskar:
468. { Maharajkumar Vijaya
Ananda:

Will the Minister of Petroleum and Chemicals be pleased to state:

 (a) whether actual drilling of the well near Port Canning area near Calcutta has been started;

- (b) if so the progress made in this direction; and
- (c) the total number of testing wells to be drilled in this area?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) No, Sir.

- (b) Does not arise
- (c) It is not possible to state the number at this stage.

दिल्ली प्रशासन में हिन्दी

469 श्री नवल प्रभाकर: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली प्रशासन में हिन्दी के प्रयोग की प्रगति ग्रत्यन्त मन्द है: ग्रीर
- (ख) यदि हां, तो इस मामले में क्या कदम उठाये गये हैं भ्रयवा उठाये जाने का विचार किया जा रहा है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र): (क) ग्रीर (ख) जी नहीं। दिल्ली प्रशासन के सरकारी कार्यों के लिए हिन्दी के प्रयोग में हुई प्रगति पर एक विवरण सभा पटल पर रखा गया है, [पुस्तकालय में रखा मया, देखिये संस्था एल टी-3450/64]। स्थिति का काफी विस्तार से पुनरावलोकन किया गया है ग्रीर इस दिशा में तेजी लाने के लिए प्रयत्न किया जा रहा है।

Cases Pending in Punjab High Court

470. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the number of cases pending in the Punjab High Court at Chandigarh as on the 1st October, 1964?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): The information is being obtained and will be laid on the Table of the House

Construction of the Vessel M.V. Yerewa'

471. Shrimati Savitri Nigam: Shri M. L. Dwivedi:

Will the Minister of Home Affairs be pleased to state when the vessel M.V. Yerewa' being constructed by the Mazagaon Docks, Bombay, for the Andaman Administration is expected to reach the islands for running on the inter-islands service?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): The delivery of the ship is expected in December, 1964 when she would proceed to Andamans to be commissioned on the inter-island service.

Production of Plastics

- 472. Shri P. C. Borooah Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether it is a fact that the production of plastics had not reached even 50 per cent of the target by the end of the Third Year of the Third Plan as envisaged under the Plan;
- (b) if so, what has been actual achievements; and
- (c) the special efforts being made to achieve the target during the rest of the Third Plan period?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan) (a) Yes.

- (b) The major plastics materials which are in production in the country are Phenol Formaldehyde Moulding Powder, and Phenolic laminates, Urea Formaldehyde moulding powder, Polystyrene, Polyethylene and P.V.C. In respect of these materials, the actual achievement at the end of the third year of the Third Five Year Plan is expected to be of the order of 30 per cent as compared to the target of production.
- (c) The Industry has been handicapped on account of shortage of

foreign exchange for import of processing equipment. Two units for manufacture of machinery required for the conversion of materials to products are being established to assist requirements of the processin industry. Efforts are also being made to keep the existing plants work to full capacity and bring into operation additional licensed capacity within the period of the Third Plan.

Pak. Supreme Court's decision regarding Jullundur Bank

473. Shri S. N. Chaturvedi: Will the Minister of Rehabilitation be pleased to state the effect of the Pakistan Supreme Court's judgment in the case filed by the Punjab Co-operative Bank Ltd., Jullundur on Indian property left in Pakistan?

The Minister of Rehabilitation (Shri Tyagi): It has been held, as would appear from an uncertified copy of the judgment of the Supreme Court of Pakistan in Civil Appeal No. 42 of 1962 pronounced on 29th April, 1964, that any property belonging to a joint stock company, the registered office of which was situated before the fifteenth day of August, 1947, in any place in the territories now comprising India and continues to be so situated after the said date, was excluded from the definition of "evacuee property" under the Pakistan ministration of Evacuee Property) Act XII of 1957. The Supreme Court further held that in view of this exclusion these properties could not be dealt with under the Displaced Persons (Compensation and Rehabilitation) Act, 1958. Nor cou'd they be taken into the compensation pool, nor could the income from these properties be brought into the rent pool for the rehabilitation of refugees. Supreme Court accordingly issued writs of prohibition and Certiorari the Settlement Authorities upon directing them to refrain from taking any steps in respect of the properties of the appellant, the Punjab Co-operative Bank Ltd. The Supreme Court quashed orders, if any, made for bringing these properties on to the compensation pool or transferring them to anyone. It also declared that the notification or notifications issued under section 3(2) of the Act of 1958 for acquiring evacuee properties shall have no application to the properties of the appellant.

Notwithstanding the above determination of the Supreme Court, the properties of the joint stock companies in question continue to remain vested in the Custodian until the Central Government of Pakistan acting under section 6(3) of the Pakistan (Administration of Evacuee Property) Ordinance XV of 1949, issues a notification that the Custodian shall be divested or dispossessed of any such property in such manner and after such period as may be specified the notification. The Supreme Court held a notification under this provision to be necessary notwithstanding the notification issued under section 55 of the Pakistan (Administration of Evacuee Property) Act, 1957, exempting 59 banks from the operation of the Evacuee Law. In this connection, the Supreme Court has pointed out that such exemption did not have any effect on the property which continued to be property in the possession of the Custodian. This judgement has no effect so far as displaced persons other than joint stock companies, whose registered office was situated before 15th August, 1947, in any place in the territories now forming India and continued to be situated are concerned.

All-India Service Officers

- 474. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:
- (a) against which of the All-India Service Officers any enquiry is pending, nature of enquiry and the stage at which it rests;
- (b) cases in which enquiry is pending for over six months; and
- (c) the names of officers who are under suspension?

The Minister of State in the Minis-

try of Home Affairs (Shri Hathi): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

Land Prices in Delhi

Shri Shree Narayan Das: 475. { Suri Bhagwat Jha Azad: Shri Surendra Pal Singh:

Will the Minister of Home Affairs be pleased to state:

- (a) whether any and if so, what, steps have been taken to review the land price policy followed by the Delhi Development Authority:
- (b) the price per square yard of the land intended for sale for residential plots in the various colonies developed by the Authority; and
- (c) whether the question of revising the present procedure of auctioning the lands has been considered?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) There is no proposal to review the land price policy adopted by the Delhi Development Authority.

(b)

3. Naraina

Area Rate per sq. yd. (Pre-determined)

1. Najafgarh Road Rs. 25.00 to Rs. 35.00

2. Safdarjung Rs. 35.20 to Rs. 39.00

Rs. 32.00

(c) The Delhi Development Authority is auctioning plots of land in accordance with the scheme for largescale acquisition, development and disposal of land in Delhi, vide, Para 2. III of the Statement laid on the-Table of the House on 23-3-1961 in reply to the notice under Rule 197 from Shri P. G. Deb regarding allotment of land in Delhi. The averageprice of plots per sq. yard auctioned by D.D.A. in October, 1963, in respect of Safdarjung and Najafgarh Road was Rs. 73.38 and Rs. 42.48 respectively; in October-November 1964, it has come down to Rs. 54.88 and Rs. 37.52 respectively, in regard to. Safdarjung and Naraina areas. \mathbf{In} the Naraina area, the price (Rs. 33.50) for some of the plots has almost. touched the reserve rate (Rs. 32.00) fixed for that area. No change is contemplated on the present procedure of auctioning lands.

Cloud-Burst in Trivandrum

476. \int Shri Yashpal Singh: Shri Eswara Reddy:

Will the Minister of Home Affairs be pleased to state:

- (a) whether an unprecedented cloud-burst hit Trivandrum on the 17th October, 1964;
- (b) if so, the estimated damage caused by it; and
 - (c) the relief measures taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) There was a rainfall of about 16 inches.

- (b) Eight lives were lost. Five persons were injured due to collapse of buildings. More than 2000 buildings were damaged, either fully or partially. The damage to property caused by the calamity is estimated to be Rs. 7 lakhs approximately.
- (c) The entire police force in the city was mobilised for rescue operations. Boats were carried in lorries to the flood afected areas and people were evacuated to places of safety. Nearly 5664 persons were rescued and accommodated in 18 relief camps opened in the city. Gruel was supplied to the inmates of the relief camps free of cost. Free ration was also given to the people in distress. A total quantity of 104 rice bags were distributed. Financial assistance was given to the distressed for the repair or reconstruction of the houses affected by the calamity. A sum Rs. 50,314 has already been disbursed to the heads of 1694 affected families till now. The question of granting loan assistance to persons belonging to middle income and low income groups whose pucca houses were partially or substantially damaged, is under the consideration of State Government.

Indian Students in People's Friendship University, Moscow

477. Shri Warior: Shri Daji:

Will the Minister of Education be pleased to state:

- (a) whether Government were informed that the People's Friendship University, Moscow is in a position to admit Indian students to the medical faculty; and
- (b) if so, what decision was taken by Government thereon?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir. This was specifically stated for 1961-62, but not for 1962-63, 1963-64 and 1964-65 offers.

(b) Students were selected for the medical faculty whenever specific offers were made to the Government of India.

Pakistani Nationals in Government Establishments

∫ Shri Jena: 478. ∠ Shri Subodh Hansda: Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Government's attention has been drawn to the news-item in the 'Hindustan Standard' dated the 16th October, 1964 that some Pakistani nationals are still working in some important positions in India; and
- (b) if so, the number of such Pakistani nationals at present working in the various establishments under the Central Government and the number of them serving under the State Governments?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes.

(b) The information is being collected and will be laid on the Table of the House as soon as it becomes available.

Kannada Literature

479. Shri Sivamurthi Swami: Will the Minister of Education be pleased to state:

- (a) whether any request has been made by the Karnatak University to publish National literature of Shri Hardekar Manjappa and other Kannada Vachana Sahitya into Hindi;
- (b) how long the request is pending with the Ministry; and
- (c) whether any, and if so, the grant sanctioned for the purpose?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (c). No such request has been received from the Karnatak University. However, the Chairman, Manjappa Granthmala. Hardekar Dharwar, Mysore State approached this Ministry through the Mysore Government for financial assistance for the publication of selected works of Shri Hardekar Manjappa Kannada and for publication of selected material into English and Hindi in the interest of national integration. The Government of India have since sanctioned a grant of Rs. 21,500 to meet 50 per cent of the cost of publication of Shri Manjappa's selected works in Kannada and their English translation under the Government of India's scheme for development of Modern Indian Languages. The request for publication of Hindi translation of Shri Manjappa's selected works will be considered after the two projects have been executed satisfactorily by the organisation. Institution has, however, been advised to apply for grant under the scheme of financial assistance to Voluntary Organisations Hindi through the State Government.

1578 (Ai) LSD-3.

त्रावेशिक भाषाओं का विकास

480 श्री गुलक्षानः क्या क्रिक्ता मंत्री बहुबताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में प्रादेशिक भाषात्रों के विकास के लिये कोई योजना बनाई है; और
- (ब) यदि हां, तो पंजाबी भाषा के विकास के लिये क्या कार्यवाही की गई है ?

शिक्षा मन्त्रालय में उपमन्त्री (श्री भक्त वर्शन): (क) जी हां।

(ख) विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रखी गया। संख्या न0 एस० टी० — 3451/64]

दिल्ली में बोर्ड की परीकायें

श्री नवल प्रभाकरः 481. श्री बाल्मीकीः

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या दिल्ली में पांचवीं श्रौर श्राठवीं कक्षा की परीक्षायें सरकार द्वारा स्थापित बोर्ड द्वारा होंगी ; श्रौर
- (ख) यदि हां, तो क्या इस बीच इसके लिये सब प्रबन्ध कर लिया गया है ?

शिक्षा मन्त्री (भी मु० क० चागला): (क) इन परीक्षाम्रों के संचालन के लिये सरकार द्वारा कोई बोर्ड नियुक्त नहीं किया गया है।

(ख) प्रश्न नहीं उठता ।

संस्कृत गुरुकुलों को सहायता

482. श्री रामेश्वरानन्वः क्या शिक्षा पंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1663-64 में सरकार ने संस्कृत गुक्कुलों को कितनी सहायता दी ; झौर (ख) प्रत्येक को कितना धन दिया गया?

शिक्षा मन्त्रालय में उपमन्त्री (श्री भक्त दर्शन): (क) ग्रीर (ख). इस मंत्रालय की संस्कृत के प्रसार के लिए "संस्कृत गृह-कूलों को वित्तीय सहायता" की योजना के मन्तर्गत, 1663-64 के दौरान निम्न-लिखित गुरुकूलों को अनुदान दिए गए :--

ऋम गुरुकुलों के नाम ग्रनुदान की राशि सं ख्या

रुपये

- 1. गुरुकूल विश्वविद्यालय, . 30,840.00
- 2. ग्रार्य कन्या विद्यालय, करेली बाग, बडोदा 6,000.00
- 3. गुरुकुल महाविद्यालय, ज्वालापुर, हरिद्वार 52,491.00
- 4. कन्या गुरुकूल महा-विद्यालय, देहरादून . 1,950.00
- 5. श्री ऋषि कुल ब्रह्मचर्या-श्रम, हरिद्वार . 33,390.00
- 6. गुरुकुल विद्यापीठ, भैंस-वाल कलां (रोहतक) 21,660.00

इनके अतिरिक्त निम्नलिखित अनुदान भी दिए गए:---

- 1. गुरुकुल कांगड़ी विश्वविद्यालय, हरिद्वार
 - (i) 1,11,200.00 रुपये श्रन्-रक्षण के लिए
 - (ii) 30,000,00 रुपये विश्व-विद्यालय-हाल के निर्माण के लिए
 - (iii) 4,000.00 हपये "गुरुकुल पत्निका'' नामक पत्रिका का स्तर सुधारने के लिए।

 कन्या ग्रक्त महाविद्यालय, देहरादून

25,000.00 रुपये रक्षण के लिए।

कुल ६० 3,16,531

Use of Old Guns

483. Shri Hem Raj: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that old type of guns which do not bear the manufacturer's name, number and other identification marks on themare not allowed to be sold:
- (b) whether any time limit been fixed for the stamping of identification marks on such guns: and
- (c) if so, whether any notification was issued in this behalf and published for the benefit of people living in the rural areas?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir. Section 8(2) of the Arms Act, 1959, prohibits the sale or transfer of any firearm which does not bear the proper stamp mark. firearm, which does not bear distinctly its manufacturer's name, number or other identification mark, have the identification mark stamped on it in the manner prescribed in Rule 25 of Arm Rules 1962.

(b) Sub-section (3) of section 8 of the Arms Act however lays down that whenever any person has in his possession any firearm without proper identification mark, it will be presumed, unless contrary is proved, that he has obliterated the mark. But under the proviso thereof, such presumption was not to be made for a period of one year from the date of commencement of the Arms Act, i.e. for the period of one year from 1-10-1962.

(c) Both the Arms Act and Rules were duly published in the official gazette.

D.I.R. and Preventive Detention Act

Shri Umanath:
Shri Imbichibava:
Shri Nambiar:
Shri Sivamurthi Swamy:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:

Will the Minister of Home Affairs be pleased to state:

- (a) the number of persons held in detention under D.I.R. and the Preventive Detention Act, 1950 in different States and their classification according to their political affiliations as on the 31st October, 1964; and
- (b) the total number of detenus arrested during 1964 as on the 31st October, 1964 in connection with the industrial dispute?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3452/64].

Educational Grants from U.S.A.

Shri Umanath:
485. Shri A. K. Gopalan:
Shri Imbichibava:

Will the Minister of Education be pleased to state:

- (a) the total amount of grants received from U.S. official and non-official agencies by the various educational institutes in India during 1960-61, 1961-62, 1962-63 and 1963-64;
- (b) whether Government were consulted before these grants were offered; and
- (c) whether Government have any proposal to ensure that the grants are utilised properly?

The Minister of Education (Shri M. C. Chagla): (a) to (c). The information is being collected and will

be laid on the Table of the House in due course.

Recruitment

- 486. Shri Karni Singhji: Will the Minister of Home Affairs be pleased to state:
- (a) the number of employees recruited by the various Ministries of the Government of India for non-Plan and non-Security purposes during June, 1963 to July, 1964 after the ban was imposed on the creation of new posts; and
- (b) whether any sample survey was carried out by the Administrative Reforms Division to re-assess the staff requirements of different Ministries?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) The required information is being collected and will be laid on the Table of the House.

(b) The task of conducting reviews (work measurement studies) of the staffing position of various Ministries/Offices of the Government of India is done by the Staff Inspection Unit of the Ministry of Finance (Department of Expenditure) and not by the Administrative Reforms Division of the Ministry of Home Affairs. For the period from April to September, 1964 work measurement studies of 17 Departments/Offices were completed by the Staff Inspection Unit.

Refugees from Pak Occupied Kashmir

- 487. Shri D. C. Sharma: Will the Minister of Rehabilitation be pleased to state:
- (a) the number of cases of refugees from occupied areas of Jammu and Kashmir State registered for the exgratia grant of Rs. 3,500 and the number who have been given this grant; and
- (b) the number of those who still remain registered for the grant and the time it will take to give them the grants?

The Minister of Rehabilitation (Shri Tyagi): (a) Out of 31,790 applications received for ex-gratia grant, 16894 cases have been finalised.

(b) 14896 cases still remain to be processed. The delay in the finalization of these cases is due to the non-receipt of verification reports from the Jammu & Kashmir State Government. It is, however, expected that these cases would be finalized by the end of the next financial year.

Experimental Drug Farm, Srinagar.

- 488. Shri Sham Lal Saraf: Will the Minister of Education be pleased to state:
- (a) whether the building for research etc., which has been under construction for the last two years in the Experimental Drug Farm, in Srinagar, is not yet ready to be occupied; and
- (b) whether Government will expedite the completion of the main building and other appertinent quarters in order to accelerate the research work?

The Minister of Education (Shri M. C. Chagla): (a) Yes, Sir.

(b) Steps have been taken to complete the building by the middle of 1965.

Solar Energy

- 491. Shri M. L. Jadhav: Will the Minister of Education be pleased to state:
- (a) whether any efforts are being made to utilise solar energy for cooking purposes;
 - (b) the progress achieved so far:
- (c) when it is likely to make this energy available to the people; and
 - (d) how far it is economical?

The Minister of Education (Shri M. C. Chagla): (a) to (c). A solar Cooker was developed and the patent was leased out to two firms through the National Research Development Corporation. According to information available with the National Research

Development Corporation, 315 cookers and 50 reflectors were sold by the manufacturers till June, 1960. The patent was not renewed thereafter.

(d) The solar cooker though economical in the long run has not proved popular owing to its use being limited to hours of bright sunshine only; its high initial cost (Rs. 80 per piece); and traditional cooking habits in the country.

Pay Commission for Secondary Teachers

492. Shri P. C. Borooah: Shri Hukam Chand Kachhawaiya:

Will the Minister of Education be pleased to state:

- (a) whether the All-India Secondary Teachers Federation has, of late, demanded the appointment of a Pay Commission or a Wage Board for evolving more or less uniform pay scales for secondary teachers all over the country; and
- (b) if so, the Government's decision in this regard?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

Sulphuric Acid Plant

- 493. Shri P. C. Borooah: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether a sulphuric acid plant is proposed to be set up in Gujarat with Japanese collaboration;
- (b) if so, the terms of the collaboration; and
- (c) the cost and capacity of the plant?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) No. It is however being examined if machinaries for a sulphuric acid plant can be supplied by a Japanese firm.

(b) and (c). Do not arise.

Czechoslovakian Scholarships

- 494. Shri Sivamurthi Swamy: Will the Minister of Education be pleased to state:
- (a) whether any scholarships have been offered by Czechoslovakia for study of specific subjects in that country during 1964-65;
- (b) if so, whether some candidates were called for interview for selection;
- (c) whether any candidate for educational planning has been selected and if so, from what State and what is the period of study abroad?

The Minister for Cultural Affairs in the Ministry of Education (Shri Hajarnavis: (a) Yes, Sir,

- (b) Yes, Sir.
- (c) No, Sir. Subsequent portions of the question do not arise.

Oil Prospects in Bastar District

- 495. Shri R. S. Pandey: Will the Minister of Petroleum and Chemicals be pleased to state:
- (a) whether there are any prospectsof oil reserves in Indravati Basin in Bastar district; and
- (b) whether the Oil and Natural Gas Commission proposes to conduct any survey of the region?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) The rocks in the area are pre-cambrian to cambrian and do not prima facie offer such prospects.

(b) Not for the present.

Teaching about U.N.

496. Shrimati Renuka Barkataki: Will the Minister of Education be pleased to state: Attention to Matter of Urgent Public Importance

- (a) whether it is a fact that Asian Regional Seminar on teaching about the United Nations held in Delhi in November 1964, recommended the integration of lessons on U.N.O. in the school curriculum; and
- (b) if so, whether Government of India have taken any steps to implement this recommendation?

The Minister of Education (Shri M. C. Chagla): (a) No such recommendation has been received by Government.

(b) Does not arise.

12 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

(i) EXPLOSION IN SINDRI FERTILIZERS
FACTORY

Shri Harish Chandra Mathur (Jalore): Sir, I call the attention of the Minister of Petroleum and Chemicals to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Recent explosion in Sindri Fertilizers Factory resulting in stoppage of production."

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): Explosion at Sindri Factory and Stoppage of production. On the 10th November, 1964, Tuesday, there was an explosion in the Ammonia Plant at Sindri Fertilizer Factory around 10.15 p.m. resulting in a complete shut-down of the plants. water inlet pipe to the turbine led No. 2 Water scrubber pump ated way at the weld, resulting in ection release of water from the scheme under pressure. When once the See had drained out, the gas through this and there we accounts sion when the gas cauged pipe Section was instalcals Develophad been manufactumited firm.

While the fire the shock crea

[Shri Alagesan]

the gas caused extensive damage to the roof sheetings in the plant. The walls of the electrical sub-station adjacent to the place of the accident were also damaged badly. In all, 10 people were injured (out of this seven had very minor injuries and were discharged the same day from hospital and the other three have also since been discharged from the hospital).

During the current month, the Factory had planned for a 16 hour shut down in Ammonia Plant, on the 12th November, 1964, but due to this unfortunate accident, it was decided to advance the shut-down programme to 11th itself so that the total loss of production could be minimised. After clearing all the debris and checking the mechanical and electrical installation for their soundness, expansion section was started on the 11th afternoon and the load brought upto normal production by the 12th November.

In the old ammonia plant, there was no production on the 11th. The first compressor in this plant was started at 4.30 a.m. on November 12 and the load was progressively stepped upto 3 compressors on the midnight of November 12. On November 14, the old plant went on 4 compressors load and on November 15 the load was stepped upto 6.4 compressors, which is practically normal.

On November 16th production of Ammonium Sulphate was 1003 tonnes and production of urea 40 tonnes. On November 20th production of Ammonium Sulphate was 1165 tonnes and urea 78 tonnes. The double salt plant has been started on the 18th November, 1964.

Loss of Production: The total loss of production of ammonia is expected to go upto 830 tonnes.

The corresponding loss of fertiliser production is estimated as follows:

Ammonium sulphate 1860 tonnes
Double salt 450 tonnes
Urea 130 tonnes

Damage to Building: Most of the damage has been on the buildings only. All the sheetings in the Water Scrubber Bay building were damaged as also one-third of the sheeting in the Compressor Bay. The wooden covering of the Degassifying Tower had also fallen on the side nearest to the water scrubbers.

The damage to plant and machinery appears to be rather minor. Some of the electrical panels in the Scrubber Bay which had fallen have been reinstalled. A few sections of cables also had to be replaced.

The cost of repairs and replacements of the damaged sheets and electrical and mechanical equipment is estimated to be Rs. 1,35,000.

Committee of Enquiry: A Committee has been constituted with the Superintendent, Power House, Sindri Factory as Chairman to enquire into the causes of the accident and to recommend precautionary measures to be taken in future.

Shri Harish Chandra Mathur: This important factory has been suffering from chronic ailments for quite a considerable time. May I know whether the information furnished by the hon. Minister is just a report from the general manager or he has got it examined by some independent organisation and, if so, what was that?

Shri Alagesan: There was a preliminary report by the general manager but now he has appointed a committee with technical people on it and we expect that further facts will be known when that report is available.

श्री हुकम चन्द कछवाय (देवास) : सिंदरी फैक्टरी में जिस वाटर इनलैंट पाइप के फट जाने के परिणामस्वरूप श्राग लग गई थी, मैं जानना चाहता हूं कि वहां उस मौके पर कौन कर्मचारी नियुक्त था, कौन कर्मचारी इसके लिये जिम्मेदार था जिसकी

Papers Laid 1656 on the Table

कि लापरवाही के कारण उपरोक्त घटना हुई ? इसके ग्रलावा कितने उत्पादन की हानि हुई .है ग्रीर उस होने वाली हानि का मूल्य कितना है ?

of Urgent Public Importance

पेट्रोलियम ग्रौर रसायन मंत्री (श्री हमायन कबिर) : वहां पर कौन कर्मचारी मौजूद था श्रौर जिम्मेदार था वह तो मैं नहीं बतला सकता लेकिन वह एक ऐक्सीडेंट था जैसा कि पहली रिपोर्ट में बतलाया गया था कि कभी कभी गैस प्लांट लीक करने से और उस पाइप में से गैस ऐसकेप करने से ऐक्स-प्लोजन हुआ और आग लग गई। कैमिकल प्लांट में इस तरह की दुर्घटनायें ऐक्सीडेंटस कभी कभी हो जाया करती हैं लेकिन बहरहाल हमें भविष्य के लिए होशियार हो जाना चाहिए । लौस जो बताया गया है वह 830 टन ऐमोनिया का प्रोडक्शन कम हम्रा श्रब उससे जितनी फर्टिलाइजर पैदा होती है उसका हिसाब लगायें तो अन्दाजन 8 या साढ़े 8 लाख रुपये का नुकसान हुआ है।

श्री हुकम चन्द कछवाय: जिसकी देखरेख में था उसके बारे में क्या हुआ ? जिन कमचारियों की लापरवाही के कारण यह गड़बड़ और दुर्घटना हुई उनका क्या बना ?

ग्रध्यक्ष महोदय : गड़बड़ कोई नहीं इहई बल्कि ऐक्सीडेंटली वाटर इनलैंट पाइप लीक कर गया ।

Papers to be laid on the Table.

Shri Nath Pai (Rajapur): Mr. Speaker, before you proceed, as one concerned that your authority should be upheld may I know what happened to your direction yesterday that the calling attention notices were in arrears.

Mr. Speaker: I am putting two notices today; the second one will be taken up at 5 O'clock. They will all be disposed of very soon.

Shri Nambiar (Tiruchirapalli); My calling attention notice also?

Mr. Speaker: I cannot say whether I have admitted it or not. I will dispose of those that are admitted within 3-4 days.

Shri Nambiar: Kerala now comes under this House directly.

Mr. Speaker: It is not to be argued here.

Shri S. M. Banerjee (Kanpur): Sir, I am not referring to the calling attention notice as such.

Mr. Speaker: He refers to it by some other name.

Shri S. M. Banerjee: Whenever a strike takes place, there should be specific instructions. Now, what they do is, when the strike is over, they come here and make a statement.

Mr. Speaker: Papers to be laid.

12.08 hrs.

PAPERS LAID ON THE TABLE

Notification under Compulsory Deposit Scheme Act

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Compulsory Deposit (Income-tax Payers) Fourth Amendment Scheme, 1964, published in Notification No. G.S.R. 1486, dated the 8th October, 1964, under section 16 of the Compulsory Deposit Scheme Act, 1963. (Placed in Library. See No. LT-3442|64).

Annual Report and audited accounts of Pyrites and Chemicals Development Company Limited

The Minister of State in the Ministry of Petroleum and Chemicals

(Shri Alagesan): I beg to lay on the Table a copy each of the following papers:

- (1) Annual Report of the Pyrites and Chemicals Development Company Limited, New Delhi, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (2) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-3443/64].

12.09 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-first Report of the Committee on Private Members' Bills and Resolutions.

12.09½ hrs.

MOTION RE: INTERNATIONAL SITUATION contd.

Mr. Speaker: Now, we will resume discussion on the international situation. The Foreign Minister is not here. Mr. Bibhuti Mishra.

श्री विभूति मिश्र (ोतिहारी) ग्रध्यक्ष महोदय

Shri M. R. Masani (Rajkot): Sir, I wonder whether you could give us an indication when the hon. Minister would speak.

Mr. Speaker: I had asked him to reply immediately after the question hour.

Shri M. R. Masani: That is what we understood also.

Mr. Speaker: Since he is not here I am calling upon an hon. Member.

Immediately he comes, we shall ask him to reply.

Shri Hem Barua (Gauhati): Sir, it is a wrong precedent. I hope you will excuse me for saying like this. If a Minister is not there to continue the debate, it goes against the spirit of the debate . . . (Interruptions).

Shri S. M. Banerjee (Kanpur): He knew it.

Mr. Speaker: He must have known it; I had announced it yesterday very clearly, that we shall hear the Minister today. He is not here just now. Shall we stop and remain idle? What is the proposal? We will see when he comes.

Shri Nath Pai (Rajapur): It is a question of showing some courtesy to the House.

Mr. Speaker: When he comes we will certainly take it up. That is what I am telling them again and again.

भी विभृति मिश्रः ग्रध्यक्ष महोदय, मैंने श्री स्वर्ण सिंह के मोशन पर अपना जो संकल्प दिया है, मैं उसका समर्थन करता हं । भ्रपने संकल्प के सम्बन्ध में मेरा यह कहना है कि कल हमारे प्रधान मंत्री जी ने जो भाषण दिया, उससे मुझे यह उम्मीद मालुम होती है कि वह एटम बम बनाने के विषय में कुछ विचार कर रहे हैं स्रौर इसके विज्ञान पर कुछ ध्यान दे रहे हैं। लेकिन मैं प्रधान मंत्री जी को एक बात बताना चाहता हं कि कांग्रेस ने कभी भी ग्रहिंसा को ग्रपना ग्राटिकल श्राफ फ़ेथ नहीं माना है, बल्कि कांग्रेस ने बराबर श्रहिंसा को पालिसी की माना है। हमारे प्रधान मंत्री जी जब पन्त जी की मिनिस्ट्री में थे, उस समय कानपूर में एक बार लेबर स्टाइक के सम्बन्ध में फ़ायरिंग हुई थी, जिसका गांधी जी ने समर्थन किया था।

मैं समझता हूं कि हमारे जो साथी गांघीबादी हैं और गांघी जी के श्रनुयायी हैं, बे गांधी जी को गलत तरीके से समझते हैं। गांधी जी कभी इस तरह के ब्रादमी नहीं थे कि जिस तरह की दुनिया हो, उसके मुकाब में न चलें।

International

मैं बताना चाहता हूं कि स्वाधीनता के बाद और चीनी ग्राकमण के पहले हमने इिषयार बनाने का काम शुरू नहीं किया था, जिसका नतीजा यह हुआ कि जब चीनी ग्राकमण हुआ और हमको नुकसान हुआ, तो हम सारे कन्वेन्शनल वैपन्ज को बनाने लगे। उसी तरह से जब चीन ने अपने ऐटम बम का विस्फोट किया है, तो हम इस बात की फिक में लगे हैं कि एटम बम बनायें यान बनायें। लेकिन मेरा खयाल है कि एक दिन हमको घोखा होगा और जब चीन हम पर हमला करेगा, तो हमें अमरीका या रूस के पास जाकर बिनती करनी पड़ेगी। जब हमको किसी से कोई चीज लेनी होगी, तो वह हम से कोई शर्त करा कर ही देगा।

कल शास्त्री जी ने एक लेख पढ़ा, जिसमें कहा गया है कि एटम बम बनाने में कितने मिलियन का खर्च पड़ता है। ग्रध्यक्ष महोदय, जब ग्राप इंग्लंड में थे, तो हमको तीन कपड़े धुलाने के लिए तीन पींड के लगभग ख़र्च करने पड़े। किसी चीज को बनाने के लिए ग्रमरीका में जो ख़र्च होता है, उसी चीज को बनाने के लिए हमारे देश में उतना ख़र्च नहीं होगा, क्योंकि हमारे देश में ख़र्च माप कम है। हमारे यहां सारी सामग्री इसलिए मेरा ग्रन्दाज है कि हमारे यहां बम बनाने में इतना ख़र्च नहीं होगा।

श्राज हमारे यहां जो हालत है, इससे कहीं श्रच्छी हालत जापान की थी। उसके हीरोशिमा श्रीर नागासाकी नगरों पर एटम बम के विस्फोट किये गये थे। नतीजा यह हुआ कि जापान ने सरेन्डर किया। माननीय सदस्य, श्री मेनन, ने कहा है कि एटम बम वैपन श्राफ डिफेंस नहीं है। लेकिन फ़र्ज कीजिए कि चीन ने एटम बम बना लिया

ब्रौर कलकत्ता पर एटम बम गिराया, तो उस ग्रवस्था में भारत को क्या दशा होगी। इसलिए मैं एटम बम बनाने का समर्थक हुं।

मने शान्ति पर्व में एक क्लोक पढा है जिसमें लिखा है कि क्षत्रिय दान न लें, क्षत्रिय का काम है कि दान युद्ध का लें। इसलिए में समझता हूं कि इस देश में जो क्षत्रिय प्रवृति के प्रादमी मैं—में जात की बात नहीं कहता हूं—, वे कभी छी लड़ाई से पांव पीछे नहीं हटायेंगे। शान्ति के मानी ये नहीं है कि हम प्रपनी सुरक्षा को कमजोर करें। (Interruptions)

जिस समय हमने मास्को की ट्रीटी पर दस्तख़त किये, उस समय रूंस और श्रमरीका दो ही एटम बम बनाने वाले राष्ट्र थे । उस समय चीन ने एटम बम नहीं बनाया था। मेिकन जब चीन और फांस ने एटम बम बना लिये, तो हमको एटम बम बनाने में कोई एतराज नहीं होना चाहिए।

माननीय सदस्य, श्री मेनन, ने कहा कि एटम बम से बीमारी फैलेगी, यह हो जायेगा, वह हो जायेगा श्रीर इस प्रकार हमको उलझन में डाल दिया । मैं पूछना चाहता हूं कि जब चीन, फ्रांस, श्रमरीका, इंग्लैंड श्रीर रूस ने एटम बम बनाये, तो क्या उस समय बीमारी का ख़तरा नहीं हुग्रा । क्या सारी बीमारी का ज़िम्मा उन्होंने ले लिया है ? मैं पूछना चाहता हूं कि वह कौन से बड़े डाक्टर हैं । चीनी हमले के समय वह डिफेंस मिनिस्टर थे श्रीर हमको शिकस्त खानी पड़ी । वह दुनिया में इतना घूमते हैं, लेकिन उनको इस बात का ज्ञान नहीं था कि चीन ने श्राटोमेटिक गन्ज बना ली हैं ।

श्राज हमको दुनिया के मुकाबले में चलना है, वर्ना हमारी प्राप्त की हुई ग्राजादी चली जायेगी। इस ग्राजादी के लिए हमको संकड़ों हजारों बरसों तक तपस्या रनी रंडी।

1662

[श्री विभृति मिश्र]

मैं शास्त्री जी को ग्रदब से कहना चाहता हं कि वह पीछे न रहें। हो सकता है कि वह . ग्राज एटम बम न बनायें, लेकिन ग्रगर पांच दस बरस बाद हम पर चीन का हमला हम्रा, तो हमारी ग्राने वाली सन्तानें हमको कन्डेम करेंगी। जिस तरह म्राज हम जयचन्द मौर रघुवा को कन्डेम करते हैं, उसी तरह हमको भी कन्डेम किया जायेगा । उन्हीं की कोटि में हमारा नाम आयेगा । इसलिए मैं चाहता हं कि हम एटम बम जरूर बनायें।

जहांतक पंडित जी का सम्बन्ध है, पंडित जी ने कभी इसके जिलाफ़ नहीं कहा। पंडित जी बडे भारी साइंटिस्ट थे। वह एटन बम जरूर बनाते । (Interruption) एक बार जब मैंने पंडित जी से इस बारे मेंसवाल किया, तो उन्होंने पूछा कि इस पर कितना खर्च लगेगा । मैंने कहा कि बीस, पच्चीस लाख खर्चलगेगा। इस पर गंडित जी ने कहा कि नहीं, हमारा सारा बजट इसमें लग जायेगा । जब भाभा साहब कहते हैं कि एटम बम सस्ता बनेगा, तो हम क्यों न बनायें ? हमारे बहुत से मेम्बर तो पंडित जी से सवाल नहीं पुछते थे।

एक माननीय सदस्य : हिम्मत नहीं ∞यी ।

श्री विभति मिश्र : मैं एक्सीक्युटिव का मेम्बर या और मैंने पंडित जी से इस बारे में सवाल पूछा । पंडित जी इसके खिलाफ़ नहीं थे। ग्रगर पंडित जी होते, तो वह जरूर इस पर कार्यवाही करते । इसलिए मेरा **ग्र**पना स्थाल ह कि एटम बम जरूर बनाना चाहिए ।

चाइना के एटम बम की वजह से श्रीर उसने हमको जो शिकस्त दी, उस की वजह से हमारे पडोसी देशों का हम पर विश्वास न इ है। सरदार स्वर्ण सिंह ग्रौर शास्त्री जी बैठे हए हैं। वे हमारे साथ नलें, संसार में

घूमें, नैपाल में घुमें। किसी को पता नहीं चलेगा कि यह हिन्द्स्तान के प्राइम मिनिस्टर हैं। माज एक नेपाली के दिल में यह भावना है कि चीन की सुपीरियारिटी हम से ज्यादा है।

पुनर्वास मंत्री (श्री त्यागी) पहचान लेंगे

श्री विभृति मिश्र : नहीं पहचानते हैं। हमको भी नहीं पहचानते हैं । मित्र-देशों भौर अपने देश में विश्वास पैदा करने के लिए सरकार को एटम बम बनाना चाहिए। हम यह नहीं चाहते हैं कि एटम बम बना कर हम उसको किसी के खिलाफ काम में लायें। लेकिन हम चाहते हैं कि हमारे दृश्मन को पता लगे कि हमारे पास यह चीज है। हम सुबह छड़ी लेकर घुमते हैं । हम सबको छडी मारते नहीं फिरते हैं, लेकिन छडी हमारे हाथ में रहती है और वह हमारे लिये प्रोटेक्शन ग्रीर डिफेंस का काम देती है। इस लिए मैं चाहता हं कि देश की प्रोटेक्शन श्रौर डिफेंस के लिये एटम बम बनाया जाये।

इस सम्बन्ध में कहा जाता है कि एटम बम के खर्चे का बहुत महत्व है। मैं कहना चाहता हं कि इनकम टैक्स को दुगना कर दिया जाये। इसके ग्रलावा 335 मिलियन एकड जमीन हिन्दुस्तान की जोत में है। अगर सरकार एटम बम बनाना चाहती है, तो मैं किसानों की तरफ से यह कहने के लिए तैयार हं कि एक एकड पर एक रूपया, दो रूपये, तीन रुपये कर बढा दिया जाये । सरकार एटम बम बनाये, किसान यह पैसा देने के लिये तैयार हैं। खर्चे का कोई सवाल सवाल है सरकार की हिम्मत ग्रगर (Interruption) हिम्मत नहीं दिखाई, तो नतीजा यह होगा कि ग्रगर ग्रागे चल कर इस देश के लिये खतरा हम्रा तो हम लोगों का, जिन पर म्राज जवाबदेही है, हिन्दुस्तान की

मैंने भी गांधीवाद की किताबें पढ़ी है ऋरीर 1920 से गांधी जी के नेतत्व में काम किया है। गांधी जी ऐसे आदमी नहीं थे। अगर श्री सत्यनायण सिंह होते. ते वह बतात कि काइमीर में रंज हमारा हवाई जहाज जाता था, लेकिन एक दिन हवाई जहाज नहीं गया तो गांधी जी ने पछा कि क्या बात हं गई है। गांधी जी ऐसे पालिटीशन नहीं थे. जैसे कि ग्राज हम दिकयानुस हो गए हैं। हिन्दस्तान में एक पालिटीशन हम्रा है चाणक्य । चाणक्य ने सारे हिन्दुस्तान को एक राज्य में किया। टसने अफगानिस्तान के मिलाया, परशिया का हिस्सा मिलाया। इसके बाद हिन्दुस्तान में कंई ऐसा राज-नीतिज्ञ पैदा नहीं दुआ, जो इस तरह का काम करे।

श्राज कहा जाता है कि हमने आजादी ली हैं। आज श्रफीका के छोटे-छोटे देश भी आजाद हो रहे हैं। कोई हमारी आजादी रोकने वाला नहीं हैं। आज जरूरत इस बात की है कि इस आजादी को हम कैसे कायम रखें और उसको कायम रखने के लिये हमको क्या करना चाहिये। आज भे डाई बरस हए, जब कि चीन ने हमारी जमीन पर कब्जा कर लिया। उसको वहां से हटाने के लिए हमने दूसरों से भीख मांगने के अलावा और क्या किया? जब हम कव्वज्ञानल वैपन्ज बनाते हैं और दूसरों से ले रहं हैं, तो हमको एटम बम की भी तैयारी करनी चाहिये।

श्राज हिन्दुस्तान की जनता चाहती है कि एटम बम बनाना चाहिये। अगर प्रधान मंत्री जी को इस पर विश्वास नहीं है, तो वह इस बारे में लोगों के वोट लें और देखें कि हिन्दुस्तान की जनता क्या चाहती है। इसमें पाटा का सवाल नहीं है। ग्रगर हिन्दुस्तान की जनता चाहती है कि एटम बम बनाया जाये, तो सरकार को पैसा खर्च करना चाहिए और हिन्दुस्तान की जनता विश्व स्तान की जनता विस्ता स्ता की जनता विस्ता देगी।

काश्मीर में हमारों जो नीति है, हम उसका समर्थन करते हैं लेकिन दुनिया में हमारो मान्यता दभी होंगी जब हमारे पास ताकत होंगी। ग्रगर हमारे पास ताकत नहीं होंगों, तो दुनिया में हम को कोई नहीं पाउँगा।

Mr. Speaker: The hon, Minister.

The Minister of External Affairs (Shri Swaran Singh): Mr. Speaker, Sir . . . (Interruptions).

श्री प्रकाशवीर शास्त्री (दिःनंर) : ग्रव एक सदस्य इधर में भी बुलाया जाना चाहिए । (Interruption)

Mr. Speaker I am sorry that such an allegation be made because I have given time to a Congress Member. I have looked into the time allotted. Congress has got 3 hours 49 minutes and the Opposition has got 4 hours 50 minutes. Even then if such remarks should be made, it is not rather fair to me. Now, the hon Minister.

Shri Nath Pai: Mr. Speaker, the Prime Minister wants to explain the lapse on the part of the Minister.

प्रधान मंत्री तया ग्रणु शक्ति मत्री (श्री लाल बहादुर शास्त्री): मैं एक बात कहना चाहता हूं। मेरा गला खराब है, इस वास्ते मैं जोर से नहीं बोल सकता। यह मैं उसके बारे में कहना चाहता हूं जो ग्रभी विभूति मिश्र जी ने कहा है। जहां तक उनकी निजी राय का सम्बन्ध है, उस पर मुझे कोई एतराज नहीं है। लेकिन कुछ बातें वह मेरे नाम पर कह गये हैं ग्रीर मैं यह कहना चाहता हूं कि वे ठीक नहीं हैं, वे गलत हैं।

Shri Nath Pai: We thought you were trying to explain the lapse on his part

Shri Prakash Vir Shastri rose-

Mr. Speaker: I had announced yesterday that I will be only calling the Minister to reply. When the

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Minister was called, he was not here and I only just . . .

Shri Swaran Singh: Mr. Speaker, Gir, I must apologise to the House. I was answering a Calling Attention notice in the other House. I found there were two Calling Attention notices on the agenda here and I thought, according to the normal tradition, it might take some time.

Mr. Speaker: I have just to remark that so far as the second Calling Attention notice is concerned, there is a note that it will be taken up at 5 o'clock.

Shri Nath Pai: They don't read it carefully.

Mr. Speaker: Again, I have just to suggest to the hon. Ministers that after two days debate, a reply had to be made here and in the other House, in my opinion—of course, both Houses are equally important and equally sovereign; I do not say that one is more important than the other—the Calling Attention notice could be answered by his deputy or the Minister of State while the reply could only be given by the Minister himself.

Shri Swaran Singh: Gir, I must say that I apologise for the inconvenience caused. But while craving your in-dulgence, I want to mention only this thing that the Minister of State has been unwell for some time and there is difficulty in her voice and my deputy is also ill. I am the only person who is looking after the work in both the Houses. At the same time, I do not want to put forward this as an excuse and it will be our endeavour-we have always done show the highest consideration to this House as also to the other House. I could ask for some accommodation in the other House but I thought I will be in time.

Mr. Speaker: I have all sympathies with the Minister. But he has just seen the allegations made against me

because I called a Member on this side.

Shri Swaran Singh: I am prepared to take the allegations against me. But I appeal to the hon. Members not to make the allegations against the Chair.

Mr. Speaker, Sir, this debate has lasted for two days and we had the benefit of considered opinions from all sections of the House. A large number of hon. Members have participated in the debate. If I may say, the level of debate has been high and important issues have been raised.

My task has been greatly lightened by the intervention of the Prime Minister because he has replied to the debate so far as the one important issue, namely, the explosion of nuclear device by China and our attitude thereto is concerned. That has been replied to in detail by the Prime Minister. He also touched upon some other general points and I will, therefore, confine myself, in my reply, to some of the specific points which have been raised on the floor of the House.

Shri Krishna Menon in his speech has raised a very important question, namely the difficulty that is being experienced at the moment in the international world about the non-payment of dues and the effect thereof on the voting right of the defaulting countries. I entirely agree with Shri Krishna Menon that this is a very important issue, and I would like, therefore, to acquaint the House with the correct position.

Besides the continuing major problems of disarmament, decolonisation, apartheid and economic development, the General Assembly will be faced with the delicate problem of financing of UN peace-keeping operations. Since the adoption of the Uniting for Peace Resolution in November, 1950, under which the General Assembly assumed the powers to make recommendations for collective measures including the

use of military force for the maintenance of international peace and security in cases where the Security Council, because of lack of unanimity of the permanent Members, was unable act, there has been sharp controversy and disagreement between the two major powers, namely the States and the Soviet Union over this issue. Meanwhile, the United Nations has undertaken a number of peacekeeping operations at considerable expense to the members. Some member-countries have paid for them while others have not. These financial difficulties need to be resolved.

The Soviet Union has declared UN peace-keeping operations not specifically authorised by the Security Council as unauthorised and irregular....

Shri M. R. Masani: Shame.

Shri Swaran Singh: . . and, therefore, not a financial liability of member-States. On the other hand the United States and some other countries considered these expenses as obligatory. Those who have not paid their dues and have fallen into heavy arrears are threatened with the loss of voting rights in the General Assembly.

Shri Frank Anthony (Nominated—Anglo-Indians): Quite right.

Shri Swaran Singh: Thus, the whole issue is assuming a menacing aspect, which is not in the best interests of the UN which according to its Charter has to be a centre for harmonising the actions of members in the attainment of its common ends. We do not consider this issue to be impossible of settlement, given a spirit of mutual accommodation and goodwill and a determination on all sides to preserve the universality and integrity of the United Nations.

It may be recalled that the year 1965 has been designated by the UN as the International Co-operation Year. The House may recall that the late

Prime Minister Jawaharlal while addressing the UN, had made a fervent appeal that an international co-operation year might be celebrated and the things that were common between various countries should highlighted rather than differences. Accordingly, the year 1965 has been designated as the year for international co-operation, by the United Nations. It would be really and and paradoxical if the year of co-operation should begin with acts of disruption of the United Nations. We have always taken the stand that this issue has got two important facets. One is the legal aspect, and the other is the political aspect. Both these aspects are important, and it is necessary that all the countries should strive to find a satisfactory solution and they should work for saving the United Nations from the split that it faces, because the continuance of United Nations is more important than any other consideration, and a satisfactory solution of this difficult and thorny problem should be attempted.

I have some reason to hope, in view of certain discussions that have already taken place between the representatives of the two super-powers, namely the USA and the USSR, that neither of the two countries is anxious to force a show-down on this issue, and there is hope that a solution satisfactory to both the parties and in the interests of the continuance of the United Nations as the rallying point for maintaining peace would be found.

Shri Hem Barua: Has not India given her opinion already about it? The Permanent Representative of India at the UN has already questioned the compulsory nature of the financial assessments for peace-keeping operations by the UN. Has he not?

Shri Swaran Singh: The Permanent Representative has made a statement in the smaller group, that is, the committee stage. In fact, there are more than one statement which have

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been made by the Permanent Representative of the Government of India. It is a fact that we stand for universality and we also feel the dues should be paid. That is one aspect. The other, as to whether non-payment automatically results in forfeiture of the right of vote, is a matter which is an important matter, and this will considered.

Shri Hem Barua: India has already accepted the World Court's about this compulsory obligation.

Shri Swaran Singh: As that matter is going to be discussed, I do not want to make any specific statement on this issue. Our effort is to find a solution which might be acceptable to both and we have made statements which are not inconsistent with the possibility of finding a solution which might be acceptable to the two parties. The important thing is that on this issue, the UN should not split, and some method should be found whereby the UN could be saved from this real danger that it faces today.

Other matters have been mentioned in the course of the debate. I would like to say something on this Indo-Ceylon Agreement, about which several hon. Members have made their comments, and place the position clearly before the House so that the House and the country might be able to judge the circumstances under which agreement has been arrived at.

It has been said that persons of Indian origin in Ceylon have been there for generations and have contributed to the prosperity of Ceylon. This is correct. It is further said that given these facts, such persons of Indian origin in Ceylon are automatically Ceylon citizens and, therefore, no concern of India. That is the essence of the argument put forward by some hon. Members who have offered their comments. It has been our contention that a vast majority of persons

Indian origin should be regarded as Cevlon citizens. We never deviated from that contention, and in our talks with Mrs. Bandaranaike, we reiterated this position. If Ceylon had accepted this contention, the problem would have been solved long ago. The fact of the matter, however, is that Ceylon did not accept our contention. On the contrary, it put forward the view that those persons of Indian origin on whom Ceylon did not confer Ceylon citizenship automatically continue to Indian nationals and, therefore, it was the responsibility of the Government of India to agree to their repatration to their homeland. In our talks Delhi last month, Mrs. Bandaranaike again expounded the same view.

Shri Hem Barua: Why 'automatically'?

Shri Swaran Singh: I might that this basic difference in our positions was recognised even in 1954 when talks took place between the Prime Ministers. And as a result those talks, an agreement was reached between the two countries which, unfortunately, for various reasons did not work. An understanding was then reached that both Governments would, in accordance with their own consider applications for registration as Cevlon or Indian citizens as case may be, and that the case of the residue would be further considered by the two Governments after two years, i.e., after two years from 1954.

It was agreed during the recent talks that there was no meeting ground between these opposing points of view about the citizenship of these persons, but that, nevertheless, leaving our respective stands, we should endeavour to reach a pragmatic solution of the problem, treating it as a human and political problem. We agreed that every endeavour should be made find a solution, so that this long-standing problem, which had bedevilled our relations, should be out of the and that we should enter into an era of close frienship, understanding and co-operation. I am confident that every Member of the House would like our relations with Ceylon, with whom we are bound by ties of history and culture, to be one of utmost friendship and good neighbourliness. It was easy, having reaffirmed our point of view, to break off the discussions, but this obviously was undesirable, and it was in this spirit and in the spirit of give and take that we reached agreement on the 30th October. 1964.

Shri J. B. Kripalani (Amroha): You gave very much, but what did you take?

Shri Swaran Singh: Some Members have spoken as if there was no problem at all. They seem to think that India had no concern with these people, that it was Ceylon's problem and it was entirely for that Government to find a solution to it. This is not a realistic or constructive approach.

Shri Hem Barua: But that would have been the correct approach.

Shri Swaran Singh: If it were Ceylon's problem only, why did we undertake a series of negotiations, most of them at the highest level, since 1940-41, about which my hon. friend opposite, Dr. Aney, made some comments? He himself was in Government when we had these talks.

Shri Nambiar (Tiruchirapalli): That was to bring pressure on them to accept them as Ceylonese citizens, not to take them back.

Shri Swaran Singh: Is it possible for this House to wash its hands entirely of people of Indian origin in Ceylon, leaving them to suffer the consequences of being neither Ceylon, nor Indian citizens?

I appreciate that there may be a difference of opinion as to the content of the agreement, but I urge that there can and should be no difference regarding the desirability of reaching an agreement on this vexed question and of establishing satisfactory relations

with our very friendly neighbour, Cevlon.

Shri J. B. Kripalani: Are they very friendly?

Shri Swaran Singh: As to the contents of the agreement, the figure of 5,25,000 might appear to be large. The figures mentioned in the agreement were, however, agreed upon after prolonged and difficult negotiations and discussions. We had to take into account the many difficulties that the Cevlon Prime Minister put forward in undertaking to confer citizenship on more than 3.00,000 out of the 9,75,000 persons of Indian origin, who, at present, are neither Ceylon nor Indian Eventually, we agreed citizens. confer Indian citizenship on many more people than we had originally offered, namely 3,00,000 in the course the official talks in Ceylon. This is certainly a heavy burden we have undertaken. These persons will, however, as I mentioned earlier, be coming over a period of 15 years, and will be permitted to bring their which would, to some extent, lighten our burden.

I would like to make it clear that there is no question of wholesale compulsory repatriation. There are already fairly large number of people who wish to come away voluntarily, and we think that if the scheme progresses smoothly, and if we are able to absorb the repatriates usefully in the country, the element of compulsion will not have to be applied at all.

The agreement that was concluded, I am sure, is a good and amicable solution of a vexed problem. The agreement, if properly implemented, will yield rich dividends in friendship and good relations with Ceylon and in the happiness and contentment of people of Indian origin in Ceylon, who are at present technically in the "state-

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less" category. We hope that all concerned will co-operate in the working of the agreement

Finally, I would like to touch upon two points.

Shri Hem Barua: Will these 5,25,000 persons come back to our country during the 15 years with the children that they get in the meanwhile?

Shri Swaran Singh: The whole matter has not been finally decided whether this number will be including the children. That is total number. Whatever is the residue, will be the subject-matter of a separate discussion.

I would like to mention two other points. The Ceylon Government announced its intention to bring the Ceylonese citizens of Indian origin on a separate electoral register, a feeling had been roused—I agree quite rightly—among Members.

Shri Nath Pai: Don't say feeling; it is anger and resentment (Interruptions).

Shri Swaran Singh: Our Prime Minister had written to the Prime Minister of Ceylon, Mrs. Bandaranaike conveying our great concern and we hope the Ceylon Government will appreciate our point of view and that nothing will be done to undermine the spirit of the agreement concluded between us. I do not wish to say much more on this subject at present. I can assure the House that we shall make every effort with the Ceylon Government to persuade them not to give effect to this intention.

The second point is the plea of some Members that we should have sought the concurrence of the affected persons in Ceylon. I would like to inform the House that our representatives have been constantly in touch with the representatives of the organisations of such persons and I myself, when I was in Colombo, had talks with the persons affected and with their leaders.

Shri Ranga (Chittoor): Their leaders were not allowed to come over here.

Shri Nambiar: Did they agree to these proposals which you had put into the agreement?

Shri Swaran Singh: The representatives whom we met did strongly urge that the two Governments should come to a final decision about this question. They also said that it was difficult to question or suggest actual numbers on which settlement can be effected. Whatever the settlement, it will have to be based on the repatriation of certain numbers to India and the agreement of the Ceylon Government to confer citizenship rights on those who are left in Ceylon. The broad pattern of the settlement which was finally agreed upon between the two Governments was agreed, but I must say that the numbers as such were not agreed. Obviously, it cannot be; it is a question of trying to find a solution which might be acceptable to both.

Shri Ranga: May I ask my hon. friend whether it was not a fact that Mr. Natesan, who is one of their leaders and who is one of the noted parliamentarians there in the Ceylon Parliament, had himself taken objection to the Government of India making it their principal concern about the so-called stateless people and their reaching an agreement with the Ceylon Government making it possible for the Ceylon Government to send away such large sections from Ceylon?

Shri Swaran Singh: I hope the hon. Member who belongs, as he does, to South India, knows that there is what is called the Tamil Ceylonese population there . . . (An hon. Member: Jaffna population; they are the bulk). The gentleman whom the Leader of the Swatantra Party has mentioned is really the leader of that group. Unfortunately, it must be remembered that there has been a

Conflict between the Tamil Ceylonese and those who come from the Jaffna area. I did not want to mention it in this form, but because the hon Member is asking me to give information, I say this. There are the Tamil Ceyloare Cevlonese citizens, nese who settled there for generations and who are admittedly Ceylon citizens. There is no question of change in the status of those persons. In the Jaffna area their leaders are not accepted as leaders of this group estate labourers, who have mostly gone there and their leader is Mr. Thondaman who is also a Member of Parliament, but he got citizenship much later. There is a distinction between the Ceylonese, who are Tamil Ceylonese and are there for a long tome and those people who are of Indian origin. Unfortunately, there is a conflict between the two and their approach, between the two, had been varying from time to time.

Shri J. B. Kripalani: Why were not their representatives associated with the negotiations that were going on? They were the party concerned.

Shri Swaran Singh: The agreement was between the two Governments and it would have been, from our point of view, a good thing if those also could be associated, but it is not uncommon that when two private in-Governments negotiate, dividuals are not associated. That does not mean that their views are not ascertained; they are known. Mr. Thondaman is also a Member of their Parliament and he is in touch with the Cevlon Government also. The House would kindly appreciate that it is not easy to persuade another Government to agree to associate in the talks, people whom they do not want to associate. From our side we ascertained their views. From the beginning the stand is that whatever agreement is arrived at, it should be equitable and honourable to both the countries and it should also be broadly acceptable to the persons concerned. 1578 (Ai) LSD-4

Shri Sezhiyan (Perambalur): We have been consistently maintaining this stand which the late Prime Minister, clearly defined on several occasion. In the Lok Sabha on 7-8-1961, while answering a starred question, he said:

"The question is not so much of origin but of their present, legal, constitutional position. According to us, they are Ceylon nationals."

Besides, answering starred question No 274 on 26th August 1963, Shri Jawaharlal Nehru said:

"Our position has been that those who are entitled under our Constitution, they will be accepted and registered as Indian citizens and there is no objection to it provided they are not compelled, no coercive method or force is employed and they decide it voluntarily."

That has been the clear and consistent stand of our late Prime Minister. Has that stand been followed by the present Ministry which proposes to follow the foreign policy of the late Prime Minister?

Some hon. Members: No. not at all.

Shri Swaran Singh: He could as well have quoted the speech of our Prime Minister which he made at the time of opening of these talks. We had to find a solution (Interruptions.) I have attempted to explain that this contention that all of them were Ceylon citizen, was not acceptable to the other Government. They had already applied for Ceylonese citizenship rights and those applications in lakhs were generally rejected. Therefore, one method could be to continue that and say that they are Ceylonese citizens and, therefore, we should forget about them. But in an important matter like this, the choice is not easy and either you leave them there and expose them to all the legislative measures nisation of employment and Ceylonisation of trade and the like and then

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let them helter-skelter, or you enter into an agreement taking into consideration the difficulties that might be expressed by the Government concerned and then try to arrive at a solution which may not be entirely to our liking but a solution based on the principle of give and take. So, there is no contradiction between the earlier stand and this.

Shri Hem Barua: When they applied for Ceylon citizenship, they were asked to submit their birth ficates also, and the registers which contain the date of birth and so on had been hidden from them. The dates were not given by the Ceylonese Government. Therefore, people could not substantiate application with the birth certificates. I can submit that even some of the ministers in the Ceylon Government would not be able to produce birth certificates of their parents or grandparents if they are asked to do that, not to speak of the people of Indian origin.

Shri Swaran Singh: The difficulties may be there.

Shri Hem Barua: They were there.

Shri Swaran Singh: They were there, I admit; but what is the answer? If there is a particular mode of proof that is prescribed under any legislation, and if that proof is not provided, then I do not say, what is the answer. Even according to this agreement, we made some rough it came out in the assessment and course of the discussion-and after examining the figures and other information that we have—that the number of people who will be given Ceylonese citizenship rights will cover almost all those persons who were born in Ceylon because 1,30,000 or so have already been granted Ceylonese citizenship rights and three lakhs more that are sought to be taken will cover practically all those people who were born in Ceylon. It has not been agreed to: this difficulty firmly mentioned by which has been

the hon. Member opposite was before us when we were considering as to what could be the practical ways of implementing it. At one tage, it was suggested that in earlier applications which were given at that time, even the statement of contained those in the applications that they have been born there would prima facie be accepted. I am not saying that that is a firm agreement, but it is quite possible that we might be able to persuade them that the proof of age in the case of those who in their earlier applications have already asserted that they were born in Ceylon should be accepted as sufficient proof. The implementation of this agreement, let us be quite clear, means legislation even in Ceylon, because there is no law there now nor is there any constitutional provision under thev could grant citizenship rights to those to whom they have agreed to give citizenship rights. They will have to undertake legislation, and it will be our endeavour in the course of further talks for implementing the proposals to ensure that adequte procedures are laid down so that this type of difficulties which are rightly mentioned by the hon. Member opposite might be taken note of and might be avoided.

Shri Sezhiyan: One more clarification. Will this repatriation be voluntary or compulsory? (Interruption).

Shri J. B. Kripalani: This is a relevant question: whether these people will be compelled to come here or will come of their own accord.

Shri Swaran Singh: I have already explained the position quite clearly. If we have to take, as we have agreed to take, about 5,25,000, our assessment is based not on any guess but on account of the context, the application and approaches that have been made to our High Commission.

Shri J. B. Kripalan: You have agreed to take. But if they are not willing to come, what are you going to do?

Shri Swaran Singh: We will, see what is the answer. Why should we take a hypothetical stand? About three lakh people are such who are wanting to come straightaway. In fact, they will be staggered, that is, their coming will be phased over 10 years. In the meantime there is the agreement that they will continue to be in employment, and thereafter we can see as to what is the attitude of the others in a matter of this kind.

Shri Hem Barua: This agreement with the Ceylonese Government is giving them a handle to push out five lakhs

Shri Swaran Singh: Let us not try to read in the agreement something which does not exist, but we will work together in a spirit of mutual understanding and accommodation. I have every reason to hope that the Ceylonese Government will not be unreasonable.

I should like, with your permission, to mention a few more points to the House, some salient features of the present situation in South-East Asia to which some hon. Members did make a reference. I will briefly mention the situation in the countries of Indo-China and the surrounding areas.

The troubled situation in Indo-China continues. Hon, Members are, no doubt, aware of the many forces at work in that unhappy area which has known no peace ever since its liberation from colonialism 10 years ago. We are in frequent diplomatic contact with other members of the Geneva Conference in which we always try to emphasize the need for a political rather than a military solution in Indo-China.

In Laos, unfortunately, the talks between the three political factions in Paris have yet yielded no results. In the absence of an agreement between them, it is difficult to make any progress towards restoring peace and tranquillity in Laos and towards the full implementation of the Geneva agreement of 1962. We have supported the proposal for convening a 14-nation conference on Laos.

In Viet Nam, the situation continues to be as unsatisfactory and dangerous as before.

In regard to Cambodia, as hon. Members are aware, the Government of Cambodia desires Cambodia's neutrality and territorial integrity to be guaranteed at an international conference and has been pressing for this for quite some time. We support Cambodia's plea for an international conference and we have pressed our point of view in our contacts through diplomatic channels with the members of the Geneva conference. Recently breach of diplomatic relations between Cambodia and the United States of America appeared to be imminent. But we note with satisfaction that Cambodia and the United States have agreed to talks in New Delhi which might help in the improvement of their relations. These talks are likely to start very soon. We have welcomed the holding of these talks in New Delhi for which we have offered to make such facilities as may be desired. We hope that as a result of these talks the relations between the two countries, which are both friendly, to us, will improve.

Shri Hem Barua: Are you playing the host?

Shri Swaran Singh: Of course, when we provide the facilities, we will be the host country.

An hon Member: Don't be so lavish.

Shri Swaran Singh: I will abide by the standards my friends Opposite precribe. We are not lavish in this matter.

Shri Hem Barua: Lavish in affection,

Shri Swaran Singh: Lavish in affection, yes.

Shri Joachim Alva (Kanara): Cambodia has been asking about

(Shri Joachim Alva)

guaranteeing her frontiers and it was on that question that it broke with the USA. Have we got any definite views about it and may I know whether we will be able to assist them in this matter? Cambodia has been crying hoarse that her frontiers be guaranteed.

Shri Swaran Singh: I have already mentioned that it is Cambodia's desire that her neutrality and territorial integrity should be guaranteed. That is the main point and we hope that as a result of these steps, if we could prevent the breach between the United States and Cambodia, and it could be opened for reconvening the Geneva conference where the thing which is uppermost in the mind of Cambodia might be satisfactorily solved.

About the Cairo conference, some hon. Members.....

Shri Kapur Singh (Ludhiana): He has altogether slipped away from the topic of Malayasia and Indonesia. What concrete steps are we going to take to stand by our friend, Malaysia?

Shri Swaran Singh: I will come to that.

Shri Nambiar: Indonesia is also our friend.

13 hrs.

Shri Swaran Singh: With regard to the Cairo conference, there have been remarks, some appreciative and others that it was a useless exercise, that only platitudes and principles were enunciated and nothing concrete emerged out of it. In a ference of this nature where a large number of countries-practically half the number represented in the United Nations-have met and subscribed to some principles, then it will not be wise and proper simply to brush it aside and say that they agreed only upon principles and that nothing concrete emerged out of it.

I would like to remind the House that in international community and relations. principles international play a very important part. They influence the thing in all the capitals and it will not be a good world where there are no principles for international behaviour and for inter-This national relations. House should not take this issue so lightly and should not really laugh away the principles, because principles are a matter of very great importance. There were certain principles which have been agreed upon and those principles affect the thinking and attitude even when concrete issues arise between the bilaterally or in any other disputes of this nature. I am sure that-as ! can see from the mild protests 'hal are now being raised—we are opposed to subscribing to good principles. We should really try to evolve sound principles of international behaviour. The principles that very prominently emerged as a result of the discussions in the Cairo conference which are contained in the declaration that was adopted, are peaceful co-existence, eradication of colonia-lism, determined fight of the inter-national community to end colonialism in any form or shape from all parts of the world, to work disarmament and to work for peace. These are laudable principles.

Shri Nath Pai: Yes, we applaud them.

Shri Swaran Singh: I am glad you applaud them. The adoption of these principles in this conference and the solemn declaration that these will be adhered to, will go a long way in resolving even the specific problems that might exist between two countries.

A question has been asked from the Member opposite about the situation in the extreme South-east Asia, namely Malaysia and Indonesia.

Shri Nath Pai (Rajapur): We want you to come back a little more to Cairo.

Shri Hem Barua: Our Prime Minister made a very laudable suggestion in that conference that there should be a delegation going to China to persuade China against having nuclear weapons for aggressive purposes. May I know why this suggestion of the Prime Minister was not carried to the logical conclusion? What were the countries in Cairo which supported this suggestion?

Shri Swaran Singh: I do not think that calls for a reply. The fact is the Prime Minister did make a suggestion like that, but many countries thought that there was no use, because China has not even agreed to sign the Moscow test ban treaty and therefore, there is no point in asking them to stop. If they want to go ahead, they will go ahead. Therefore, it cannot be said that the suggestion was not proper, if other countries did not agree to it. There was a unanimous declaration that none of us undertake any tests or develop nuclear power for deadly purposes or nonpeaceful purposes. They also called upon all the countries of the world which have not yet subscribed to the Moscow test ban treaty to subscribe to it and to desist from carrying on France, China, Cambodia any test. and several other countries have not signed the Moscow test ban treaty. It was clearly mentioned in that declaration itself that all the nonaligned countries declare that themselves will adopt a certain code in the matter of development of nuclear energy and they also called upon all those countries which have not signed the test ban freaty to subscribe to it and to disist from undertaking any tests. I have already said in my statement that China exploded this bomb in flagrant violation of the declaration of the countries that collected in Cairo.

Shri Hem Barua: Even after this code of conduct formulated at Cairo. Indonesia has come out with her intentian to produce atomic power for defence purposes. It is flagrant violation of that declaration.

Shri Swaran Singh: I have not seen any statement from any authoritative source in Cambodia to that effect.

Some hon. Members: Indonesia, not Cambodia.

Shri Swaran Singh: If they do it, that will be in violation of this agreement. If some countries choose to go back upon the declaration, that does not mean that the declaration is bad or it is not worthwhile attempting to have unanimity.

Shri Hem Barua: Declarations do not serve any purpose. They are merely platitudes.

Mr. Speaker: That may be the opinion of the hon. Member. Let us hear the Minister.

Shri Swaran Singh: The declaration that was adopted on nuclear energy and use of nuclear devices for non-peaceful purposes only was very clear and that substantially met our view-point. We wish it were a little more explicit, but when a large number of countries are there, one has to do one's best and just be content if the substance is achieved.

Shri Nath Pai: Are political conferences to be the equivalents theological seminaries and eucharistic congresses or something positive? Is it the only purpose to enunciate principles which are good for all time to come and which will be valid for all eternity? What happens when participants or nations flagrantly violate the declaration? Will these congresses like the Cairo Congress have the guts to condemn aggression? Did them to condemn the Chinese aggression against your own motherland? What is the use of enunciating these principles?

Shri Swaran Singh: There should not be any doubt in anybody's mind that a conference of sovereign countries should be regarded only as a meeting of a group of theoreticians or theologians or religious heads

[Shri Swaran Singh]

merely propounding abstract principles. It is not correct at all to describe the declarations of а gathering of this type at that level. Let us be clear that these declarations are not treaties as such. It is really a declaration policy to be adopted by a group of countries that get together. They definitely influence their course of action subsequently and therefore, there is a great value in countries coming together and subscribing to such principles, because they create lot of support in favour of those priciples even in countries who are not in that conference. The subsequent information that we have got from other capitals of the world, who did not participate in this conference. does go to show that the declarations that were adopted did have a profound effect on their thinking on many issues that are likely to come up in any form (Interruptions).

Shri C. K. Bhattacharyya (Raiganj): Sir, have you allowed the opposition Members to make supplementary speeches? (Interruptions).

Mr. Speaker: Ordere, order.

Shri Swaran Singh: The relationship between Malaysia and Indonesia continues to be strained. Cario, did make some attempt to find some way by which these difficulties might be resolved. As you know, Mr. Speaker, Malaysia was not there. Some talks did take place, and diplomatic level our efforts continue to improve the relations between Malaysia and Indonesia. We firmly believe that there cannot be a military solution of these difficulties and that the two countries should be enabled to discuss this matter and find a solution. Some effort has already been made by certain other friendly countries and there have been contacts at certain levels, but the situation really has not very much improved. We are in touch with the two governments and also other friendly countries. I have myself, the House will be glad o know, an invitation

not only from Malaysia but also from Indonesia and, may be in about a month's time or so, after I finish my work in the United Nations, it is my intention to go into that part of this world and try to do something..... (Interruption). I would request hon. Members, when we are making an effort to improve the relations, not only not to interrupt me but also not to make me take a stand which may come in the way of our efforts which we are making for the improvement of those relations.

Shir Kapur Singh: I will certainly accept the excellent advice that the hon. Minister has given. But I wish to say that the clarification which I had sought has escaped the attention of the hon. Minister of external Affairs. I wanted to know as to whether in respect of this dispute between the countries, Malayasia and Indonesia, we are neutral qua the aggressor, that is, Indonesia.

Shri Swaran Singh: I cannot enter into this sort of a running talk on this. Our attitude in this respect is quite clear.

A mention has been made about the people who are coming from Burma. The hon Member, the Maharaja of Bikaner, who recently returned from a visit to Burma has narrated the difficulties that are being experienced. We are seized of the problem and we have also conveyed to the Burmese Government our concern on several aspects. The Foreign Minister of Burma had agreed to visit India and it was our intention to continue the talks that I had initiated in Rangoon when I went there. Thereore, are seized of this problem. But the problem which the hon. Member mentioned was more in relation to the provision of facilities for their coming out. Those arrangements we are making from time to time. But more important than these facilities for repatriation is the basic question of the continuation of the large number of Burmese who are still there in Burma. As I mentioned on an earlier occasion, I have the assurance of the Burmese Government at the highest level that these Indians—and they run into lakhs I would like to add here—who are prepared to fit in with the changed conditions there both in relation to land and other things—the working classes—have a future there, and those of them who decide to continue to live there will be assured of not only safety but also honour so that they can live there as respectful citizens.

An Hon. Member: As scavengers only.

Shri Swaran Singh: The leader of the Jan Sangh group did make a mention that in relation to giving compensation there has been some discrimination. He is making a confusion between the earlier nationalisation measures which took place several years ago when some of the British concerns including pharmaceuticals and certain oil installations were taken over, and the present one. In this recent nationalisation proposal which has hit a large number Indians who were in business, has been no discrimination between either a European concern or Chinese concern or an Indian concern or a Pakistani concern or a Burmese concern. People who were engaged in a particular type of trading activity irrespective of their nationality have been hit. Therefore, on that score there is nothing to mention. We may not like many things that they may have done, but we must be clear in our mind as to what is the correct factual position.

Sir, I am grateful to the House for the indulgence they have shown to me. I have ventured to reply to some of the important points that have been mentioned. We should, Mr. Speaker, continue to strive for putting in our best efforts for maintenance of peace, for increasing international standards, for reducing international tensions, for working for disarmament and for our fight against colonialism. These are the very central ideas to which we are wedded and in the pursuit of these ideas, I am sure, our own problems, howsoever difficult and impracticable they may appear to be at first sight, are capable of solution if we hold on to our way of thinking in a very clear manner and with determination.

श्री रामेश्वरानन्द (करनाल) : मेरा निवेदन है कि हमारे माननीय विदेश मंत्री दूसरे देशों के कटु सम्बन्धों को सुधारने का यत्न कर रहे हैं, इस के लिये हमें हार्दिक प्रसन्नता होती है किन्तु मुझे दुःख के साथ कहना पड़ता है कि हमारे पड़ौसी देशों के साथ ही जब हमारे सम्बन्ध इतने कटु हैं, चीन, पाकिस्तान श्रीर बर्मा के साथ भी वे उत्तम नहीं हैं, नेपाल के साथ भी कोई बहुत श्रच्छे नहीं, तब दूसरे देशों पर हमारी बात का क्या प्रभाव पड़ता होगा।

Shri Nambiar: Sir, I had occasion to speak to some of the people who have returned from Burma. They have told me that if a proper approach can be made to the Indians in Burma about the assurance given by the Burmese Government, that they will be treated properly, through the Government of India and their agency, there is a possibility of their not coming here. I would like to know whether the Government have taken any step to see that those who are still in Burma are told in that manner about the assurance that the Burmese Government have given so that they may be persuaded to continue there?

Shri Hem Barua: May I know whether our representatives contacted the Colombo powers at their meeting at Cairo individually or jointly and discussed with them about this latest rejection of the Colombo Proposal by the Chinese when they said that they would not tolerate any more mediatory efforts?

श्री गुलशन (भटिंडा) : यह दुर्भाग्य की बात है कि पाकिस्तान स पहले से ही

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[श्री गुलशन]

लोग भा रहे हैं, लंका से भी आ रह हैं भीर बर्मी से भी आ रहे हैं सरकार ने इस आने को रोकने के लिये क्या कोई विचार किया है।

Shri Vidya Charan Shukla (Mahasamund): I want to ask a very specific question and I hope Government will give us a very specific answer. I want to know whether Government have an open mind on the question of making or not making a nuclear defence device.

Mr. Speaker: Yesterday we heard the Prime Minister on this question.

Shri Vid52 Charan Shrkla: This question has not been answered in the entire reply.

Mr. Speaker: How could he make it more clear than that?

Shri Muhammad Ismail (Manjeri): In view of the fact that we are one of the signatories to the nuclear test ban treaty while China is not a signatory to that agreement, may I know whether Government are thinking of initiating steps for convening a meeting of the test ban treaty powers to consider the situation that has arisen because of the Chinese explosion of a nuclear weapon, and.....

Mr. Speaker: There ought to be no "and".

Shri Muhammad Ismail: One more question.

Mr. Speaker: One would suffice. So many questions have already been put.

Shri Muhammad Ismail: With regard to Burma I have one small question.

Mr. Speaker: I am telling the hon. Member one would suffice. Let the answer come.

Shri Ranga: Several hon. Members have reported of the sufferings of our people in Burma, who have been obliged by the policy of nationalisation that has been pursued there to think of coming over here, that they have lost all their possessions and there has been a lot of difficulty obtaining passage back to India because of the inadequate supply of shipping facilities. Since the hon. Minister has not shed any light on that. I would like to know whether Government are thinking of doubling, trebling or increasing four-fold the shipping facilities by taking emergent steps in order to provide shipping facilities for these people to come back, especially in view of fact that even from the feelers that have been put by the Government here as well as our Embassy there it has been found that for the next two years even half of the total number of people who are obliged to come away could not be cleared at the present rate of supply of shipping facilities.

श्री बड़े (खारगोन) सीलोन से वापस श्राने वाले जो इंडियन्स हैं उन को प्रापर्टी श्रीर असेट्स के सम्बन्ध में गवनंभेंट के ई मदद देगी या उन को ग्रपने असेट्स को खुद बेच कर श्राना होगा, वैसे ही वर्मा से श्राने वाले लोगों की प्रापर्टी के वारे में क्या सोचा गया है ?

श्र<mark>ाध्यक्ष महोदय</mark>ः उस का जवाब मंत्री महोदय देचुकेहैं।

श्री बड़े: बर्मी के बारे में नहीं दिया है।

ग्राध्यक्त महोदय: सीलोन के बारे में दें दिया है।

Shri Himatsingka (Godda): The hon Minister knows that no Indian who is coming from Burma is being allowed to bring anything with him. If they can arrange to bring their assets otherwise, will the Government give them facilities? 1691

Shri Swaran Singh: Swamiji asked a question. I agree with him that our relations with our immediate neighbours should improve. But, unfortunately, in spite of our best of wishes, we have not succeeded in improving our relations with two of them. There are other neighbours like Ceylon, Burma and Nepal with whom relations are definitely improving. Even with regard to Pakistan. effort has always been to see that we might be able to solve, whatever may be the differences, in a peaceful and friendly atmosphere. But, as I said in my opening remarks, we have not met with much success and, in fact, of late there have been tendencies Pakistan in the opposite direction which are not encouraging.

Shri Anandan Nambiar asked question why the assurances given by the Burmese Government could not be conveyed to those persons of Indian origin there. For his information would like to say that before leaving Rangoon I made a statement, which was very widely published in all the Burmese newspapers, both language and English newspapers, where I said precisely that the Burmese Government at the highest level have assured me that those Indians who want to continue to live in Burma and who would like to fit in with the changed social set up there would be afforded all security and that they would not be subjected to any indignities.

Shri Hem Barua asked a question about contacts, individual or collective, about Colombo proposals. There was no collective approach to these Colombo proposals. Our Prime Minister took the line that we have made our position quite clear and there is nothing further that we can do. We cannot canvass other countries to go. and persuade China to accept the Colombo proposals. The Colombo proposals are there . . .

Shri Hem Barua: May I point out . . .

Mr. Speaker: I am not allowing further questions.

Shri Hem Barua: He has not met part of my question.

Mr. Speaker: Then let him be allowed to answer it. Let him finish.

Shri Swaran Singh: There nothing further to be done in regard to the Colombo proposals in Cairo.

Regarding the question of Gulshan, I agree that our main object is to create friendly conditions for the people living in those countries all these years.

Regarding the question of Shukla, I need not answer it because the Prime Minister did touch upon this point. If he goes through that statement again, he will get answer.

Shri Nath Pai: But you are not precluded because the Prime Minister has given the answer.

Shri Swaran Singh: Shri Muhammad Ismail asked a question about convening a meeting of the countries which subscribed to the Moscow Test Ban Treaty. We have no such intention and there is no such proposal.

Shri Ranga, the leader of the Swatantra Group, has stated that we should provide all shipping facilities to people coming from Burma. are doing our best. It may not be enough but we have our physical limitations like port facilities, shipping and all that. That is a matter which was referred to by the Maharaja of Bikaner also. We will certainly look into this

No further reply is required for Shri Bade's question because I have already replied that people coming from Ceylon will be permitted to bring all their assets.

Shri Himatsingka asked whether we will try to persuade the Burmese Government that persons who leave Burma should be permitted to bring their assets. I have already said that we will be taking up this matter with the Burmese Government.

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Mr. Speaker: I will now take up the substitute motion by Shri Yashpal Singh.

Shri Ranga: Before you put it to the House, I would like to state that we do not wish to divide the House, so far as our party is concerned . . .

Mr. Speaker: I will come to that. He can say that at that moment.

Now, is Shri Yashpal Singh pressing his motion?

Shri Yashpal Singh (Kairana): Yes, Sir. I press it—to....

Mr. Speaker: All right. I will put it to the vote of the House.

The substitute motion No. 1 was put and negatived.

Mr. Speaker: I will take up the substitute motion of Shri Bibuthi Mishra afterwards. What about the substitute motion by Shri Prakash Vir Shastri? Does he press it?

Shri Prakash Vir Shastri: Yes, Sir. I press it to a division.

AYES

Chatterjee, Shri N. C. Kachhavaiya, Shri Kakkar, Shri Gauri Shankar Shastri, Shri Prakash Vir

NOES

Brajeshwar Prasad, Shri Brij Raj Singh, Shri Chandak, Shri Chandrabhan Singh, Shri · Chandriki, Shri Chavan, Shri D. R. Chavda, Shrimati Johraben Chettiar, Shri Ramanathan Chuni Lal, Shri Dorai, Shri Kasinatha Elayaperumal, Shri Ering, 6hri D. Gajraj Singh Rao, Shri Gandhi, Shri V. B. Ganga Devi Shrimati Harwani, Shri Ansar Heda, Shri

Mr. Speaker: All right Let the lobbies be cleared. The lobbies have been cleared

Situation

The question is:

That for the original motion, the following be substituted, namely:--

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, takes note of the Government's failure to-

- (a) arrive at a reasonable settlement with the Government of Cevlon concerning people of Indian origin; and
- (b) embark upon nuclear-based defence installations in the country." (3).

The Lok Sabha divided:

श्री लेहरी िह (रोहतक) ग्रध्यक्ष महोदय, मरी मशीन काम नहीं कर नहीं है। मेरा बोट नौज के लिए हैं।

[13.32 hrs

Singh, Shrl A. P. Trivedi, Shri U. M. Verma, Shri S. L.

Hem Raj, Shri Himatsi ngka, Shri Jadhav, Shri M. L. Jadhav, Shri Tulshidas Jagjivan Ram, Shri Jamir, Shri S. C. Jedhe, Shri Jha, Shri Yogendr Joshi, Shrimati Subhades Iyotishi, Shri J. P. Kamble, Shr Kedaria, Shri C. M. Keishing, Shri Rishang Khan, Shri Shahnawaz Kindar Lal, Shri Krishna, Shri M. R. Lalit Sen, Shri

Division No. 3] Alvares, Shri

Bade, Shri Barua, Shri Onkar Lal Bhawani, Shri Lakhmu

Alagesan, Shri Alva, Shri Joachim Aney, Dr. M. S. Babunath Singh, Shri Bajaj, Shri Kamalnayan Bal Krishna Singh, Shri Balakrishnan, Shri Barman Shri, P. C. Barupal, Shri P. L. Basappa, Shri Basumatari, Shri Baswant, Shri Bhagat, Shri B. R. Bhagawati, Shri Bhattacharya, Shri C.K. Borooah, Shri P. C.

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Naskar, Shri P. S.

Niranjan Lal, Shri Paliwal, Shri

Pande, Shri K. N.

Panna Lal, Shri

Patel, Shri P.R.

Nigam, Shrimati Savitri

Patel, Shri Rajeshwar Patil. Shri D. S. Patil, Shri S. B. Patil. Shri T. A Patnaik, Shri B. C. Pattabhi Ranan, Shri C. R. Pillai, Shri Nataraja Pratap Singh, Shri Raghunath Singh, Shri Rajdeo Singh, Shri Rane, Shri Ranga, Shri Rao, Shri Krishnamurthy Rao, Shri Ramapathi Reddy, Shri K. C. Sadhu Ram, Shri Saha, Dr. S. K. Sahu, Shri Rameshwar atyabhama Devi, Shrimati Sen, Shri P. G. Shah, Shri Manabendra Sharma, Shri K. C. Shastri, Shri Lal Bahadur

Shastri, Shri Ramanand Shivanajappa, Shri Siddenanjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Sinha, Shrimati Tarkeshwari Sinhasan, Singh Shri Sonavane, Shri Subbaraman, Shri Subramaniam Shri C. Subramanyam, Shri T. Sumat Prasad, Shri Swaran Singh, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tombi, Shri Tula Ram, Shri Tyagi, Shri Uikey, Shri Upadhyaya, Shri Shiva Dutt Valvi, Shri Veerabasappa, Shri Verma, Shri K. K. Vyas, Shri Radhelal Yaday, Shri Ram Harkh

Mr. Speaker: The result of the division is: Ayes 11; Noes 119.

The motion was negatived.

Mr. Speaker: Now, I shall put Shri Bade's substitute motion to the vote of the House. The question is:

That for the original motion, the following be substituted, namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, regrets that the Government of India has failed to reorientate its attitude and postures in regard to foreign policy to meet the demand of the situation and in particular this House regrets—

- (a) that the Government of India has failed to appreciate the serious threat to India's security due to Chinese successful entry into the Nuclear Club and also the immense psychological impact Chinese achievement has made on Asian and African countries;
- (b) that in an undue haste to settle the issue of Indian settlers

in Ceylon with the Ceylonese Government, the Government of India has entered into an agreement which seriously undermined the interest and future of these Indian settlers;

- (c) that by its continued readiness to talk on Kashmir issue with Pakistan in spite of the fact that Pakistan has no locus standi whatsoever with respect to Kashmir, the Government of India has been guilty of continuing state of indecision and uncertainty in the state which is being fully exploited by anti-national and subversive elements;
- (d) that the Government of India failed miserably to mobilise the opinion of Asian and African countries gathered at Cairo Conference against Chinese aggression in India; and
- (e) that despite the lapse of over two years since the massive Chinese aggression of 1962, the Government has taken no steps whatsoever to liberate lost territory and thus redeem the sacred pledge given by this Parliament to the nation in the year 1952."

 (4).

The Lok Sabha divided.

Division No. 4]

Bade, Shri Berua, Shri Onkar Lal Bhawani, Shri Lakhmu Chatterjee, Shri N. C.

AYES

Kachhavaiya, Shri Sezhiyan, Shri 2. Shastri, Shri Pzakash Vir Singh, Shri A. P.

Kamble, Shri

Situation

[13.38 hrs.

Trivedi, Shri U. M. Verma, Shri S. L. Vishram Prasad, Shri Yashapal Singh, Shri

NOES

Alagesan, Shri Alva, Shri Joachim Babunath Singh, Shri Bajaj, Shri Kamalnayan Bal Krishna Singh, Shri Balakrishnan, Shri Barmam, Shri P. C. Barupal, Shri P. L. Basappa, Shri Basumatari, Shri Baswant, Shri Bhagat, Shri B. R. Bhagavati, Shri Bhattacharyya, Shri C. K. Borooah, Shri P. C. Brajeshwar Prasad, Shri Bri j Raj Singh, Shri Chandak, Shri Chandrabhan Singh, Shri Chandriki, Shri Chavan, Shri D. R. Chavda, Shrimati Johraben Chunilal, Shri Dhuleshwar Meena, Shri Dorai, Shri Kasinatha Elayaperumal, Shri Bring, Shri D. Gajraj Singh Rao, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Harvansi, Shri Ansar Heda, Shri Hem Rai, Shri Himstaingka, Shri Jadhav, Shri M. L. Jadhav, Shri Tulshidas Jagjivan Ram, Shri Jemir, Shri S. C. Jedhe, Shri Joshi, Shrimati Subhadra Jyotishi, Shri J. P.

Kedaria, Shri C. M. Keishing, Shri Rishang Khan, Shri Shahnawaz Kindar Lal, Shri Krishna, Shri M. R. LakhanDas, Shri Lalit Sen, Shri Laskar, Shri N. R. Malaichami, Shrì Malaviya, Shri K. D. Malijah, Shri U.S. Maniyangadan, Shri Mantri, Shri Marandi, Shri Masuriya Din, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mishm, Shri Bibhuti More, Shri K. L. Mukane, Shri Murli Manohar, Shri Murti, Shri M.S. Muthish, Shri Naskar, Shri P. S. Nigam, Shrimati Savitri Nimnjan Lal, Shri Paliwal, Shri Pande, Shri K. N. Panna Lal, Shri Patel, Shri Chhotubhai Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri S. B. Patil, Shri T. A. Patnaik, Shri B. C. Pattabhi Raman, Shri C. R. Pillai, Shri Nataraja Pratap Singh, Shri

Raghunath Singh, Shri Rajdeo Singh, Shri Rave, Shri Ranga, Shri Rao, Shri Krishnamoorthy Rao, Shri Ramapathi Reddy, Shri K. C. Sadhu Ram, Shri Saha, Dr. S. K. Sahu, Shri Rameshwar Satyabhama Devi, Shrimati Sen, Shri P. G. Shah, Shri Manabendra Sharma, Shri K. C. Shastri, Shri Lal Bahadur Shastri, Shri Ramanand Shivanajppa, Shri Siddananiappa, Shri Siddish, Shri Sidheshwar Prasad, Shri Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sonavane, Shri Subbaraman, Shri Subramaniam, Shri C. Subramanyam, Shri T. Sumst Pressd, Shri Swaran Singh, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tombi, Shri Tula Ram, Shri Tyagi, Shri Uikey, Shri Upadhyaya, Shri Shiva Dutt Veera Basappa, Shri Verma, Shri K. K. Vyas, Shri Radhelal Yadav, Shri Ram Harkh

Mr. Speaker: The result of the Division is: Ayes 12; Noes 118.

The motion was negatived.

Mr. Speaker: Now, I shall put Shri Shinkre's substitute motion (No. 6) to the vote of the House. The substitute motion No. 6 was put and negatived.

Mr. Speaker: I shall not put Shri Kishen Pattnayak's substitute motion. (No. 8) to the vote of the House.

The substitute motion No. 8 was put and negatived.

Mr. Speaker: Then, I shall put Shri V. B. Gandhi's substitute motion to the vote of the House. Shri Vidya Charan Shukla's substitute motion is also the same but it has not been moved.

Shri Ranga: Sir, I wish to state that we do not wish to divide the House on this although we are very strongly opposed to the Indo-Ceylonese agreement. We consider that it is neither honourable nor equitable to the country. Therefore we would take another opportunity, whenever that opportunity comes in the proceedings of the House, to record our disapproval of the Indo-Ceylonese agreement; but through our vote in the House meanwhile we do not wish to divide the House.

Mr. Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"That House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India." (5).

The motion was adopted.

Mr. Speaker: A part of Shri Bibhuti Mishra's substitute motion (No. 2) has been covered by Shri Gandhi's substitute motion and a part of it has been negatived. Am I to put it to the vote of the House?

Some Hon. Members: No.

Shri Bibhuti Mishra rose-

Mr. Speaker: So, that does not require to be put to the vote of the House.

13.39 hrs.

FOOD CORPORATIONS BILL-contd.

Mr. Speaker: Now, the House shall take up further clause-by-clause consideration of the Bill to provide for the establishment of Food Corporations for the purpose of trading in foodgrains and other foodstuffs and for matters connected therewith and incidental thereto. We had discussed clause 13 and hon. Members had spoken on the amendments to it the other day. May I put all the amendments together to the vote of the House?

Some Hon. Members: Yes.

Amendments Nos. 26, 28, 32, 35 and 37 were put and negatived.

Mr. Speaker: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Mr. Speaker: Are any amendments to clause 14 being moved: No.

The question is:

"That clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Mr. Speaker: There is no amendment to clause 15.

The question is:

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

Mr. Speaker: Is any amendment to clause 16 being moved? No. There is no amendment to clause 17. Then, about clause 18, are any amendments to be moved? No. There is also no amendment to clause 19.

1702:

The Minister of Food and Agriculture (Shri C. Subramaniam): I have just now given notice of an amendment to clause, 19.

Mr. Speaker: All right. Then, I shall put clauses 16 to 18 to the vote of the House.

The question is:

"That Clauses 16 to 18 stand part of the Bill."

The motion was adopted.

Clauses 16 to 18 were added to the

Clause 19 — (Management of State Food Corporation)

Amendment made: -

"Page 9, line 24,-

for "public interest", substitute—

"the interests of the producer and consumer". (55)

(Shri C. Subramaniam)

Mr. Speaker: The question is:

"That Clause 19, as amended, stand part of the Bill."

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Mr. Speaker: There is no amendment to clause 20.

The question is:

"That Clause 20 stand part of the Bill".

The motion was adopted.

Clause 20 was added to the Bill.

Mr. Speaker: Is amendment to clause 21 being moved? No.

The question is:

"That Clause 21 stand part of the Bill".

The motion was adopted.

Clause 21 was added to the Bill.

Mr. Speaker: There are no amendments to clauses 22 to 26.

The question is:

"That Clauses 22 to 26 stand part of the Bill."

The motion was adopted.

clauses 22 to 26 were added the Bill.

Clause 27— (Borrowing powers of Food Corporation)

Shri Bibhuti Mishra (Motihari): I. beg to move:

"Page 12,---

(i) line 36,-

add at the end-

"from Reserve Bank of India or any authorised Scheduled Bank or institution approved by Reserve Bank especially for this purpose".

(ii) omit lines 37 to 39".

श्री विभूति मिश्र : मैं अपने इस अमेंडमेंट नम्बर 44 के जरिये यह चाहता हूं कि रिजर्व बैंक को यह सारा कार्य दे दिया जाय क्योंकि रिजर्व बैंक किसानों के हित में काम करता है । शैंड्यूल बैंक और दूसरे बैंकों के हाथ में देने से मैं समझता हूं कि किसानों का उस में ठीक इंटरैस्ट सर्व नहीं हो पायेगा । अलबता यह तो हो सकता है कि रिजर्व बैंक चाहे खुद करे या किसी दूसरे शैंड्यूल बैंक या किसी और बैंक को एथोराइज करे चाहे इस के लिए वह किसी है दूसरे इंस्टीट्यूशन को ऐथोराइज करे लेकिन यह कार्य रहना रिजर्व बैंक हाथ में ही चाहिये।

Shri C. Subramaniam: I really could not understand the purpose of this amendment. As a matter of fact, clause 27 provides for borrowing of money from any scheduled bank or from any other bank or financial

institution proved by the Central Government in this behalf. This is all inclusive. Therefore, there is no need for this amendment.

Mr. Speaker: Now I shall put amendment No. 44 to the vote of the House.

Amendment No. 44 was put and negatived.

Mr. Speaker: The question is:

"That Clause 27 stand part of the Bill".

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28— (Lending by Food Corporation on security of foodgrains).

Shri Bibhuti Mishra: I beg to move:

"Page 13, line 5,-

after "money" insert "free of interest". (45)

ग्रपने इस ग्रमेंडमेंट में मैं ने यह चाहा है कि मनी के बाद फी श्रीफ़ इंटरेस्ट जोड दिया जाय । सरकार किसान लोगों को जो पैसा देगी वह पैसा उसे उन्हें की ग्रीफ इंटरैस्ट देना चाहिये। जब यहां भ्रंग्रेज होते ग्रीर ग्रोपियम वह करते थे तो वह किसानों को जो रुपया ऐडवांस दिया करते थे उस पर इंटरैस्ट नहीं लेते थे। इनडिगो प्लांटर्स का नाम सूना होगा, यह ठीक है कि वे सब जल्म करते ये लेकिन नील की खेती के लिए उन्हें जो पैसा वे दिया करते थे उस पर सुद नहीं लेते थे। इसलिये मैं चाहता हूं कि सरकार किसानों को गल्ला खरीदने के लिये जो पैसा दे उसे वह उन्हें फ़ी भ्राफ इंटरैस्ट दे । मंत्री महोदय को मेरे इस भ्रमेंडमेंट को कबल करने में कोई ग्रापत्ति नहीं होनी चाहिये ग्रीर उन्हें इसे भ्रवश्य स्वीकार कर लेना चाहिये।

श्री तुलक्षीदास जायव (नांदेद) : मैं श्री विमति मिश्र के ग्रमेंडमैंट को सपोर्ट

करता हं। ब्राज किसानों को कर्जा मिलने में बड़ी दिक्कत उठानी पड़ती है ग्रीर रेट ब्राफ़ इंटरैस्ट भी उनको ज्यादा भगतना पडता है। काश्तकारों को स्रासानी से कर्जा नहीं मिल पाता है। सैंट्ल बैंक होता है उस के बाद डिस्ट्क्ट वैंक होता है ग्रौर उस के बाद सौसाइटी होती है जिन के कि थ हो कर उसे कर्जा मिलता है ग्रीर इस नाते उसका रेट ग्राफ इंटरैस्ट साढे सात पर सेंट तक होता है। इस तरह से किसानों पर बोझा ज्यादा पड़ता है। ैं किर्ज की उस पर भरमार होती है । कुए, बंडिंग, इंजन म्रादि इन सब चीजों के लिये उसे कर्जे पर निर्भर करना पड़ता है ब्रीर इस तरह से वह कर्जे ग्रीर भारी सुद की रकम के नोचे दब जाता है। इस बात की बहुत जुरूरत है कि यह सूद उससे कम लिया जाय। काश्तकारों के पास ग्राज इतनी ताकत नहीं रह गयी है कि वह अपनी अनाज की पैदावार को बढा सकें। इसीलिये मैं चाहता हं कि फूड कारपोरेशन से किसानों को जो कर्ज दिया जाय, रुपया ऐडवांस किया जाय उस पर रेट श्रौफ़ इंटरैस्ट दूसरी जगहों पर जितना होता है उस से भी कम होना चाहिये । बीच में यह जो डिस्ट्रिक्ट बैंक्स ग्रादि होते हैं इन को निकाल कर डाइरैक्टली कारपोरेशन किसानों को रुपया ऐडवांस करे ग्रीर मैं समझता हं कि इससे रेट ग्रीफ़ इंटरैस्ट कम होगा। मैं श्री विभित्ति मिश्र के संशोधन का समर्थन करता हं । ग्रगर की ग्रीफ़ इंटरैस्ट लोन ऐडवांस देना संभंव न हो तो भी उनको दूसरी जगहों की अपेक्षा कम इंटरैस्ट पर दिया जाय ताकि उनको स्रपना उत्पादन बढ़ाने में प्रोत्साहन मिले।

श्री ज्ञिव नारायण (बांसी) : अध्यक्ष महोदय, मैं भी श्री विभूति मिश्र के संशोधन का हृदय से समर्थन करता हूं और मैं चाहता, हूं कि मनी के बाद फ़ी औफ़ इंटरेस्ट जो

Food श्री शिव नारायण]

दिया जाये। श्री विभित्त मिश्र ने बिलकुल ग्रफ़ीम भौर नील की ठीक ही मिसाल दी कि जब ग्रंग्रज इनकी खेती करने वाले काश्तकारों से सद नहीं लिया करते थे उसी तरह से अब भी फड कारपोरेशन काश्तकारों को मनी की ग्रीफ़ इंटरैस्ट एडवांस करे। सरकार किसानों से अपेक्षा करती है कि वह ग्रन्न का उत्पादन बढायें, उसे गेहं, धान ग्रादि खाद्यान्न ग्रधिक मात्रा में सुलभ करें तो किसानों को बगैर सूद के रुपया दीजिये ताकि वे ग्रधिक ग्रन्न उगाने को प्रोत्साहित हों।

दसरी बात यह है कि बाहर से जब चीजें मंगाते हैं तो हमें काफ़ी फारैन एक्सचेंज देना पड़ता है जिसकी वजह से गवन मेंट को काफ़ी अधिक नकसान उठाना होता है। लेकिन अगर किसानों को आप रुपया फी भौफ इंटरैस्ट देते हैं तो वह बड़े उत्साह भौर लगन के साथ उत्पादन का कार्य करेंगे। ग्रगर उसे वक्त पर पैसा मिल जाय ग्रौर सद न लिया जाय तो वह ग्रापको काफ़ी अन्न पैदा कर के दे सकता है और ग्राज जो देश में ग्रन्न की कमी है वह नहीं रहेगी श्रीर देश खाद्यान्न के मामले में शीघ्र ही ब्रात्मनिर्भर बन सकेगा। इसलिये ग्रगर किसान को वक्त पर ग्रीर फीं ग्रोफ इंटरैंस्ट सरकार रुपया देने की व्यवस्था करे तो वह उत्पादन बढ़ा कर दिखायेगा श्रीर यह फुड प्रालम हल हो जायेगी।

Shri Bade (Khargone): I support the amendment moved by my hon. friend Shri Bibhuti Mishra. I may point out that due to this charging of interest, even the lands are sometimes auctioned. I have seen in the case of cooperative society loans and taccavi loans, when there is a bad crop and there are arrears of dues, there is a warrant sent by the tahsildar and the tahsildar auctions land. That is the only means of subsistence for kisans. If there is a sahakar, then the sarkar should not be a sahukar or he should not be a businessman. Interest should not be charged on him at all. If they want to have more production, interest-free loans should be given to kisans.

Shri C. Subramaniam: I am sorry I am unable to accept, this amendment. It is a business organisation and a commercial organisation. It is not a sarkar. Therefore, to expect the Food Corporation, which has all along been accepted to be a commercial organisation, to lend money free of interest is not certainly the correct thing. The rate of interest will have to be decided by the Government. Taccavi loans bear interest, cooperative bank loans bear interest and you expect only the Food Corporation to give interest-free loans. Then we will be forcing them not to take any loan at all. I am sure they will take into account as to how much to reduce the rate of interest. That they may keep in mind. I do not think it should be a interest-free loan.

Mr. Speaker: I shall now put amendment No. 45 to the vote of the House.

The question is:

Page 13, line 5,

after "money" insert "free of interest". (45)

Those in favour may say, Aye

Some Hon. Members: Aye.

Mr. Speaker: Those against may say, No ..

Several Hon. Members:

Mr. Speaker: Noes have it.

Shri Bibhuti Mishra: Ayes have it.

Mr. peaker: All right. Let the lobby be cleared.

श्री विभृति मिश्राः मैं चाहता हं कि मंत्री महोदय यह स्नाश्वासन दें कि जिस प्रकार रिजर्व वक दो तीन परसेंट की दर पर कर्जा देता है, गवर्नमेंट भी कम से कम उसी दर पर कर्जा दे स्रोर कम से कम ब्याज ले स्रोर गवर्नमेंट इस बात का ख्याल रखे।

पुनर्वास मंत्री (श्री त्यागी) : गर्वानेंट इस बात का पूरा खयाल रखेगी कि कम से कम सूद पर रुपया दिया जाये । मैं उम्मीद करता हूं कि इस के बाद माननीय सदस्य अपनी एनेंडनेंट के विदड़ा कर लेंगे ।

श्री प्रकाशवें र शास्त्री (बिजनौर) : बहुतो चैलेंज कर चुके हैं।

श्री त्यागोः यह श्रापोजीशन की गलत बात है कि वे हमारी पार्टी वालों को भड़काने की कोशिश करते हैं।

श्री स० मो० बनर्जी (कानपुर): यह हनारी रिकूटमेंट मैं बाधा डाल रहे हैं।

Mr. Speaker: The question is:

"Page 13, line 5,

Division No. 5]

Bade, Shri Banerjee, Shri S. M. Bhawani, Shri Lakhmu Gupta, Shri Kanshi Ram Kakkar, Shri Gauri Shankar Koya, Shri

Alva, Shri A. S. Alva, Shri Joachim Aney, Dr. M. S. Babunath Singh, Shri Bajaj, Shri Kamalnayan Bal Krishna Singh, Shri Balmiki, Shri Barman, Shri P. C. Basappa, Shri Başumatari, Shri Bhagawati Shri Borocch, Shri P. C. Chandak, Shri Chandrabhan Singh, Shri Chandriki, Shri Chaudhuri, Shrimati Kamala Chavan, Shri D. R. Chavda, Shrimati Johraben Dallit Singh, Shri Dass, Shri G. Dorai, Shri Kasinatha Hlayaperumai, Shri Ering, Shri D. Gehmari, Shri Ganga Devi, Shrimati 1578 (Ai) L.S.D.-5. after "money" insert "free of insert". (45)

An Hon. Member: He is withdrawing the amendment.

Mr. Speaker: Once division has been challenged, I shall have to put it to vote.

Shri Kamalnayan Bajaj (Wardha): You may put it to the House whether the House gives him permission to withdraw his amendment.

Mr. Speaker: That stage is over now. Once division has been asked for, I shall have to put it to vote.

Shri J. P. Jyotishi (Sagar): He is withdrawing his amendment, since the hon. Minister has given an assurance.

Mr. Speaker: Assurances are coming when it is too late.

The question is:

Page 13, line 5,-

after "money" insert "free of interest". (45).

The Lok Sabha divided,

13 53 hrs.

Nambiar, Shri Rajdeo Singh, Shri Ranga, Shri Saha, Dr. S. K. Shastri, Shri Prakash Vir

AYES

NOES

Harvani, Shri Ansas Himatsingka, Shri Jadhav, Shri Tulshides Jamir, Shri S. G. Jyotishi, Shri J.P. Kedaria, Shri C. M. Keishing, Shri Rishang Khan, Shri Shahnawas Koujalgi, Shri H. V. Krishna, Shri M. R. Lakhan Das, Shri Mahida, Shri Narendra Singh Malaichami, Shri Martri, Shri Marandi, Shri Maruthiah, Shri Masuriya Din, Shri Matcharaju, Shri Mehrotra Shri Brij Bihari Murli Manohar, Shri Naskar, Shri P.S. Niranjan Lal, Shri Pande Shri K. N. Panna Lal, Shri Patel Shri, Chhotubhai

Siddish, Shri Sonawane, Shri Swamy, Shri Sivamurthi Vishram Prasad, Shri Yashpal Singh, Shri Patel, Shri Rajeshwar Patil, Shri D. S. Patil, Shri D. S. Patil, Shri Nataraja Pratap Singh, Shri Rane, Shri Rao, Shri Krishnamoorthy Rao, Shri Krishnamoorthy

Sadhu Ram, Shri
Sahu, Shri Rameshwar
Sen, Shri P. G.
Siddananjappa, Shri
Sinhasan Singh, Shri
Subraman, Shri
Subramaniam, Shri C.
Tiwarr, Shri D. M.
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tula Ram, Shri
Tyagi, Shri
Uikey, Shri

Upadhyaya, Shri Shiva Dutt Veerabasappa, Shri Vyas, Shri Radhelal Yadva Shri, Ram Harkh

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Mr. Speaker: The result of the Division is: Ayes: 16; Noes: 75.

The motion was negatived.

Shri Balakrishnan (Koilpatti): I want to vote for 'Noes'.

Shri Daji (Indore): My vote also may be added to 'Ayes'.

Mr. Speaker: The question is:

"That clause 28 stand part of the Bill."

The motion was adopted.

Clause 28 was added to the Bill.

Clauses 29 to 32 were added to the Bill.

Clause 33— (Allocation of surplus profits).

Shri Bibhuti Mishra: I beg to move:

Page 16, line 35, add at the end-

"and seventy-five per cent. of such profits shall be spent on the development of agricultural produce in poor and remote villag.s".

प्रभी मंत्री जी ने बताया कि यह कापों-रैशन एक कामशंल कनसनं की तरह काम करेगी। इस अवस्था में इस में जो फायदा होगा, उस हत्ये का 75 फ़ोसदी किसानों के उत्पादन-कार्य में लगाया जाये, ताकि किसान भच्छी तरह खेती कर के अपनी गँदावार बढ़ा सकें। मेरी एनेंडमेंट का तात्पर्य यह है कि प्राफिट्स का 75 फ़ीसदी भग किसानों के ढेवेलपमेंट और खेती के विकास पर खर्च किया जाये।

Shri P. R. Patel (Patan): I support the amendment of my hon. friend Shri Bibhuti Mishra. What he is suggesting is actually a commercial practice. Even the commercial firms spend a portion of whatever they earn on the improvement of agriculture. I know that this is done by certain firms buying groundnuts. There is one such

firm in Saurashtra. That firm makes very good profits out of this business. But they introduce new types of seeds, fertilisers etc., and they spend money on these things. They do not loans but they actually spend money from out of their profits and these things to the cultivators so that the cultivators will produce more because of the better seeds and fertilisers, and thereby the firm also benefits ultimately. I think that that is a commercial way of working. I hope that the hon. Minister will accept my hon. friend's amendment, I think it will only be proper that he does so because thereby he will be only following the commercial practice of several businiss firms which are spending money on the improvement of agriculture.

Shri Ranga (Chittoor): Many things can be said in favour of this amendment. I content myself with saying that if Government are really very keen to assure our peasants that this Food Corporation which they bringing into existence is really their benefit and certainly not to their detriment, then they should be willing to accept this amendment. Otherwise, the fears that a good number of us entertain from what has been said in the Third Five Year Plan and also the Second Five Year Plan periods that Governm nt would like to make huge profits through this grain trade indirectly through the Food Corporation and directly by other means would come to be based upon truth. It would not be proper for Government to think of allowing this Food Corporation to make huge profits through their operations directly or indirectly in foodgrains trade, if they are not going to help the ki ans with those profits. I would submit that nothing would be lost if the kisans are helped; on the other hand, a welfare State, if it has to be a real welfare State, must be willing to place at the disposal of the corporation for the development the kisans' interests, not 75 per.cent but almost all the spare profits that could be made as a r-sult of the operations of the Food Corporation.

Shri K. N. Tiwary (Bagoha): I support this amendment, and request the hon. Minister to accept it, because it is a commercial practice obtaining even in the sugar mills. The sugar mills also earmark a part of their profits for the development of the sugarcane industry. So, I would submit that likewise, a part of the profits of the Food Corporation should go for the development of agriculture. I would, therefore, request the hon. Minister to accept this amendment.

श्री शिव नारायण: मेरे मित्र ने केन का एग्जाम्पल दिया है। वहां पर दो पैसे फ़ी मन के हिसाब से सेस कटता है। लेकिन सडकों श्रीर मीन्ज श्राफ कम्यनिकेशन्स का कोई इन्तज्ञम नहीं है. जिस की वजह से किसान दुखी है। देश में गल्ले की कमी नहीं है। मैं परसों धपनी कांस्टीट्यए सी से ब्राया है। हमारे जिले में उत्तर का चावल दक्षिण में नहीं भा पाता है। दो महीने पहले खे.ल दिया था. लेकिन भ्रब बन्द कर दिया है। बाजार में चावल ग्रादि ले कर हमारा श्रादमी निकल पाता है। भ्रापका जो एडिमिनिस्ट्रेशन है वह बहुत ढीला हो चुका है, बहुत लुज हो चुका है ग्रीर यह एड-मिनिस्ट्रेशन बड़ी डिसटरवेंस क्रियेट करता है। मैं चाहता हुं कि श्राप जो भी प्राफिट लेना चाहें लें लेकिन उस प्रक्तिट का पचास परसेंट किसान को जाना चाहिये ताकि किसान भ्रपनी खंती को डिवेलप कर सके। पिछले सतरह बरस में श्रापने किसान के लिये कुछ नहीं किया है। ब्लाक डिवेलेपमेंट की सारी जितनी मशीनरी है, वह बेकार पडी है। ग्रापकों खुल कर किसानों का हित करना चाहिये।

इत शब्बों के साथ जो विभृति मिश्र जी ने ग्रमेंडमेंट पेश किया है, उसका मैं समर्थन करता हूं। 14 hrs.

श्री कमल नायन बजाज: जो विभवि मिश्र जी का एमेंडमेंट है, उस के साथ मेरा सैदान्तिक तौर से कोई मतभेद नहीं है। किसान को गह की अनाज की जो भी अधिक से श्रधिक कीमत दी जा सकती हो वह दी जानी चाहिये। उसके म पक्ष में हं। लेकिन जिस तरह से कोई कर्माशयल ब्रागेनाइजेशन काम करती है, उसी तरह से इस आगैनाइजेशन को भी काम करना चाहिये, बिल्कूल व्यापारिक ढंग पर इसको भी काम करना चाहिये। नफे में से कुछ देने के बजाय इस तरह का स्कोप ग्राप इस बिल में रख सकते हैं कि जिससे किसान को ग्रच्छा बीज मिल सके. कारपोरेशन ग्रच्छा बीज बना सके, उसका वितरण कर सके, बैलों की नस्ल सुधार सके श्रीर उनको तथा दैक्टर्ज को किसानों को देसके। खाद ग्रीर ग्रन्छे ग्रीजार देसके इस तरह की भी कुछ गुंजाइश इस बिल में होनी चाहिये। टंक्नीकल किस्म की जो सर्विसिस हैं जिन से एग्रिकलचर का इम्प्रवमेंट हो सकता है वह भी किसानों को दी जानी चाहियें। एवसपटं स इस काम के लिए ग्राप रख सकते हैं। नामिनल कीमता पर यह सर्विस किसान को ग्राप दे सकते हैं। खाद का वितरण भी ग्राप कम से कम सार्च के भन्दर किसानों में कर सकते हैं। इस तरह से भीर भी जितनी सुविधायें हैं, वे ग्राप किसानों को उपलब्ध कर सकते हैं। यह चीज ज्यादा लाभदायक होगी बनिरवत इस में से कुछ कमा कर थोड़ा बहुत किसानों में वितरित कर देने से । इस से उतना किसान को लाभ नहीं होगा जितना कि उसको सुविधःयें उपलब्ध कर देने से होगा। इम्प्रवमेंट भ्रौर डिवेलेपमेंट ज्यादा करके दिया जाएगा तो ग्रधिक लाभः किसान भ्रौर देश दोनों को होगा, ऐसा मैं मानता हं।

श्री तुलक्षी दास जासवः जो एमेंडमेंट दिया गया है, उसको मैं सपेट करता हूं।

[श्री तुलको दास जाधव]

जैसा मुझे से पहले माननीय तिवारी जी ने कहा कि मनाफ़े में से वहां के लोगों के कल्याण के लिए परसेंडेज निकाला जाए, वह बहुत ग्राच्छी बात है । स्पिनिग एंड मिल्ज में, शगर फैक्टरी में ऐसा होता है। जो इनके मालिक होते हैं उनके ऊपर हम इस चीज को लादते हैं कि वे ग्रपने वर्क्ज की भलाई के काम करें। वहां पर वर्कज के मकानों के लिए, उनको प्राविडेंट फंड को मुनिवायें प्रदान करने के लिए तथा दूसरे स्रोर कई वर्क्ज की भलाई के काम करने के लिए हम उनकी बाध्य करते हैं ग्रीर वहां पर रेसा इंतज्ञाम किया जाता है। इसी तरह से किसानों के हिंत के लिये खर्च करने की बात भी यहां होनी चाहिये। इसी तरह से और भी बहुत सी मिसालें मैं ग्रापके सामने रख सकता हूं, लेकिन समय न होने के कारण मैं उनकी रखना नहीं चाहता हुं।

काश्तकारों के बारे में इस में ऐसा कोई
प्राविजन नहीं है कि उनको भी कुछ हिस्सा
मिल सकेगा। बात यह है कि काश्तकार,
मनेंट और कंग्यूमर तीनों का सम्बन्ध इस
में होता है। व्यापारी जो होता है, वह
मुनाका अधिक लेता है। वह माल का स्टाक
करता है और कंग्यूनर्ज को बहुत महंगा
देता है। पिछने एक बरस से अनाज की
जो कमी चली आ रही है वह इसी वजह
से चली आ रही है। कारपोरेशन जब
सनाज को खरोद लेता हैतो इस बक्त.

ष्राध्यक्ष महोइयः बहुतलम्बीचर्चा में ग्रापचलेगये।

श्री तुत्रक्षी वास जावतः वयों 15 परर्तेट रखना चाहते हैं, इसका कारण मैं बताता हूं। इस वक्त काश्तकार, कार-पोरेंगत, सोसाइडो ग्रीर कंज्यूमर, इन सब का मुनाफा शामिल होता है। इस में भी मौनोपोली है। मौनोपोली में 45 रुपये प्रति क्षियटल जब कोई माल लिया जाता है तो उसको 60 रुपये प्रति क्षियटल के हिसाब से बेचा जाता है..

प्रष्यक्ष महोदय: सारी तफसील इस एमेंडमेंट में नहीं ग्रा सकती है।

श्री मुलक्षी बास जायव : काश्तकार, जिससे माल लिया जाता है श्रीर जो माल को तैं गर करता है, उसके लिए यहां प्रोविजन होना चाहिये श्रीर वह कानून में होना चाहिये । मंत्री महोदय यह कहेंगे कि हम इसको दूसरे तरीके से कर देंगे । मैं उसको मानने के लिये तैयार नहीं हूं । मेरी प्रार्थनायह है कि इस में इसका प्रोविजन हो जाना चाहिये ।

श्री सिहासन सिह (गोरखपुर) : जो संगोधन पेश किया गया है, उसका मैं भी समर्थन करता हूं।दक्षा 13 जो है इसके अन्दर कारपोरेशन के फंकशंज में बताया गया है।

"promote by such means as it thinks fit the production of foodgrains and other foodstuffs".

इस में यही है कि प्रोमोट करेगा। मन को प्राफिट का हिस्सा होगा वह इंडिया गवनंमेंट को जाएगा, स्टेट गवनंमेंट का है तो स्टेट गवनंमेंट को जाएगा, किस हिसाब से उसका बंटवारा होगा, उसका क्या हिस्सा प्रोडक्शन माफ फुड़मेंज में जाएगा, इसके बारे में कुछ मी लिखा हुमा नहीं है। क्लाज 33 में बढ़ जैन वो पेड लिखें गये हैं। अगर मंत्री महोद मं जीता के विम्ति मिश्र जो ने मांग की कि "फार दो फर्दर प्रंमःशन आफ दी फ्डस्टफ्स" ऐसा कुछ कर दें, तो अच्छा होगा। ह्यारे बजाज जी ने करा है कि कैटल बोड को मुझारने के लिए, प्रोडक्शन के तरीके

सुघारते के लिए, काश्तकर की उन्नति के खिए अगर वह खर्च हो सके तो अच्छा होगा। प्राफिट्स में से अगर कुछ बचे तो कुछ उसका भाग गवर्नमेंट आफ इंडिया को मिल जाए और निमले तो कुछ अंश उधर प्रोडकशन में चला जाए तो सैक्शन 13 में जो कुछ कहा गया है उसका सैकशन 33 में जो कुछ कहा गया है उसका सैकशन 33 में जो कुछ कहा गया है, उसके साथ समन्वय हो सकता है।

श्री बड़े: जो संशोधन विभूति मिश्र जी ने रखा है, उसका मैं समर्थन करता हूं। यह एक पालिसी का सवाल है। ला में इस चीज को इनकारपोरेट किया जाना चाहिये। ग्रगर इसके बारे में कोई ग्राश्वासन दिया जाता हैतो हमें उससे तसल्ली नहीं हो मकती है क्योंकि ग्राश्वासन ग्राह्वासन मात्र ही बन कर रह जाते हैं। व्रिम्ब एंड फैंसीज पर नफा बांटने वाली बात को नहीं छोड़ा जा सकता है। किस तरह से प्राफिट्स का बंटवारा होना है, इसका प्रावधान कानुन में नहीं है भीर यह हो जाना चाहिये। अगर आप यह बता दें कि सेंटर को इतना दिया जाएगा, स्टेटस को इतना मिलेगा, काइतकार की उन्नति के लिये इतना खर्च किया जाएगा, तब बात ठीक हो जाएगी। इस तरह का भगर कोई भाग्वासन नहीं दिया जाता है, इस तरह की अगर कोई बात नहीं बताई जाती है, तो मैं समझता हं कि इनका जो संशोधन है, उसको मंजूर कर लिया जाना चाहिये।

भी विभूति मिभा: एक चीज मिसप्रिंट हो गई है, जिसकी तरफ ग्रध्यक्ष महोदय, मैं श्रापका ध्यान दिलाना चाहता हूं । मैंने ग्रपनी एमेंडमेंट में "विल्लेजिज" लिखा था जबिक इसमें "वैलीज" लिख दिया गया है। यह एक मिसप्रिंट है जिसको ठीक कर लिया जाना चाहिये। "वैलीज" नहीं है, "बिल्लेजिज" है ।

श्री ज्वा० प्र० ज्योतिषी : जो एमेंडमेंट साया है उसके बारे में में एक निवेदन करना चाहता हं। हमें सर्वदा किसानों के हित को श्रपने सामने रखना चाहिये, उसको सर्वोपरि समझना चाहिये । इस कारपोरेशन को स्थापित करने का मंशा भी यही है कि किसान को गल्ले के ठीक दाम मिलें भौर साथ ही साथ गल्ले के भाव ठीक रह सकें। बिल की मंशा ही किसान को लाभ पहचाना है। कहने को तो यह एक कमिशयल संस्था होगी ग्रौर यह होनी भी चाहिये लेकिन मझे ऐसा नहीं लगता है कि इसके द्वारा हम कोई बहुत बड़ा मुनाफा इक्ट्ठा करने वाले हैं। मनाफे की दृष्टि से नहीं, भावों को ठीक स्तर पर बनाये रखने की दिष्ट से इसकी स्थापना की जा रही है। यह कर्माशयल बेसिस पर. काम करेगी । लेकिन इसका मतलब यह नहीं है कि यह मुनाफा कमायेगी । यह किसानों को तथा कंज्यमर्ज को राहत पहुंचायेगी ।: यह इसका मंशा है। इसके पास बहुत बड़ा म्नाफा एक्यमलेट नहीं होगा जिसको यह इधर उधर वितरित कर सके । जो भी मनाफा होगा वह देश की भलाई के कामों में ही लगने वाला है, खेती में ही लगने वाला है। मैं नहीं समझता कि इस एमेंडमेंट की कोई जरूरत है। इसके बारे में घोषणा हो जाना ही काफी होगा।

Shri C. Subramaniam: I would refer hon. Members to clause 13(2)(a) wherein it has been provided:

"Subject as aforesaid, the Corporation may also, with the previous approval of the Central Government,—

(a) promote by such means as it thinks fit the production of foodgrains and other foodstuffs."

As a matter of fact, I laid some stress on this when I moved for consideration of the Bill and also when I replied. It is not merely a question of doing commercial purchase and all those things, but as far as possible, it will initiate various measures for improving production, supplying various inputs, technical assistance and

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[Shri C. Subramaniam]

so on. That is why we have specifically provided that one of the objectives of the Corporation would be to-

Food

"promote by such means as it thinks fit the production of foodgrains and other foodstuffs;"

That is why I said this Corporation would be the best friend of the kisans. It is going to undertake all possible measures for the purpose of seeing that production also increases. So, various developmental activities, to the extent possible, will be undertaken by the Corporation.

Unfortunately, the amendment Shri Bibhuti Mishra restricts its scope by saying that 75 per cent of such profits shall be spent on the development of agricultural produce in poor and remote villages. "Poor and remote villages" will be a vague term, and will become a disputed point. If 75 per cent is spent on the poor and remote villages, it will not be available for other areas.

Therefore, since a comprehensive clause has already been added-and I can assure the House that as far as possible, the Corporation will undertake developmental activities which would be helpful to the farmers-I request Shri Bibhuti Mishra not press his amendment, and leave it to the Corporation to see that sufficient action is taken under clause 13(2).

श्री विभति मिश्र : यहां पर जो मैंने "पुग्रर ऐंड रिमोट विलेजज" लिखा था उससे मेरा मतल इ उन लोगों से नहीं था जिनके पास बड़े बड़े फार्म ग्रीर खेत हैं। मेरा मतलब छोटे छोटे गरीब किसानों से था। बहरहाल मंत्री जी के रुश्योरेंस पर भपने भ्रमेंडमेंट को वापस लेता हूं।

Mr. Speaker: Has he the permission of the House to withdraw his amendment?

Hon, Members: Yes.

Amendment No. 50 was, by leave, withdrawn.

Mr. Speaker: The question is:

"That Clause 33 stand part of the Bill."

The motion was adopted.

Clause 33 was added to the Bill.

Clause 33 to 43

Shri Himatsingka (Godda): I want a clarification on Clause 39. I have not been able to follow the reasons why this clause has been made wide. In sub-clause (1), it is provided that every member of the board of directors shall be indemnified against all losses. What will be the occasion for any member incurring any loss in the discharge of his duties?

Secondly, sub-clause (2) is very wide. It says:

"A member of the board of directors of a Food Corporation or a Board of Management shall be responsible for any other member or for any officer or other employee of the Corporation or Board of Management or for any loss or expense resulting to the Corporation from the insuffic ency or deficiency of value of or title to, any property or security acquired or taken on behalf of the Corporation in good faith, or by the insolvency or wrongful act....".

Shri C. Subramaniam: "Good faith" is there.

Shri Himatsingka: True, but they will be dealing with things like paddy and rice where qualities differ, and the price difference may be Rs. 10 or even more per quintal. Supposing for paddy which ought to be bought at Rs. 10 per maund, a person pays Rs. 15, it will be very difficult to prove good faith or bad faith. The clause has been so widely framed that anything will pass under it.

Shri C. Subramaniam: As far as subclause (2) is concerned, as was pointed out this is a commercial concern, and so many commercial transactions will take place. Therefore, what is necessary is quick judgment and quick decision. If you make every officer responsible for every loss which might take place, then decisions will not be taken. There will be hesitancy because nobody will be willing to take any decision whatsoever. That is why if anything has been done in good faith, that is protected.

If, as was pointed out, for a variety which would fetch Rs. 20, Rs. 30 is paid, certainly good faith will be very much wanting there. Therefore, such a case will not be covered by this. If instead of Rs. 20, Rs. 21 is paid, certainly that is a judgment which he has to make, but if it is continuously made in that way, then the best course will be to remove the officer.

That is why, for the purpose of a business organisation, for taking quick decisions, these are absolutely necessary, and I have no doubt in my mind that even in the private sector organisations, these safeguards are there. Otherwise, nobody can take any decisions whatsoever, and particularly in a trading organisation like this, a clause like this is absolutely necessary.

The sub-clause says:

"Every member of the board of directors of a Food Corporation and of a Board of Management shall be indemnified by the Corporation against all losses and expenses incurred by him in the discharge of his duties except such as are caused by his own wilful act or default."

For the functioning of the board of directors, we lay down rules and regulations as to their voting, as to what they should do. Apart from that, they have no other function. But, if, because of taking certain decisions, later on there are certain losses caused, except in cases of wilful act or default, certainly they have to be indemnified. If you find that the board

of management or board of directors is not competent, then the best course would be to remove it.

Therefore, these are necessary, particularly in a trading organisation, where they will have to take quick and appropriate decisions, and there should be no hesitancy on their part. As a matter of fact, if there is any delay, there might be huge losses. Even a wrong quick decision may minimise the loss, while a right decision taken after a good deal of hesitancy and time may cause greater loss. That is why this has been purposely put in here. We shall see the working of it. If it becomes necessary, later on we shall review it.

श्री तुलशोदास जाधव: अध्यक्ष महोदय, क्लाज 40 में यह रखा गया है कि बोर्ड के जो मैंनेजर हैं, डाइरेक्टर्स हैं या जो उसमें काम करने वाले हैं उन पर कोई रिस्पांसिबिलिटी नहीं है:

"... any loss or damage caused or likely to be caused by anything which is in good faith done..."

इसमें गुड फेथ लिखा हुआ है। तो बैड फेय से तो कोई कुछ करता नहीं है, लेकिन भ्रगर कहीं पर कोई गलती होती है, श्रनाज खराब हो जाये या कुछ ग्रीर नक्सान हो जाये तो उसके लिये किसी की रिस्पांसिबिलिटी नहीं रखी गई है। एग्जाम्पल के लिये मैं कहना चाहता हूं कि शालापुर में एक स्पिनिंग ऐंड वीविंग मिल है, उसके डाइरेक्टर्स इतना गुनाह करते हैं लेकिन कोई पकड़ा नहीं जाता, मैनेजिंग डाइरेक्टर्स हैं, ग्रीर काम करने वाले हैं, ग्रगर उनकी वजह से भी वह मिल बन्द हो जाये तो भी बोर्ड में उनके लिये कोई शिक्षा नहीं होती है, अगर किसी को होती है तो वह मिल वालों को होती है, दूसरे लोग साफ निकल जाते हैं। इसी तरह से कहीं यहां पर भी ऐसा न हो जाये कि म्राप 100 या 200 करोड़ रुपयों का व्यवहार करने वाले हैं

[श्री तुलशीदास जावव]

भीर उसमें भ्रमाज गोडाउन्स में खराब हो जाये, 5 हजार या 10 हजार यैंने बिगड़ जायें, भीर कोई उसके लिये रिस्पांसिबल न ही। यह बात मेरी समझ में नहीं श्राती है। इसके लिये किसी को जिम्मेदार न ठहराना ठीक नहीं है।

दूसरी बात यह है कि जो छोटी मोटी ग्राम पंचायतें होती हैं उनके प्रन्दर प्रगर कहीं पर दस, पांच रुपये की गड़बड़ी भी हो बाबे तो सरपंच को जैल में डाल दिया जाता है। लेकिन यहां पर इतना रुपया व्यवहार में लाने पर भी डाइरेक्टरों और बोर्ड की कोई रिस्पांसिबिलिटी न हो यह ठीक नहीं है। बी संरकारी नौकर होते हैं वे कोई भी बैंड क्षेय से सर्विस नहीं करते हैं। इसलिये यहां पर ऐसा रूल होना चाहिये कि कोई भी मझबड़ी होगी तो उसकी रिस्पांसिबिलिटी कारपोरेशन के ऊपर, वहां काम करने वाला जो मैनेजर है उस के ऊपर या जो भी काम करने वाला हो उसके ऊपर होनी चाहिये।

Shri Sinhasan Singh. Under Clauses 39 and 40 we give double protection, individually to the members of the board of directors and board management, and also collectively to the Corporation. In Clause 39, as the Minister has said, he has given protection to them to take quick action, so that they may not feel that for every act they will be bound down. But Clause 40 again says:

"No suit or other legal proceeding shall lie against a Food Corporation or any member of the board of directors thereof...".

So, if there is a loss, neither the directors individually nor the Corporation will be liable. Then, who is liable for all the losses except the nation? So, I say somewhere the liability has to be fixed.

If you read both the clauses together, it means that we are giving a clean slate to the board of directors and the Corporation to do anything they like without any fear of being sued in a court of law or made to pay any compensation for the losses caused by their wrong actions. The Minter should consider whether such a clean slate should be given both to the Corporation and to the members of the board of directors individually.

श्री विभूति मिश्र : मैं क्लाज 39 ग्रीर 40 पर बोलना चाहता हूं । सरकारी ग्रफसर जो रहते हैं वे सरकारी चीज को ग्रपनी सम्पत्ति नहीं समझते ।

ग्रंघ्यक्ष महोदय : ग्राप तो पहले बोल चुके हैं।

श्री विभृति मिश्र : 40 पर नहीं।

सरकारी ग्रफसर यह समझे कि सरकारी सम्पत्ति हमारी सम्पत्ति है भीर भ्रगर नक्सान हो तो उनसे हरजाना लेने का हक सरकार को होना चाहिए। जहां तक गड फेय का सवाल है सब काम गुड फेय में होता है। दफ्तर की बात तो भीर है, लेकिन जहां तक कारखानों के काम का सवाल है बहां गड फेथ तो केवल कागज पर रहता है स्रौर काम बैंड फेय में हो जाता है। इसलिए मेरा सुझाव है कि मंत्री महोदय कोई रूल बनायें या कोई तरमीम पेश करें ताकि सरकारी महकमों का काम ठीक से चल सके और जनता को उस पर विश्वास हो । ग्रभी तो प्राइवेट सेक्टर वाले हम से कहते हैं कि सरकारी महकनों का काम ठीक से नहीं चलता है। हमें प्राइवेट सेक्टर को साबित करना है कि सरकारी महकमों का काम ठीक से चलता है। इसके लिए मंत्री महोदय को कुछ करना चाहिए।

Shri C. Subramaniam: Clause 39 provides for relationship between the Corporation and the board of directors and the employees interest. This is with reference to the third parties

and the Food Corporation and the officers who are functioning under this Act. No suit or legal proceeding shall lie against a Food Corporation or any member of the board of directors or any other person authorised to discharge any functions under his Act for any loss or damage due to anything done in good faith in pursuance of this Act, that is what the clause says. The protection is limited to acts done in good faith. Therefore, clause 39 applies to one set of cases. Clause 40 applies to another set of cases. That is the usual thing provided in such Acts.

Mr. Speaker: The question is:

"That clauses 34 to 43 stand part of the Bill."

The motion was adopted.

Clauses 34 to 43 were added to the Bill

Clause 44—(Power to make rules)

Mr. Speaker: We take up clause 44.

Shri C. K. Bhattacharyya: Sir, I have an amendment No. 51, I move:

Page 16, line 33,-

for "the directors of the Corporation"

substitute—"and the remuneration and fees payable to the directors of the Corporation other than the Managing Director" (51).

Sir, mine is a simple amendment. By this I want to point out that there is some confusion in the drafting of the clauses (a) and (d) of clause Sub clause (a) says that the terms of office, and the manner of filling casual vacancies among, and the other terms and conditions of appointment of, the directors of the Corporation, may be provided for by rules. This is with regard to the Central Food Corporation. But when we go on to the State Food Corporations, subclause (d) only refers to the remuneration or fees payable to the members of the board of directors of a State Food Corporation and the term office of, and the manner of filling casual vacancies among such members. So, in the case of the Central Food Corporation, the question of remuneration or fees had not been provided at all. Secondly, sub-clause (a) provides for other terms and conditions of appointment to be prescribed by rules; in the case of State Corporations, the clause does not provide similarly. Some kind of a redrasting is needed to put the directors of the two categories, in the Centre and in the States, in the same position as regards the rules to be prescribed for them. That is the point to which I want to draw the attention of the hon. Minister

Shri C. Subramaniam: First of all, this is only an enabling clause. The sub-clause says: "without prejudice to the generality of the foregoing power, such rules may provide for ... It does not mean that anything else is not included in that. It is specifically laid down in this clause that while appointing the directors, the term of office and the manner of filling casual vacancies among them, and the other terms and conditions of appointment should be stipulated. It is only an enabling provision for framing rules. Sub-clause (1) says that the Central Government may, by notification the Official Gazette, make rules carry out the purposes of this The things that are enumerated here are not exhaustive; they are only illustrative.

Mr. Speaker: Shall I put the amendment to the vote?

Shri C. K. Bhattacharaja: Not necessary, Sir. I withdraw it.

Mr. Speaker: Has the hon. Member leave of the House to withdraw it?

Amendment No. 51 was, by leave withdrawn.

Mr. Speaker: The question is:
"That clause 44 stand part of

the Bill."

The motion was adopted.

Clause 44 was added to the Bill.

Clause 45—(Power of Food Corporation to make regulations)

Food

Mr. Speaker: We take up clause 45.

Shri Kashi Ram Gupta (Alwar): Sir, 1 move:

Page 18, line 5,-

add at the end—"inclusive of fixation of profit margins, over-head charges and other expenses.". (54).

Sir, our vast experience with Government concerns shows that at the initial stages they promise everything but the actual results are quite the contrary, I shall quote the example of the roadways. Since they started, they have increased the fares but have not provided any increased amenities or even efficient running of the roadways to the benefit of the people. So also they have got the experience of departmental handling of foodgrains. They purchased rice in Maharashtra at Rs. 43 and sell at Rs. 60. Their margin of profit is such. It will not be working in an efficient way. order that they are run efficiently, these words are very necessary so that the management may be bound down to see that the margin of profits are reasonable and the overhead charges are the least. Without the addition of the words, 'efficiently' will not be of any benefit. So, I request hon. Minister to accept this amendment

Shri S. M. Banerjee: I want to speak at the third reading stage.

Mr. Speaker: We have not finished clause-by-clause consideration.

श्री बड़े (खारगोन): स्रभी श्री काशी राम जी ने जो संशोधन रखा है उसका मैं समर्थन करता हूं। इसका कारण यह है कि जो उदाहरण श्रापने दिया है वह तो है ही,लेकिन मैं ने देखा है कि इस प्रकार के कानूनों में यह प्रावधान रहता है कि फायदा किस प्रकार लिया जाए, वह इस में नहीं है, यह लेक् मूनों है। बहुत से कानूनों में इस तरह का प्रावीजन रहता है : इस में ऐसा प्रावीजन नहीं है इस से मुझे प्राप्त्र में झा जाए । लेकिन मेरा खयाल है कि ऐसा करने से चाहे जैसा रूल बना लिया जाता है इसलिए मैं चाहता हूं कि माननीय मंत्री जी कुछ जाहिर कर दें कि उनका उद्देश्य क्या है। ऐसा कर दें तो इस संशोधन की जरूरत नहीं पड़ेगी और इल भी चाहे जैसा नहीं बनाया जा सकेगा ।

Shri C. Subramaniam: As far as the margin of profit is concerned, I have already stated that this Corporation will have to function in accordance with the price policy formulated by the Government. This has already been fixed with reference to the producer's price, the wholesaler's price and the consumer's price. They have to function within that, and if they are able to make any profit by functioning within that, they are entitled to make profit. That was agreed to generally by hon. Members. Therefore, that is the idea.

But certainly, in regard to the inclusion of fixation of profit margin and overhead charges etc. in the regulation, here the Corporation will have to make the regulation-and themselves will fix the margin? is not the idea put forward by hon. Members. Therefore, in the policy directions which the Government would be issuing, we will have take care that there are not undue profits made. Those things will have to be governed by the policy directions which Government would issuing. I do not think this power should be included in the regulationmaking power of the Corporation. This is not the place to put it.

Mr. Speaker: Have I to put it to the House?

Shri Kashi Ram Gupta: No, Sir, I withdraw it.

Amendment No. 54 was, by leave, Withdrawn.

Mr. Speaker: The question is:

"That clause 45 stand part of the Bill."

The motion was adopted.

Clause 45 was added to the Bill.

The Schedule was added to the Bill.

Clause 1 was added to the Bill.

Mr. Speaker: I shall now put the Enacting Formula and the Title. Are there any amendments?

Shri Bibhuti Mishra rose-

मध्यक्ष महोदय: क्या ग्राप ग्रपने मर्मेडमेंट को मुब करना चाहते हैं?

Shri Bibhuti Mishra: I want to tell the Min'ster for Food and Agriculture that he is making this Corporation for foodgrains. But on the side of agriculture, jute, cotton and all these things are produced. I want that he should take care about their prices also. At least I want an assurance from the hon. Minister that he will look after this that there should be no injustice in this respect.

Mr. Speaker: Similar amendments have been rejected already.

Shri C. Subramaniam: Yes, Sir.

Mr. Speaker: The question is:

"That the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted.

The Enacting Formula and the Long Title were added to the Bill. Shri C. Subramaniam: Sir, I move:

"That the Bill, as amended, be passed."

Mr. Speaker: Motion moved:

"That the Bill, as amended, be passed."

Shri Ranga: Sir, in the past thirty-five years the peasant movement in this country has been asking the Government to take protective steps in order to ensure that peasants would be able to get remunerative prices, and they were not in favour of profiteering by anybody. Therefore, they also have been reiterating their declaration. That those prices should also be fair to all concerned. And to achieve that object, some such step as this had been called for.

14.33 hrs.

[Mr. Deputy-Speaker in the Chair]

But unfortunately all these years nothing has been done. Now, when the Government has thought of bringing forward this Bill, instead of it becoming as a fulfilment of the dreams of our peasants, a mohan swarup, it has become only a kuroobhi. That is my complaint about it.

I will only give a few reasons, because I have to be brief. Even when the British were here during the last war, and also afterwards when we had become free, the Government was entering into the grain trade and they published their intention of carrying on these transactions on a no-profit-no-loss basis.....

Shri Mohan Swarup (Pilibhit): Sir, my name has been mentioned....

Shri Yashpal Singh (Kairana): Not your name!

Shri Ranga:....so that this activity will be a public utility and not for profit-making purpose. Unfortunately, the present Bill gives the power to

[Shri Ranga]

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this Foodgrains Corporation to carry on its transactions on a commercial basis. What do the Government mean by 'commercial basis'? They themselves, in a pamphlet published by them, Facts about State Trading in Food, published in 1955, I think, said like this: "....on a commercial basis. that is purchase at the cheapest market and sale at the dearest". Sir, this is what they are going to do. My hon. friend might say, "No, no this is not what we want them to do". Because, we want to assure the peasant what is meant by minimum price. That may be announced from time to time. But it is not the minimum price which we are so very keen about: if we are to get any kind of benefit from the Foodgrains Corporation, it is a remunerative price. My hon. friend Shri Dandeker wanted the hon. Minister to give an assurance that whatever would be paid to our producers by this Foodgrains Corporation would be remunerative price. Shri Bibhuti Mishra also tried to move an amendment to ensure this. The hon Minister is now understood by some of our friends to have said that it is his objective to try and pay remunerative price. I am not quite sure whether he has made any such statement.

Dr. M. S. Aney (Nagpur): He has.

Shri Ranga: Secondly, even if he were to give that assurance, would that assurance be binding, more binding on the Foodgrains Corporation...

Dr. M. S. Aney: That is another matter.

Shri Ranga:...than the assurance that the late Prime Minister had given to our peasants that the meaning of the word 'estate' would not be extended to cover ryotwari peasants also?

What is it, you are ringing the bell?

Mr Deputy-Speaker: You have taken more than five minutes.

Shri Ranga: How much time have I taken? The Chairman should be just as reasonable as you expect us also to be reasonable. There is no warrant for this bell, Sir. As I myself said, I was not going to take long. And if you were to prevent me even in taking the minimum time which I consider in my judgment to be necessary, it is just as well for us to close the debate and go. That was not the attitude of the Speaker.

Now, Sir, that is one point.

Secondly, my hon, friend expects the Foodgrains Corporation to make profits in the same way as the private trade does. What we have been always asking for is that there should be a foodgrains corporation to compete with private trade in the hope that the peasants would be able to get remumerative prices and decent prices and that there would not be any monopoly in the foodgrain trade to the detriment of peasants' interests. Till now what has been going on in various places is that the private trade had been cornering the stocks to the detriment of the interests of the peasants and the consumers. What would be the future of the peasants under this dispensation if the Corporation is also allowed to to make profits? And it would make profits. As I said, earlier, the Second and Third Five Year Plans expected the Government from out of the foodgrain trade to make a profit of hundreds of crores. Here was the testimony; earlier they themselves taken pride in the fact that they had carried on transactions worth thousand crores and had made a profit of thirty-nine crores. They were sorry that it was not 12 per cent. They wanted to make 12 per cent of profit.

Therefore, I wish to warn the country as well as the Government that the peasants would certainly not be pleased with this Foodgrains Corporation if they are to be allowed to make profits and if they are to think of competing with the private trade only in making profits—or in making profits at all. What we want the Foodgrains Corporation to do is....

Dr. M. S. Aney: If they compete with the private trade they will have to offer better prices; otherwise they will not be able to compete.

Shri Ranga: It has to offer better prices than what the private trade is capable of doing.

Thirdly, there was an amendment that credit which may be advanced to our peasants on the security of their foodgrains should be offered free of interest. I only wish to say one or two words in regard to this particular matter. It is not such an uncommercial or unconventional demand. Even today quite a number of foodgrain traders who are really good people, who are not keen on profiteering all the time, have been traditionally advancing credit to quite a large number of our peasants free of interest, and at the same time, been assured of the sale of foodgrains to themselves. True, in the process of trading they make profits like all other people: nevertheless they do give free of interest, and I do not see any reason why the Government should not expect the Foodgrains Corporation also to do the same. They would not be losing very much either. Even today, the Reserve Bank of India is supposed to place at the disposal of the co-opera--tive movement cheap credit at the rate of 2-1|2 per cent. But unfortunately, the co-operative credit organisation has become another set of money-lenders and therefore the Uttar Pradesh agriculturists get it only at 7 to 9 per cent. So, we do not want that kind of loss to be inflicted upon the peasants. We would like the Corporation to offer it free of interest and in that way serve this cause. It is the proper policy that we have always asked for, in carrying on this transaction on a no-profit-no-loss basis.

Therefore, subject to these considerations and warnings, I would like finally to say that we are in favour of such a competition between private trade and this Corporation. We would never allow any monopoly to come to be enjoyed either by private trade or

by these people to the detriment of both the producers and the consumers.

Mr. Deputy-Speaker: Five hours were allotted, but we have already taken 7-1|2 hours.

Shri S. M. Banerjee: We have been assured by the Speaker that sufficient time would be given.

Mr. Deputy-Speaker: I would request hon. Members not to take more than five minutes each. Then, we will close this at 3:30 p.m.

Several hon. Members: Yes, yes.

श्री दे ० ति ० पाटिल (यवतमाल) : उपाध्यक्ष महोदय, यह विधेयक प्रधिनियम बनने जा रहा है । इस से केन्द्र श्रीर राज्यों में खाद्य निगमों की स्थापना होगी । इसका मुख्य काम यह होगा कि समय समय पर भारत सरकार जो उत्पादक-मूल्य घोषित करेगी, यह कार्पोरेशन उस मूल्य पर खुले बाजार में श्रनाज खरोदेगी । इसनिए यह कानून बनने के बाद भारत सरकार का मूल्य निर्धारित करने का काम ग्रीर इस निगम का काम बहुत महत्वपूर्ण है ।

माज तक यह स्थिति रही है कि जब फ़सल माती है, उस वक्त भाव गिर जाता है। इसलिए ग्राज तक जिस को प्राइस सपोर्ट मेजर कहा जाता है, वह देने की पालिसी गवर्नमेंट की रही है। इसी के मुताबिक भाज जो परचेज होता है, वह प्राइस सपोर्ट मेजर है। यानी प्राडक्शन वढाने कं लिए किसान को प्रोत्साहन देने के लिए भौर किसान को उस के अनाज का उचित मत्य देने के लिए नहीं है। च गाइस डिक्नेपर की गई है, वह बहुत कम है -- उत्पादक को देने के लिए जो मृल्य डिक्लेयर किया गया है, वह बहुत कम है । इतिलए मेरा सुज्ञाव है कि डिक्लेय पाइयसर प्राइस को बढ़ाना चाहिये । अगर यह नहीं बढाया गया, तो वह स्थिति होगी, जो मैसूर भोर केरल में हुई। मध्य प्रदेश ने यह डिमांड की कि डिक्लेयडं प्रोइयसर प्राइस शुह वे रेज्ड

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त्रि: दे**० शी०** पाटिली

भीर भारत सरकार ने इस को मान लिया है। सरकार ने ग्राज तक चीय-ग्रेन पालिसी की ग्रपना रखा है, जिसका यह नतीजा हमा है ।

कारपोरेशन ग्रागे जो परचेज करेगी, वह इस बात को ध्यान में रख कर करना चाहिए कि प्राडक्शन कैसे बढाई जाये। इस संसद ने यह फुड पालिसी एडाप्ट की है कि किसान को उचित मृत्य मिलना चाहिए - रिम्यनरेटिव प्र.इ.त शह वि गिवन ट दि कल्टीबेटर । जब संसद ने यह सिद्धान्त स्वीकार किया है, तो भारत सरकार भीर फड मिनिस्टर से मेरा आग्रह है कि प्रोड्युसर्ज को रिम्युनरेटिव प्राइस देनी चाहिए।

कल कई वक्ताओं ने बताया कि अगर किसानों को ज्यादा मल्य दिया जाये, तो कन्ज्यमर्ज का क्या होगा । मेरा सुझाव है कि चंकि यह इंडस्ट्री ऐसी है, जिस को घाटे की इंडस्टी कहते हैं, इसलिए सरकार को कन्ज्यमर्ज के लिए, जिनकी इनकम बहुत कम है, सबसिडी देनी पड़ेगी--काफ्तकार को ज्यादा से ज्यादा भाग देना पडेगा स्रोर गरीब कन्ज्यमर्ज को काम से कम भाव पर भ्रनाज देना पडेगा । जब तक यह पासिली म्राब्द्यार न की जायेगी, तब तक प्राडक्शन नहीं बड़े शि ग्रीर खाद्य समस्या हल नहीं होगो ।

Shri Nambiar (Tiruchirapalli): Mr. Deputy-Speaker, Sir, we are in general support of this move of the Government in establishing the Foodgrains Corporation. Thereby, we feel that the Government is justified to take this business from the of the traders, but I doubt whether they will be in a position to do it or are in a mood to do it. Because of the pressure that is being brought on them, they have produced Bill. I have my own fear they will take this to the logical conclusion to the extent that the whole trade will be taken over by them and they will be in a position to procure the foodgrains and to see that the grains are properly distributed at a minimum, reasonable price. To this extent, I have my own doubts. Anyhow, we support the move.

In this respect, I would bring home to the Minister the fact that at present the food crisis in the south is such that whereas we used to have a surplus situation in Madras State so far as rice is concerned, we are not getting even the barest minimum requirement of rice per day now. In the Madras City, it is only two litres of rice that is being distributed today, whereas in mofussil towns like Tiruchirapalli, Coinmbatore Madurai, for example, we are getting even that much. Therefore, if the Government takes to this Food grains Corporation and the foodgrains trade halfheartedly, then, the result will be that we will not have enough stock to supply the people, and they will not allow the traders also to do it, with the result that the Government will just follow the dog-in-themanger policy, they themselves not being able to do what they could do. This would exactly be the result of their halfhearted measure such as that we experience in Madras now.

If you go still further south, what is happening in Kerala has already been accepted by the Government: that there is a failure on the part of the Government. Today, even the meagre ration of three ounces that has been promised in the villages in Kerala is not being given. three ounces were actually counted there—the meagre quantity actually being given to each household in the villages of Kerala-and it has been found that it just contains 359 grains; they have thrown it out, saving that it is fit only for the poultry. This is the state of affairs in Kerala villages and the people who are agitating against such kind of meagre rationing are being brutally repressed; thousands are being arrested and many hundreds are being beaten. Today, it is not the Governor's or the Rashtrapati's rule that is prevailing in Kerala; it is the police raj and it is nothing less than that.

I want to drive home the point that if they pursue a halfhearted measure, the result will be this. Therefore, come fully with us, the whole hog with it, and we will extend our cooperation, and see that the trade is not allowed to intervene at all. You must see that procurement is properly and completely effected and that statutory rationing is introduced so that every one, every household, will get the minimum amount of food that is required for its existence. That is my submission,

श्रीक ॰ ना॰ तिवारी : मैं दो चार सुझाव देना चाहता हूं । इस बिल में इंटेग्रेटिड प्राइस का कहीं कोई जिक नहीं हैं । किसान को ग्रीर चीजें भी खरीदनी पड़ती हैं जिन की उनको ज्यादा कीमत ग्रदा करनी पड़ती है । इप्तलिए इंटेग्रेटिड प्राइस किसान को दिलवाने का इंतजाम होना चाहिये । प्राइस त्य करते वक्त इंटेग्रेटिड प्राइस का खयाल रखा जाना चाहिये।

जो प्राइस तय की गई है वह मिनिमम प्राइस नहीं है बिल्क मैक्सिमम है। उस से ज्यादा दाम पर अगर कोई व्यापारी अनाज खरोदेगा और अगर बाद में किसी वक्त गवर्नमेंट ने उसको सीज किया तो गवर्नमेंट वही प्राइस देगी जो प्राइस उसने तय की हुई है। अगर गवर्नमेंट स्पाः प्राइस देना चाहती है, तो उसको मिनिमम प्राइस तय करनी चाहिये, मैक्सिमम प्राइस तय नहीं करनी चाहिये।

नार्मल ट्रेड चैनल्ज को जब खत्म किया जाता है, जोनल सिस्टम को जब इंट्रो-इयस किया जाता है , सारी मूवमेंट को बन्द कर दिया जाता है तो बिना कोई झाल्टरोटिव झरेंजमेंट किये, बिना मार्किट को फीड किये किंटन समस्या उत्पन्न हो जाती है । गवनंभेंट के पास अगर ताकत न हो कि वह खुद मार्किट को फीड कर सकें और न ही उसके पास इसके लिए कोई आर्गेनाईजेशन हं जिसके द्वारा मार्किट को फीड कर सके तो उस सूरत में अगर उसने नामंल ट्रेड चैनल्ज को, सप्लाई लाइन को ड्राई कर दिया तो हर प्रान्त में ऐसी स्थिति पैदा हो जाएगी कि जिस को सम्भालना गवनंभेंट के लिए किंटन हो जाएगा । जब तक गवनंभेंट के पास बफर स्टाक न हो जाए, तब तक नामंल चैनल्ज जो सप्लाई के हैं, जो ट्रेड के हैं, उनको बन्द नहीं किया जाना चाहिये।

किसान की जरूरत की जितनी चीजें हैं जैसे सिमेंट है, लोहा ह, या ख्रौर दूसरी चीजें हैं. उनके ऊपर से सरकार ने कंट्रोल हटा लिया है। इन सब बोजों पर से कंटोल हटाने के बाद इनकी मुवमेंट पर से कंट्रोल हटाने के बाद यह देखा गया है कि लोगों को चीजें मिल जाती हैं और कीमतें बहत ही नहीं हैं। कंट्रोल ग्रीर जोन्स के कारण खराब हाल केरल ग्रीर दसरे प्रान्तों में हो रहा है। गजरात में हमारे माननीय सदस्य कहा करते हैं कि गड़ की कीमत बहत अधिक हो गई थी श्रीर जिस रोज उसके मुवमेंट पर से कंट्रोल हटा दिया गया, नार्मल ट्रेड चैनल्ज को एलाउ कर दिया गया तो सब बातें खत्म हो गईं। मैं कहनाचाहता हं कि इन सब बातों को ध्यान में रखते हुए नार्मल चैनल्ज को एलाउ किया जाए।

हमारे तुलशीदास जी ने कहा था कि इस बिल पर बहस के दौरान में किसी व्यक्ति को भी भापने इस बात के लिए रिसपांसिबल नहीं रखा है कि भ्रगर भ्रनाज खराब हो गया तो उसकी जिम्मेदारी किस की होगी, भ्रगर कोई नृक्सान हो गया तो उसके लिए भी जिम्मेवार कौन होगा । मान लीजिये कि

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Food

किसी गोदाम में पांच हजार या चार हजःर मन या दो हजार मन गल्ला खराब हो गया , गल्ले को हानि पहुंच गई तो किस भ्राफिसर के ऊपर भ्राप रिसपांसिबिलिटि उसकी फिन्स करेंगे ? हम लोगों का तजबी धन तक कायह रहा है कि पी० एल**०** ४८० के तहत जो ग्रनाज ग्राता है, उस में से भी काफी श्रनाज ग्रापके गोदामों में खराब हो जाता है। गवर्नमेंट यह बताये कि ग्रभी तक गोदामों में जो अनाज श्राया उस में से कितना सड गया । आपके अफसरों की केयरलैसनैस की वजह से । भ्रगर इपकी फिगर्जदी जायें तो मुझे पुरा यकीन है कि ये स्टैगरिंग फिगर्ज होंगी। ये फिगर्ज श्रभी तक देश के सामने नहीं श्राई हैं। यहां पर भी अगर अफसरों में से किसी को जिम्मेवार नहीं ठहराया जाएगा, रिसपां-सिबिलिटी फिक्स नहीं की जाएगी जो गल्ला सड़ जायेगा, जिस को कीड़ा खा जायेगा, तो काम ठीक तरह से नहीं चल सकेगा । इसका भी पूरा-पूरा ध्यान रखा जाना चाहिये, गल्ला खराब न हो, इसका भी पूरा-पूरा प्रबन्ध किया जाना चाहिये, भौर किसी पर इस मामले में रिसपांसिबि-लिटी फिक्स की जानी चािंदे।

यह जो बिल भ्राया है, यह बहुत जल्दी में ग्राया है, । इस पर ग्राप फिर से गौर करें स्रौर एक कम्प्रिहैंसिब बिल उन सब एनेंडमेंटस के साथ जरूरी हैं ग्राप लायें ताकि कारपोरेशन मच्छीतर_ं से काम कर सके।

श्रीं बड़े: इस बिल के पास हो जा ने के बाद कासन पर एक बहुत बड़ा अञ्चा पड़ी वाला है, एक बहुत बड़ा कार्य शासन अपा कर्वो पर झेर वाला है। वास्तव में शासन का काम गवर्न करना होता है, धंघों में घुसना नहीं। लेकिन जब शासन ने देखा कि जो व्यापारी लोग हैं, जो ट्रेडर हैं ये ज्यादा म्नाफा खाते हैं तो इसने यह मुनासिब समझा कि फूडट्रेड के लिए एक कारपोरेशन की स्थापना की जाए। उसने इस कारपो-रेशन को स्थापित करने का जो दोष है, ब्यापारियों पर डाला है । मैं इस कार-पोरेशन के विरोध में बोलने के लिए खड़ा नहीं हुमा हूं। जहां म्रीर दस व्यापारी हैं, दस प्रकार के ट्रेडर्ज हैं, वहां सरकार भी ग्यारहवां ट्रेडर बनने जा रही सरकार एक बैलेंसिंग पावर हो जाएगी और भ्रधिक मुनाफा जो व्यापारी लोग लेते हैं, इससे उनपरएक चैंक सा लगजाएगा।

मंत्री महोदय ने अपने भाषण में यह भी कहा या कि हम मोनोपोली प्रोक्योर-मेंट भी कर सकते हैं। जब उन्होने वह बात कही तो मुझे बड़ा ग्राश्चर्य हुन्ना । शासन केवल सौ करोड़ रुपये इस में लगा रहा है, केवल सौ करोड़ रुपये से इस धंबेको चला रहा है, तब किस तरह से यह कारपोरेशन इतनी राशि से मौनोपोली प्रोक्योरमेंट कर सकेगा, युं मैं समझने में ब्रसमर्थ हुं। इसके लिए तो कम से कम २६-२७ सी करोड़ रुपये की जरूरत होगी। तब कहीं चल कर यह फू ग्रेंज कारपोरेशन ग्रच्छी तरह से काम कर सकेगा । इस वक्त तो यह मीग्रर टाय है, मीग्रर ग्राई वाम है। इस से बरुत ज्यादा व्यापार नहीं हो सकेगा ।

जो इस में मिसमैनेजमेंट होगा, उसका भी भापको ध्यान रखना चाि्ये। जितनी भी राष्ट्रीयकृत चीजं है उन सब में नुक्सान होता है । हमारे मध्य प्रदेश में रोड़वेज है जिस में हर साल लाखों का लास होता है। व_ं नुकसान में चल रही है। य_टां भी भिसमैनेजमेंट अगर हो जाएगा तो ग्रापको घाटा उठाना पहेगा । ग्रन्छे ग्रन्छे मैनेजर अगर आप इस धघे को करने के लिए रखेंगे तो ग्रापका काम ग्रच्छी तरह से चल सकेगा, अन्यथा नहीं । अब यह बिल पास होने जा रहा है । शासन को ध्यान रखना चाहिये कि यदि मोनोपोली प्रोक्योरमेंट किया जाएगा ग्रनाज के व्यापार में ज्यादा इंटरफीयरेंस किया जाएगा तो जो बीस लाख ट्रेडर्ज इस काम में लगे हुए हैं, वे बेकार हो जायेंगे । हिन्दुस्तान के छोटे-छोटे गांबों में जो इस व्यापार में बैठे हुए हैं और जो बड़े-बडे व्यापारियों को धान ग्रादि खरीदकर देते हैं, वे भी इन बड़े-बड़े ब्यापरियों के साय-साथ बेकार हो जायेंगे । ग्रगर वे बेकार हो गये तो ग्राप को इन टेडर्ज को सपोर्ट देने के लिए एक कारपोरेशन स्थापना करनी पड़ जाएगी, स्पोर्ट ट्रेडर्ज कारपोरेशन बनानी पड जाएगी क्योंकि जैसे जैसे डिजीज बढ़ती जाती है. जिस तरह की डिजीज होती है, वैसी-वैसी उसकी दवाई भी चलती है । उन ट्रेडर्ज को ग्राप मैनेज-मेंट में लें. उनको विश्वास ग्रापका कामग्रच्छा चल जाएगा । बहुत होशियार हैं। उन के जैसा भ्रगर मैनेज-मेंट आप ने भी किया और उनको विश्वास में ले कर काम किया तो ग्राप सफल होंगे। ऐसी परिस्थिति देश में किसी भी सूरत में उत्पन्न नहीं होने देनी चाहिये जिस में प्राइवेट टुडर्ज ग्रीर कारपोरेशन एक दूसरे के खिलाफ जायें, कारपोरेशन वर्सिस ट्रेंडर्ज हो जायें ऐसी सूरत में वे शासन के साथ कोम्राप्रेट नहीं करेंगे। इसलिए विश्वास में लेकर उनको मैनेजमेंट में लेकर काम किया जाना चाहिये श्रीर यह कारपोरेशन ग्यारहवां ट्रेडर बन कर काम करे स्रीर दूसरे ट्रेंडर्ज को भपने साथ रखे तो देश का बहुत फायदा हो सकता है।

जहां तक रूल मेकिंग का सम्बंध है, मुझे इसके बारे में पहले कहना था और जब मैं कहने को खड़ा हुआ तो मुझे यह कहा गया कि मैं इसके बारे में थर्ड रीडिंग के समय कह 1578 (Ai) LSD—6

सक्ंगा । रूल्ज एंड रेग्युलेशज इस तरह फेम किये जाते हैं, इस तरह के वे बनाये जाते हैं, जिसका एक्ट से कोई ताल्लुक नहीं होता है, जिनको बनाने की एक्ट इजाजत नहीं देता है, जोकि एक्ट की शब्दावली को देखते हुए उसकी भावना के प्रतिकृल होते हैं। कोर्ट में भी जब कोई इस तरह की बात गई है तो उसने कहा है कि जब इस तरह का प्राविजन एक्ट में नहीं है तो कैसे इस तरह का रूल बनाया जा सकता है। ग्रभी एक वैस्ट बंगाल में केस हम्रा है। एक क्लोर मिल को क्लोर एक्सपोर्ट करने की इजाजत दी गई लेकिन इतना होने पर भी उसके मालिक को एरेस्ट कर लिया गया । इसके बारे में सारा लिटरेचर हमारे बनर्जी साहब के पास आ गया है। मेरा कहना यह है कि इस तरह के रूल्ज न बनाये जायें जोकि बिल के तहत न बन सकते हों।

ब्रन्त में जो कुछ मैंने कहा है, उसको मैं दौहरा देना चाहता हं। चार बातें ध्यान में हमें रखनी हैं। एक तो यह कि मैनेजर्ज ब्रच्छे हों, ऐसे हों जो धंधे को जानते हों भीर जो ग्रच्छी तरह से काम कर सकते हों। दूसरे यह कि सौ करोड़ रुपये से कुछ नहीं होगा. ज्यादा रुपया इनवैस्ट आप करें। तीसरा यह है कि ग्यारहवां ट्रेडर बन कर दूसरे टेडर्ज़ को साथ ले कर ग्राप चलें। बीस लाख जो दूसरे ट्रेडर्ज हैं, ऐसा वातावरण उत्पन्न न करें कि एक तरफ तो यह कारपोरेशन हो भौर दूसरी तरफ वे प्राइवेट ट्रेंडर्ज हों दोनों श्रापस में सहयोग की भावना से काम करें। साथ ही साथ ग्राप यह भी देखें कि यह कारपोरेशन ग्रच्छे ढंग से चले । मौनोपोली प्रौक्योरमेंट ग्रगर ग्राप करेंगे तो जनता भी **ब्रापके खिलाफ हो जाएगी भौर उसके साथ** साय जो लोग बेकार हो जाएंगे उनकी समस्या को भी भ्रापको हल करना पड़ जाएगा। मौनोपोली प्रोक्योरमेंट न करके बैलेंसिंग पावर के तौर पर काम करना ज्यादा ग्रन्छा होगा। भावों को न ज्यादा चढ़ने देना और

[श्री बड़े]

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न नीचे गिरने देना, अगर इस चीज को सामने रख कर यह कारपोरेशन काम करेगा तो सफल कहलायेगा ।

Shri S. S. More (Poona): Sir. I have got my own misgivings about the success of the Bill, because success of the Bill depends on procurement of foodgrains. In clause 13, the functions of the Corporation have been enumerated. But cannot be sufficient production procurement unless remunerative prices are given to the peasants. When I spoke in the last debate on Food and Agriculture Ministry's demands, I had tried to hammer this point. The Foodgrains Enquiry Committee was apopinted for this very purpose and they have recommended that Government should collect the data about production, about the cost of living of the peasants and then fix remunerative prices to be given to the peasants. But unfortunately our apprehensions are that this organisation will be completely bureaucratised. Most of the men of the bureaucracy happen to be coming from the urban classes and it is difficult to assume that they will have interests of the peasants at their heart. They will try to satisfy consumer by making the producer offer a subsidy to the consumer.

Therefore, my submission is, if the hon. Minister is serious in seeing that the Bill should be a successful measure, I would earnestly request that in this clause 13, where it has been stated: "promote by such means as it thinks fit the production of foodgrains and other foodstuffs", he should be more specific. I had given an amendment-amendment No. 32-stating the various stages by which remunerative prices should be fixed or the peasants should be kept satisfied that they will get a remunerative price so that they will have an incentive to produce more. Unless they produce more how can we take up the question of distribution or transfer. My submission, therefore, is that the Minister should give deliberate thought to this matter and come to the conclusion that peasants form the king pin of this whole scheme and unless they are thoroughly satisfied that they will be given proper incentives to produce more the scheme is bound to be a still-born child.

श्री शिवमृति स्वामी (कोप्पल) : उपाध्यक्ष महोदय जो बहुत से कारपोरेशन ग्राज ग्राप बना रहे हैं उनकी देखभाल के लिये एक किया समिति इस हाउस की बनाई गई है या तो उस को ग्रधिकार दिया जाये, या फिर कोई दूसरी ऐक्शन कमेटी बनाई जाये जो उन उद्योगों के एक्सपर्टस की हो उनमें जो लूपहोल्स हों, उन में जो गल्तियां हों, उनको सुधार सकें। ग्रगर यह न किया गया श्रीर मैनेजमेंट में टेड पर्सोनल नहीं होंगे तो मझे शक है कि यह कभी कामयाब नहीं हो सकेंग । ग्रापके कितने ही उच्च उट्टेश्य हों लेकिन उनके कामयाब होने के लिए यह जरूरी दात है कि उनमें इनिशिएटिव वाले परसन्स ग्रायें । जहां गलतियां होती हैं उन को दूरुस्त करने केलिये तुरन्त मिनिस्टर साहब को या उनके कर्मचारीगणों को या पुलिस एस्टैब्लिशमेंट को वहां खड़ा होना चाहिये। ग्रगर मैं पिछले छः महीनों का नक्शा ब्रापके सामने रखंतो ब्राप को पता चलेगा कि किस तरह से सारा काम होता है। यह कारपोरेशन ग्राखिर ग्रापके डिपार्टमेंट में ही बनने वाला है, इसके लिये कीई नया पर्सोनल नहीं होगा, ग्रापके जो कर्मचारी ग्राज काम कर रहे हैं वही इस कारपोरेशन के म्रन्तर्गत होंगे। मैं म्राप की लाऊ कि मैसूर स्टेट में वहां के विरोधी दल कें नेता ने क्या-क्या इल्जाम लगाये हैं। हजारों नहीं, लाखों नहीं, करोड़ों ब्लाक मार्केट किया गया । उन्होंने एलानिया तौर पर यह इल्जाम लगाया, लेकिन क्या इसके लिये ग्राप ने कोई एन्क्वायरी की । क्या यह ग्रापकी नजर में नहीं ग्राया । इसी

हाउस के माननीय सदस्य श्री मोहसिन, जो कि कांग्रेस दल से भाये हैं वह साफ तरीके से कहते थे कि हबली और दूसरे मकामात में शक्कर के अन्दर क्या-क्या गलतियां हुई। क्या ग्रापके पास उसकी कोई रिपोर्ट ग्राई। मद्रास में भावडी जो स्थान है वहां पर सेंटल गोडाउन है उसमें सामान लाने के लिये कोग्रापरेटिव सोसायटी के बैंक के चेग्ररमें न जो बेलारी डिस्ट्विट के थे जब होल डिस्टिक्ट का कोटा लेने गये तो उनसे कहा गया कि जब 100 लारियां एक ही वक्त में ग्रायेंगी तब हम डिलिवरी देंगे। उन को मालुम है कि 100 लारियां एकदम से मिलनी मुश्किल हैं। इसलिये कह दिया कि जब तक 100 गाडियां नहीं मिलेंगी तब तक हम कोटा नहीं देंगे। इस कारण से भी वहां महगाई बढ़ गई है। गुन्तल गोडाउन में भी इसी तरह से हमा। मेरे कहने का मतलब यह है कि दस परसेंट ऐडिमिनिस्ट्रेशन के लोगों को दो ग्रीर बाकी कारपोरेशन के हाथ में दो। उसके बाद सोचना चाहिये कि किस तरीके से इस कारपोरेशन को चलाया जाये जिसमें कि वह ग्राइडियल बन कर लोगों की सेवा में लग जायें।

इसके बाद मैं कहना चाहता हं कि कारपोरेशन जो भी सुद लोगों से ले वह कम से कम होना चाहिये। जो किस न वक्त पर म्राप की जवान पर गल्ला दे देता है, घान भी दे देता है उससे कम से कम छ: महीने तक या फसल ग्राने तक एक पैसा भी सूद नहीं लेना चाहिए। उसके बाद भी ग्रगर वह ग्राप का पैसा पूरा न कर सके तब ग्राप कुछ पीरियड के लिये इंटरेस्ट को शरू कर सकते हैं। साथ ही उसमें कम से कम मारजिन रखा जाये । सेलिंग भीर पर्चेजिंग में जो डिफरेंस हो वह 1 प्रतिशत से ज्यादा नहीं होना चाहिए। ग्रगर ग्राप 100 करोड़ रु का काम करते हैं भौर पर्चेच भौर सेल के बाद ग्रगर ग्राप को 1 करोड़ रु० मिल जाये तो वह भी काफी समझा जाना चाहिए । इसलिए 1 या 2 फी सदी से ज्यादा किसी तरीके से सूद नहीं

होना चाहिए। नहीं तो यह भी एक नफाखोरी का कारपोरेशन बन जायेगा श्रीर जो भी गड़बड़ी होगी वह हमारे देश के विरुद्ध जायेगी।

श्री विभूति मिश्र : इस बिल में सेकेन्ड रीडिंग में जो सुघार हुए हैं उन का मैं समर्थन करता हूं ग्रीर मंत्री महोदय से एक ही बात कहना चाहता हूं कि किसानों को इनटिग्रेटिड रेमनरेटिव प्राइसेज मिलनी चाहियें क्योंकि किसान को बहुत सी चीजें खरीदनी पड़ती हैं, उनको ग्रपने बच्चों को पढ़ाना पड़ता है ग्रीर उन्हीं दामों पर किसान जिन्दा रहता हैं।

दूसरी बात मुझे यह कहनी है जब हम प्रोड्यूसर और कंज्यूमर की बात करते हैं तो जो लोग अखबार वाले हैं, शहरों में रहते हैं उन में कंज्यूमसं की ही प्रिडामिनेन्स रहती हैं। हम लोग और जो गांवों में रहते हैं वे पढ़ें लिखे नहीं हैं, उन में इतनी अबल नहीं है, उनके पास पुस्तकें नहीं हैं। इसलिये मंत्री जी किसान हैं, मैं उनसे कहना चाहता हूं कि कंज्यूमसं जो हैं वे प्रोड्यूसर को खा जायेंगे। हमारा अब तक का अनुभव तो यही है। इस का ध्यान रखा जाना चाहिए।

दूसरी बात जो मुझे कहनी है वह यह है कि गल्ला भ्राप लेंगे उसका ठीक से इंतजाम करें ताकि वह सड़े गले नहीं । उसका पूरा हिसाब भी रखा जाये । चौथी बात यह है कि जो मुनाफा हो वह किसानों की भलाई के लिये खर्च किया जाये है न कि दूसरी चीजों पर । पांचवीं चीज यह है कि भ्राप जो रुपया दें वह इंटरेस्ट फी दें क्योंकि भ्रगर ऐसा नहीं होगा तो वे महाजन के पास जायेंगे भ्रौर तब उनका कोई लाभ नहीं होगा ।

श्री यशपाल सिंह : उपाध्यक्ष महोदय, मैं मंत्री महोदय को 9 सुझाव देना चाहता हूं। त्रगर उनमें से वे एक भी मान लें तो मैं समझ्गा कि कोएग्विस्टेंस की पालिसी सही है। त्रगर हमारे साथ कोएग्जिस्टेंस नहीं हो [श्री यशपाल सिंह]

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सकता जो कि हमेशा साथ बैठते हैं तो विदेशों के साथ कोएग्जिस्टेंस कैसे हो सकता है।

पहले मेरा सुझाव यह है कि इस बिल में कोई ऐसा प्राविजन जरूर होना चाहिये कि किसानों से गल्ला जिस भाव पर लिया जाता है उससे वह साल में 2 रु0 से ज्यादा न बढ सके । किसानों से लोग सस्ता गेंहं लेते हैं श्रीर उसको मंहगा बेचते हैं। किसानों से जो गेंह 15 रु० मन खरीदा गया था भ्राज वह 40 रु0 मन बाजार में बेचा जा रहा है। ग्रगर इस सुझाव को मंत्री मान लेते हैं तो इससे किसानों की खुशहाली होगी भीर मंत्री महोदय को यश मिलेगा।

दूसरी बात यह है कि इस बिल में कोई ऐसा प्राविजन नहीं है कि यह बिल काश्मीर पर लागु होगा । जब हम एक दूसरे के नजदीक ग्राना चाहते हैं, दफा 370 को हटा कर दोनों देश एक प्रेम की गंगा में नहाना चाहते हैं, दोनों के बार्डर को तोड़ना चाहते हैं, तब यह जरूरी है कि इस को काश्मीर पर भी लाग् किया जाये ।

तीसरा सुझाव यह है कि या तो वेयर हाउसिंग कारपोरेशन को मद्रास में ले जाया जाये या फिर फुड कारपोरेशन को मद्रास से दिल्ली में लाया जाये । दोनों कारपोरेशन माननीय मिनिस्टर साहब के मातहत काम करेंगे। इस से यह होगा कि या तो टेलिफोन खटका करेंगे या फिर भत्ते बना करेंगे श्रौर सरकार के करोड़ों रुपये खर्च हुन्ना करेंगे। इस तरह से दोनों का इन्तजाम खराब हो जायेगा । इसलिये या तो वेयर हाउसिंग कारपोरेशन को आप मद्रास ले जायें या फुड कारपोरेशन को दिल्ली लायें।

चौथा सुझाव यह है कि इसमें से दिवालिया णव्द हटाया जाये । समाजवाद ग्राने के बाद यह सवाल ही नहीं उठता है कि कौन ग्रादमी लखपित है भौर कौन बैंकप्ट है। इसलिये इस डिस्क्वालिफिकेशन को बिल्कुल हटा दिया जाये ।

पांचवीं बात यह है कि कर्ज जरूरत को देख कर दिया जाये। फसल को देख कर या घी को देख कर, जैसा कि बिल में लिखा हम्रा है, उधार देने वाला बनिया देता है, महाजन देता है, सरकार नहीं देती है। इसलिये किसानों की जरूरत को देख कर कर्ज दिया जाये। वगैर सूद के कर्ज का जो भ्रमेंडमेंट श्री विभृति मिश्र का था वह तो गिर गया, लेकिन मेरी इस बात को जरूर मान लिया जाये।

एक श्रीर सुझाव मेरा यह है कि किसानों का कोई नुमाइन्दा इस सारे कारपोरेशन में नहीं है। जो लोग पैदा करते हैं, जो देश के लिये रात दिन मेहनत करते हैं, उनका कोई नमाइन्दा नहीं है।

मेरी आखिरी सुझाव यह है कि अब हम वारफुटिंग की बात कहना बन्द कर दें, वार लेवेल की बात कहना बन्द कर दें। वार-लेवेल पर हमारी सरकार फेल हो चकी है। 38 हजार मुख्वा मील हमारी जमीन पर दूश्मन का झंडा लहराता है। उसको वहां से हटाना तो दरिकनार हम ने कैलाश मान-सरोवर का अपना क्लेम भी वापस ले लिया। शास्त्र के शब्द हैं लाइक प्रोड्यूसरज लाइक। एक चीज से दूसरी चीज पैदा होती है। म्रगर म्राप वारफुटिंग की बात करेंगे तो एक युद्ध में तो आप फेल हो चके इस मामले में भी भ्राप फेल वार फूटिंग के मामले में फेल होंगे। इसलिये ग्रापको ग्रब वारफुटिंग की बात नहीं करनी चाहिए।

श्री शिव नारायण : उपाष्ट्रयक्ष मैं ग्रपनी इस ग्रोपीनियन को ग्रपहोल्ड करता हूं कि फी मुवमेंट होना चाहिए। सारे संसार को रफी झहमद किदवई का जो फूड मिनिस्टर में रिकार्ड था मालुम है। जैसे ही मद्रास से खबर भायी कि फूड का शार्टेज है, उन्होंने तार दिया कि सौ गाड़ी गल्ला भेजा जा रहा है, और दूसरे दिन बाजार में गेंहू बिकने लगा। आज हालत यह है कि अगर थोड़ा सा भी बावल ले कर कोई आदमी उतरता है तो उसको आपके अफसर और पुलिस पकड़ते हैं। गोरखपुर में एक लूप लाइन है। वहां यह हाल है कि अगर थोड़ा भी बावल ले कर कोई बलता है तो उसको रास्ते में छीन लिया जाता है और कोई पुरसां हल नहीं है। इसलिए मेरा सरकार से अनुरोध है कि अनाज का फी मुबमेंट होना बाहिए।

ग्राज हालत यह है कि जो गेंहू ग्राप दिल्ली में 22 रुपए मन दे रहे हैं वह गाजियाबाद में 40 रुपए मन बिक रहा है। ग्रगर ग्राप फी मूबमेंट कर दे तो यह दिक्कत न हो।

ग्रापको एक प्राइस फिक्स कर देनी चाहिए जो एक फसल से दूसरी फसल तक कायम रहे। अगर भ्राप इस अप्रैल में 16 इपए मन खरीदते हैं तो उसे ज्यादा से ज्यादा 20 रुपए मन तक दूसरी अप्रैल तक बेचिए। इससे ज्यादा फर्क न हो । लेकिन प्राइस ग्रापको फिक्स करनी चाहिए । इसमें ग्रापको किसान का पूरा कोग्रापरेशन होगा, हम कमाएंग स्रीर श्रापको देंगे । श्राज हालत यह है कि हमारी चीनी विदेशों में तो दस ग्राना किलो मिलती है जब कि हमारे देश में डेंढ रूपया किलो मिलती है। सरकार का पहला फर्ज देश को खाना, कपडा और मकान देना है. यह सरकार की जिम्मेदारी है। सरकार श्रपनी जिम्मेदारी समझे, हम उसके साथ हैं। मैं उनके साथ सहमत नहीं हूं.जो उन बनियों का पक्ष लेते हैं जिन्होंने हमको डेमेज किया ग्रौर गवर्नमेंट की गाड़ी को रोका । मैं फुड मिनिस्टर की उस बात को नहीं भुला हूं जो उन्होंने मद्रास में कहीं थी । हम उनके साथ हैं, हम चाहते हैं कि सरकार एलर्ट रहे, किसान उसके साथ हैं। हम कारपोरेशन को बराबर ग्रनाज देंगे ताकि ग्राप जनता को सप्लाई कर सकें। ग्राप पुरा ग्रधिकार लें। इससे ग्रापका भला

होगा स्रौर देश का भला होगा स्रोर हम दुश्मनों का मुकाबला कर सकेंगे ।

इन शब्दों के साथ मैं इसका समर्थन करता हुं।

Shri S. M. Banerjee: Mr. Deputy-Speaker, Sir, I rise to support Bill and I am sure that the hon. Minister has the courage and conviction to see that this Corporation functions efficiently. To me it looks a sort of compromise between those who wanted complete State trading in foodgrains and those who advocated free trade in the country. However, since this Government could not arrive at a unanimous decision on complete State trading in foodgrains, I am happy that we have taken at least a step towards State trading. will be many difficulties in the way, I know because a section of the people of this country never wanted this Corporation to be formed. If they have a good machinery, free corruption and the red tapes of bureaucracy, I am sure the peasants will be happy. The benefits of competition between the private this Corporation will to the consumer. After all why do we want competition? We never want cut-throat competition. We are having a mixed economy. It is the wish of the ruling party that the country should not move towards absolute socialism; they want a mixed economy and not a socialist economy. Since it has been accepted as a creed by the ruling party, I must support the establishment of this Corporation.

Then I would like to refer to a matter which Shri Bade also raised. Generally I am happy that action is being taken against the erring mill owners. We are happy to know that some flour mill owners and rice mill owners have been arrested in Calcutta and Kanpur. But I was surprised to find from a note which has been circulated to almost all Members of Parliament that one Shri R. P. Aggarwal of the Luxmi Flour

[Shri S. M. Banerjee]

Mills, Calcutta has been arrested. And what is the charge? His house was searched on the 13th September...

Shri C. Subramaniam: Sir, could we go into individual matters during the third reading of the Bill? This incident has nothing to do with the Bill.

Mr. Deputy-Speaker: Yes, since we are in the third reading he can only refer to general points.

Shri C. Subramaniam: I am sorry, the hon. Member who professes to be Communist-minded is pleading for a blackmarketeer.

Shri S. M. Banerjee: I am not, I am after the West Bengal Government. My charge is that the West Bengal Government is in the wrong.

Mr. Deputy-Speaker: We are not concerned with individual cases or the West Bengal Government. We are concerned only with the Food Corporations Bill.

Shri S. M. Banerjee: I want guilty people to be punished. West Bengal Government is If the export of certain goods, it should be stopped. The hon, Minister should tell the West Bengal Government if you export wheat products West Bengal, your quota will be cancelled. That is my only request. I want the hon. Minister to find out if the West Bengal Government is in the wrong. If it is in the wrong, it should be punished along with other hoardere. That is my submission. I do not for a moment support wrongdoers. I wish the Minister should have all the powers to punish those people who are trying to sabotage our food policy.

श्री प्रकाशवीर शास्त्री : उपाध्यक्ष जी, मैं केवल दो मुझाव इस ग्रिवि यम के सम्बंध में देना चाहता हूं। पहला सुझाव तो यह है कि हमारी सरकार खाद्य समस्या से घवरा कर जो इस प्रकार से हाथ पांव चला रही है, मेरा अनुमान है उससे वह देश को कठिनाइयों में फंसा बैठेगी। मैं चाहता हूं कि वह देश को इन कठिनाइयों से उबार लें।

देश में, जैसा कि खाद्य मंत्री ने स्वयं कहा है और जैसा कि हम ने भी स्थान स्थान पर जा कर देखा है, पहले की ग्रपेक्षा इस साल फसल बहुत ग्रच्छी है। मेरा ग्रनुरोध है कि सरकार स्वाभाविक गति से भावों को बाजारों में नीचे गिरने दे। ग्रगर ऐसा किया गया तो देश को लाभ होगा। लेकिन ग्रगर सरकार इस प्रकार के अधिनियम आदि से बाजारों में भाव गिराने का यहन करेगी तो देश को कठिनाई में फंसा देगी । उदाहरण के लिए इस बार मक्का ग्रीर चावल का भाव काफी नीचा हो गया था जब फसल बाजार में ग्रायी. लेकिन सरकार के नियंत्रणों का परिणाम यह है कि मोटे ग्रनाज भी बाजार से गायब हो गए हैं। इसी प्रकार की स्थिति ग्रगर सरकार श्रगली फसल के लिए चलाती रही तो देश श्रकाल के मह में चला जाएगा और कोई भी सरकार देश की विद्रोह की स्थिति से नहीं बचा सकेगी । इसलिए मेरा सुझाव है कि स्वाभाविक रूप में दामों को नीचे ग्राने दिया जाए । स्रीर यह ध्यान रखा जाए कि किसान को पूरा पैसा मिल सके। ऐसी स्थिति में सरकार को देश को ग्रौर ग्रधिक नियंत्रणों में नहीं बांधना चाहिए ।

दूसरे मैं विशेष रूप से खाद्य मंत्री पर एक दोषारोपण करना चाहता हूं। सभी कुछ दिन पहले जब एक प्रश्न पूछा गया था कि पिछले तीन महीनों में किस किस राज्य को कितना कितना खाद्यान्न सप्लाई किया गया तो उत्तर दिया गया कि तीन राज्य तो इस प्रकार के पूरे भारत में हैं जिनकी उनकी मांग से स्रिधिक खाद्यान्न दिया गया, यानी महास, मैसूर, सौर सांघ्न प्रदेश उनकी जो कोटा

एलाट किया गया था उससे अधिक खाद्यान्न दिया गया, उनको एडवांस कोटा दिया गया, और भारत के दूसरे राज्यों जैसे उत्तर प्रदेश, महाराष्ट्र, पश्चिमी बंगाल ग्रादि को जो कोटा एलाट किया गया था वह भी पूरा नहीं दिया गया । ग्रापके लिए तो सारा देश समान है । उन तीनों प्रान्तों के साथ विशेषता क्यों बरती गयी जब कि उत्तर प्रदेश की मुख्य मंत्री बराबर शिकायत करती रहीं, महाराष्ट्र के लोग और पश्चिमी बंगाल के लोग शिकायत करते रहे, उनको पूरा ग्रनाज नहीं दिया गया । उनके साथ यह भेदभाव क्यों किया गया ? केन्द्रीय मंत्री के रूप में किन्हीं विशेष राज्यों को सुविधा देना और बाकी के साथ ऐसा व्यवहार करना उचित नहीं है ।

दूसरी बात मैं इसी सम्बंध में यह निवेदन करना चाहता हूं कि इस कारपोरेशन का हैड म्राफिस मद्रास में बनाया गया है। मद्रास कोई हिन्दुस्तान के मध्य में तो नहीं है। म्राप पहला ग्राफिस वहां बना रहे हैं। इस कारण म्राज देश में जगह जगह यह चर्चा है कि ऐसा क्यों किया जा रहा है। मेरा सुझाव है कि सरकार अपने इस निर्णय पर फिर से सोचे और देश के केन्द्रीय स्थान पर इस हैड ग्राफिस को बनावें।

यही मेरा निवेदन है।

Mr. Deputy-Speaker: Now the hon. Minister.

श्री तुलशीदास जाघव: मैं पहले रीडिंग पर भी नहीं बोला मुझे समय दिया जाए। जो पहले बोल चुके हैं उनको ही फिर बुलाया जा रहा है। हमको भी वक्त दीजिए।

उपाध्यक्ष महोदय : ग्रब समय नहीं है ।

Shri C. Subramaniam: Mr. Deputy-Speaker, Sir, I am glad, at all stages of the consideration of the Bill the farmer was kept in the forefront. That is the real atmosphere which is necessary to give an incentive and inducement to the farmer to produce more and more. I had categorically stated, not only during the consideration of the Bill but during the food debate also that the basic policy of the Government is to give a remunerative and incentive price to the producer so that he would have the economic strength to invest in land and produce more.

Shri S. S. More: You have not stated this objective in the Statement of Objects and Reasons.

Shri C Subramaniam: I will come to that. So, that policy has to be implemented. The fixation of the remunerative and incentive price is not left to be done by the Food Corporation. It has to be done by Government on the recommendation of an Agricultural Prices Commission which is to be appointed. We have to take that responsibility. Therefore, when we say in this Bill that the Food Corporation should purchase at the minimum price to be declared from time to time, this minimum price is not a depressed price is not a price which would exploit the farmer. On other hand, the minimum price is a remunerative price, an incentive price. That is what is meant by the minimum price.

If he gets a little more than that, it is quite a different thing. But this minimum price itself would be a remunerative and incentive price and it will be on that basis that this minimum price will be fixed. I want to make that quite clear.

Shri D. S. Patil: For the next season?

Shri C. Subramaniam: When the Agricultural Prices Commission makes the recommendations. What we have done for the purpose of the coming season is, because we did not have time for the appointment of an agricultural prices commission and for the commission to go into all the details for the purpose of fixing the

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price, that this was fixed in an ad hoc manner. Even this fixation, I have absolutely no doubt in my mind, if we take into account what the farmer was really getting soon after the harvest, is much more than what he was getting soon after the harvest. We always think in terms of what the trader is making first by exploiting the farmer by purchasing it at a low price and then selling it at a higher price during the lean months. That is what we are always taking into account.

What we have provided now isand that is the policy which has been announced-that even though will be greater production, the price will not be allowed to fall down. Shri Prakash Vir Shastri was suggesting that now that we have got a good crop, good production, why not we leave it to market conditions to operate so that the prices may come down. This is, unfortunately, what had happened. When the farmer produced a little more than what is necessary, prices fell down and he had to incur losses. Now the farmer has got to be assured that whatever quantities he produces, and the greater the production, he will be able make greater profits because this minimy m price. the remunerative and incentive price, will be to him and market conditions not be allowed to operate in such a way that when it is greater production, for him it is always lessor price. That has been the history. That will not be allowed to repeat itself. Therefore, with this assurance, the farmer can undertake agricultural operations in such a way that he will be able to produce more and more.

I want to make it quite clear that today the basic policy of the Government is to provide this remunerative and incentive price and all steps will be taken for the purpose of making this calculation in the correct technical and scientific way so that all the hon. Members will be satisfied. At

the same time, we have got a duty to the consumers also. It is not as it, once the farmer is assured of his remunerative and incentive price, market conditions can operate in way they like and create conditions in which the consumers, particularly the poorer sections of the community, will have to suffer. That is why with reference to the price that we have fixed for the farmer we want to have a maximum price for the consumer. It is within this price pattern that this Corporation has got to function. It will be the responsibility of this Food Corporation not only to function within this price pattern but also to see that trade does not exploit any condition anywhere. So, the Food Corporation comes into the picture wherever there are circumstances prevailing where the trade is likely to exploit the consumer or the producer. The Food Corporation will have to be there to protect the producer as well as the consumer. These are the twin responsibilities the Corporation will have to discharge with reference to purchase and sale.

In addition to that it has been provided here, not merely purchase and sale, but also to see that they undertake developmental activities consistent with the functioning of this Corporation so that they may be able to provide facilities for the farmers to produce more. What that could be will have to be considered. Schemes will have to be drawn up for that purpose. It might be supply of fertilisers or it might be plant protection schemes which could be put into operation or the supply of good seeds or supply of credit for the purpose of getting any of these material inputs. But what it should be will have to be considered by the Corporation and then it will have to draw schemes for the purpose of helping the farmer.

Therefore, I can give this assurance, particularly to Shri Bibhuti Mishra, that this Corporation will function as a real friend, a real safeguard of the interests of the farmer more than anybody else. I give this assurance as a farmer myself, apart from anything else.

Shri Sonavane (Pandharpur): Other Members are also interested in it and not only Shri Bibhuti Mishra.

Shri C. Subramaniam: I am grateful to all the other hon. Members who pressed for the kisan and creating this new atmosphere, only in the House but also in country, that the farmer will have to get a remunerative and incentive price. He should be given inducements for producing more. An atmosphere should be created for increased production in the agricultural sector. That is going to be my basic policy as long as I continue to be the Food and Agriculture Minister. I can give that assurance.

Another point which was made was as to what we could do with Rs. 100 crores; we should have more. This Rs. 100 crores is equity capital. In addition to that, provision has been made here for the purpose of borrowing by pledging the goods or on the guarantee of Government for the purpose of trading operations. tainly, no trading corporation function on the basis of equity capital alone. For the purpose of working capital it will have to depend upon borrowings from the various banks. That is also necessary cause then they will have to рау interest to the working capital the efficiency also will have to and judged on the basis as to how they are able to compete with the private trade who also have to pay interest. Therefore it is not a question of functioning with equity capital alone. We are going to do the entire operations.

Then, I am sorry, the hon. Member, Shri Prakash Vir Shastri, brought in a charge that I have been

partial to the southern States. As a matter of fact, wherever there has been distress, I have tried my best to see that sufficient quantities move there. There is a difference particularly in regard to wheat. The requirements of the States in north, or the major protion of it, is in the form of wheat. Therefore what I have got to deliver to Uttar Pradesh is more than 1 lakh tonnes per mensem. In the same way, I have to give 85 lakh tonnes to West Bengal. So, if we take the requirements of the wheat-consuming States, are of the order of 100,000 tonnes, 105,000 tonnes, 115,000 tonnes. When the ships do not arrive and there are any difficulties, naturally, it has not been possible to stick to this figure. There have been shortfalls. But as far as non-wheat consuming areas, the southern States, are concerned. their requirements are always 5.000 tonnes or 10,000 tonnes except during this crisis in Kerala where we had to step it up considerably and where we had to give six ounces of rice and six ounces of wheat stock arriving during be given. In the same way, when the crisis came and no rice was available at all and since we had some wheat stock ariving during months of November and December, we had to substitute wheat for rice and give certain extra quantities. Therefore, if the hon. Member thinks that I have taken a partial attitude because I come from the south, from Madras, he has not understood me and, I hope, he will revise opinion with regard to this, as far as I am concerned. I can give this assurance quite solemnly and sincerely that I function as an all-India Food Minister and not as the Food Minister of Madras or of Kerala or of any other State. I can give that assurance to Shri Prakash Vir Shastri also. I will be much more fair-minded, as the hon. Member expects.

Shri S. S. More: What was the demand from Maharashtra and what did you supply?

Shri C. Subramaniam: This is really the problem and I can give this assurance.

As far as this Bill is concerned, the House discharges its responsibility by passing it but passes on that responsibility to me to see that the Food Corporation functions SUCESSfully and fulfills the objectives for fully and fulle ifisthe objectives for which this is being constituted. To the extent possible and to the extent of my ability I shall try to see that not only this Corporation comes into existence but also functions successfully and fulfills the objectives for which this is now being brought into existence.

श्री रामेश्वरानन्द (करनाल) : उपाध्यक्ष, महोदय, मेरा प्रश्न यह है कि मंत्री जी के कथन से यह तो स्पष्ट हो गया कि वे देश की जनता का हित चाहते हैं, उनकी भावनाएं ग्रच्छी प्रतीत होती हैं। लेकिन में समझता हं कि व्यापारी खाद्य जमा करता है ग्रीर वह कुछ बिगड़ जाता है ग्रीर उसके कारण उस पर कुछ दंड पडता है लेकिन जब ग्राप का यह खाद्य व्यापार निगम स्वयं खाद्यान्न संग्रह करेगा ग्रौर जैसे कि पहले भी ग्राप के संग्रहालयों में ग्रनाज नष्ट हो जाया करता है उसी तरह से ग्रब भी ग्रगर खराब हो गया..

उपाध्यक्ष महोदय : माननीय सदस्य का प्रश्न क्या है ? वे तो भाषण दे रहे हैं।

श्री रामेश्वरानन्द : जी मैं भाषण नहीं दे रहा हं। प्रश्न ही कर रहा हं। तो मेरा निवेदन है कि जैसे पहले आप के भंडारों में बिगड जाया करता था ग्रगर यह खाद्य व्यापार निगम जो ग्रन्न संग्रह करेगा ग्रगर वह खाद्यान्न पदार्थ नष्ट हो जायें, खराब हो जायेंगे तो उसका उत्तरदायित्व ग्राप ने किन पर छोड़ा है, राज्यों पर छोड़ा तो नहीं है। इस हानि का माखिर उत्तरदायित्व किस् पर होगा, क्या ग्रधिकारियों पर इसकी जिम्मेदारी आयेगी या किस के जिम्मे यह हानि रहेगी ?

Mr. Deputy Speaker: The question

"That the Bill, as amended, be passed".

The motion was adopted.

The Bill, as amended, was passed.

श्री रामेश्वरानन्व : उपाध्यक्ष महोदय, मेरे प्रक्त का उत्तर ग्राना चाहिए ।

Mr. Deputy-Speaker: That does not arise. I have disallowed the question.

भी यु० सि० चौधरी (महन्द्रगढ) : अगली बार जब मंत्री महोदय इस बिल का एमेंडमेंट लायेंगे, तब इस प्रश्न का उत्तर देंगे ।

15.31 hrs.

PREVENTION OF FOOD ADULTE-RATION (AMENDMENT) BILL

Mr. Deputy-Speaker: We now take up the consideration of the Prevention of Food Adulteration ment) Bill.

Shri S. S. More (Poona): Are was expected to send you chits or shall we try to catch your eye?

Mr. Deputy-Speaker: You have to catch the eye of the Chair.

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar : Sir, I beg to move:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, as reported by the Joint Committee, be taken into consideration."

The Bill came before the House earlier this year and there was a discussion before it went to the Joint Select Committee. The Joint Select Committee looked into the Bill and

they recommended certain amendments. I do not want to make any speech on this, as every hon. Member knows, what a problem today is in the country about the adulteration of food. The original Bill came into operation sometimes in June, 1955and there were certain lacunae left in the original Bill. That is why an amending Bill was brought forward before this House. I have an amendment to move which I shall do at the proper time. I move that the Bill as recommended by Joint Select Committee be taken into consideration.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, as reported by the Joint Committee, be taken into consideration."

Shri Chandrabhan Singh.

Shri Chandrabhan Singh (Bilaspur): Mr. Deputy-Speaker, Sir,....

Shrimati Renuka Ray (Malda): What about the amendments?

Mr. Deputy-Speaker: This is a motion for consideration of the Bill. After the consideration motion is over, amendments will be taken.

15.33 hrs.

[SHRI SONAVANE in the Chair]

श्री प्रकाशवीर शास्त्री (बिजनौर) : यह बिल कितने घंटे चलेगा ?

Mr. Chairman: 5 hours have been allotted to the Bill.

Shri Narendra Singh Mahida (Anand): As a Member of the leading Opposition Party, I should have been called first.

Mr. Chairman: Now, as the hon. Member, Shri Chandrabhan Singh, has been called, I will call him next.

Shri P. R. Patel (Patan): Is it the privilege of the Opposition Party to speak first under the Constitution? Mr. Chairman: It is generally the convention.

श्री तुलशीदास जाषव (नांदेड़): मैं एक क्लीरफ़िकेशन चाहता हूं। आप हमको बोलने की परवानगी कैसे देंगे—क्या हम को अपना नाम देना है या आप की आई कैच करनी है ?

Mr. Chairman: The Deputy-Speaker has ruled that hon. Members have to catch the eye of the Chair.

Shri Mohan Swarup (Pilibhit): I have given my name on behalf of the S.S.P.

Mr. Chairman: The hon. Member may wait for his chance.

Singh: Shri Chandrabhan Mr. Deputy-Speaker, Sir, the best method of judging the quality of food is to compare the averages in weight obtained in various countries. that standard, an average standard American who weighs 70 Kgm. includes among other things, 30 Kgm. of muscle, 10 kgm, of fat, 10 Kgm. of skeleton and 5.4 Kgm of blood. corresponding values of an average Indian adult is significantly lower to the limit of two-thirds or half or 30 to 40 per cent lower to that of an American. It is a great pity that so far we have not been able to define exactly this average. Efforts are now being made by the Health Physics division of Trombay establishment to come to a conclusion. This average when finalised will show differences between particular regions in the country.

If we analyse the causes of the low standard in this country, there are two important things which come to my mind. Firstly, it is the shortage of food and secondly it is the quality of food. Today we are primarily concerned with the quality of food and when we think of the quality of food, then adulteration of food comes most prominently in our mind.

Now, food can be defined as the article which enters our system by

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mouth nostrils or skin and gives us energy and sustains our body to function properly. Looked at from this angle, (food can be either in gaseous form or in liquid form or in solid Adulteration or pollution can deteriorate any of these substances. It is desirable to view this multifacet problem in the following manner: (1) Eonomico-social manner; (2) Medico-legal manner and (3) Ethico-spiritual manner.

Economically, the law of supply and demand and adjustment of price is a natural and universally recognised phenomenon. Controls. incentives. · protection, taxes and all that will have some effect but they will always bring fresh problems which in our experience is worse than the disease. It is not that I am against all these but they must be very judiciously applied.

If we look to the demand, there is international shortage of food and one-third of the world population, that is, more than 1 billion or more than 100 crores are hardly getting one square meal a day. In our own country-one of the poorest-the picture is alarming. I have no intention of developing this point further. But this chronic shortage is the main incentive for unsocial elements, be they wholesalers, retailers or even producers, who indulge in the nefarious game of food adulteration.

Socially, the most important point is the explosion of population surpassing all records of the last 2000 years—some say it is 2 million years-the most important problem of the century and this has set all thinking men, even those who are proposing to colonise the Moon or other planets or others planning residences on the seabed and are trying to become the denizens of the sea. hope, Sir, that there can be no two opinions on this which needs fast, rather very fast, radical measures on a war footing and it is the biggest

bottleneck of our shortfall in achieving planned objectives.

Food Adulteration

(Amendment) Bill

Medically, I say, if you turn your face everywhere, to cities, towns, villages and even in this great Parliament, you will find men and women, individuals, with faces, well off muscles, bones and expression, who are not at all healthy and vigorous and not giving much credit to the quality and quantity of food they consume. In the villages in my Constituency which I often visit, as per my duty, I find 70 per cent of persons, men, women and children, suffering from malnutrition, Avitaminosis. Gastro Enteritis, Proteinemia and expression of weakness, laziness, dullness and dizziness.

Incidentally, Sir, the other day I happened to visit the Parliament dispensary situated in a hovel of a place by the side of the bath-room in the Central Hall and the scene that I saw was amusing, to put it very mildly. About 4 or 5 hon. Members with bare arms were waiting for the injections to be given as prescribed by the wellmeaning doctor on the insistence of Members. I gently the hon. humourously tried to argue about the futility of such injections and I told them that this was not the correct thing to do. I may tell you that their condition was entirely due to the bad habit of their taking an unbalanced All they needed was a balanced diet and proper exercise to keep them trim.

If we analyse food which supplies ultimate energy for the proper development and maintenance of the body, as I have already mentioned, it has three forms, the gaseous form, the liquid form and the solid form. gases and air, there are the particles of carbon, petro-chemical ducts, atomic fall-outs, metallic dusts and other toxic substances. In the liquid form of foods, that is, water. milk, juices and other beverages, there are water pollutions, adulterations, toxic minerals

fluorides and other harmful substances.

When we come to solids, there are foodgrains, wheat, rice, pulses and other coarse grains. There it is mixture of stone, earth, filth, chaff, husks and barks.

Biochemically, we classify food under five headings:

(i) Corbohydrates Rice, etc.

(ii) Proteins Wheat, pulses meat, fish and poultry etc.

(iii) Fats Butter, ghee, edible oils;

(iv) Minerals

Iron cobalt, copper, calcium, phosphorus, sodium and potassium, etc.

(v) Vitamins and Hermones . A to M.

In the ultimate analysis, oxygen is the sole energy-giver and all articles are converted by the unmatchable laboratory in the body to be metabolised with utilisation, restoration, storage and excretion by various normal channels.

Coming to calories, I would like to point out that this oxygen when burned produces energy and heat and this is known as calory. The requirement of an average body with average functions is to the extent of about 3000 calories per day. we think of adulteration, we have to keep two things in mind. The first is that the calories are altered for a given quantity as a result of adulteration, and secondly toxic products are introduced into the food. When the calories are altered, naturally the quantity gets modified, and the person will certainly eat less, and that is a very important point. The calories consumed by an average person in this country is to the extent of about 1200 to 1500 calories whereas the required average is about 3000 calories.

I shall not waste your time with the adulterants of various types so ingeniously devised by unsocial elements and criminals. This has been dealt with exhaustively in the report and discussion of the Joint Committee, which is already in your hands. Suffice it to say that the health of millions of men and women and children is badly affected, occasionally leading to fatalities.

The worse type of adulteration is the introduction of toxic articles. The toxic materials find their way in the articles of food and cause devastation in the health, mental and physical, of the person concerned. I shall refer to some of these very briefly.

The test explosion of nuclear devices by the U.S.A., the U.S.S.R., Britain, France and the latest by China has electrified the atmosphere in this country and more so in this House. The radio-active fall-outs, be they of plutonium, uranium, strontium. iodine, cobalt, radium or any other remains in the stratosphere and take years to come down, and then it settles down in the seabed, in water and in the ground. Then they enter the articles of food, be they vegetable or animal, and are consumed by ignorant persons; and once they enter the body, they cannot be excreted as they settle in the bone marrow, and after a certain concentration there they cause diseases in a tremendous The elimination of this radiaway. tion particles entering the body and causing diseases is terribly difficult and takes 30 to 40 years.

I am reminded of a very interesting case of a young Swiss girl who at the age of 16 was employed in painting the dials of watches with radio-active luminous paint in 1916 during the first World War. This girl was in the habit of pointing the tip of the brush towards her teeth while resting in between. She worked in the factory for only two years at the rate of 8 hours a day. Sixteen years afterwards, in 1932, the incisor teeth

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or the front teeth of this patient became loose and fell off. No one connected this incident with her 16-years old profession. In 1938 that is, six years after, she developed cancer of her left leg tibia-bone. This was amputated and on examination radio-active radium was recovered. and the mystery was cleared. Ultimately, the girl died in 1940.

The Roentgen rays were discovered in 1895 by Mr. Roentegen, a German. The earlier radiologist being ignorant of the radiation hazards of these rays lost limbs and suffered from cancer of blood and ultimately expired.

श्री ग्रोंक।रलाल बेरवा (कोटा) : सभापनि महोदय, कोरम नहीं है।

Mr. Chairman: Let the bell be rung

Now. there is quorum. Chandrabhan Singh may continue his speech.

Shri Chandrabhan Singh: I was saying that the earlier radiologist being ignorant of the radiation hazards lost limbs and suffered from cancer of blood and ultimately expired.

Mr. Chairman: The Whips of the ruling party may take note that they should keep quorum in the House, that the time of the House should not be wasted in this manner.

Shri C. K. Bhattacharyya (Raiganj): But the hon, Member who had asked for quorum has himself left the House

Shri Chandrabhan Singh: hazards of radiation are well known and are common knowledge, and we take all types of precautions to minimise the risk. This reminds me of the atom bomb exploded about 20 years back in Hiroshima and Nagasaki during the last World War. It is common knowledge that those who did not die immediately due to the heat, blast, velocity, light and radiation have succumbed after suffering incalcuable pain, and not only that. but they have given birth to deformed progeny causing mutations of the chromosomes. So, the biggest threat to humanity, if not annihilated, is the slow poisoning and painful death by air pollution.

Food Adulteration

(Amendment) Bill

Shri Kashi Ram Gupta (Alwar): How is the hon, Member connecting these things with this Bill relating to prevention of food adulteration?

Mr. Chairman: I think that he is developing his point.

Shri Chandrabhan Singh. I am sorry for the hon Member trying to develop the point that air pollution and pollution of food due to radio-active fall-out is the biggest threat to humanity today.

We have had very interesting debate in this House during the last two days. Many hon, friends of mine have been pressing the House with all earnestness to change our policy of using nuclear device for peaceful and industrial purposes and to manufacture atom bombs. These friends have completely forgotten the appeal of the topmost scientists of the world for stopping of the test explosions, an appeal which has been made three or four times during the last ten years. I was extremely happy at the wellreasoned and documented reply of our Prime Minister, and I hope that any doubting Thomas will see the light and the reasons against manufacture and explosion of atom bombs and nuclear devices.

I am sorry to have taken so much time in giving these details, but I hope I shall be excused by hon. Members. I shall now refer very briefly to some of the toxic adulterants and their harmful effect on health. First, I shall come to mustard oil. The

common adulterant in mustard oil is argemone oil. Argemone seeds mixed with mustard seeds and oil is extracted from the mixture, and the oil so extracted contains the oil of argemone seeds also which is a very toxic oil. In Bengal where this mustard oil is used extensively, it used to lead to epidermic dropsy and to weakness, swelling of the feet, swelling of the hands and so on, and it was with the greatest difficulty that we were able to find out that this condition was due to the mixture of argemone seed with mustard seed.

The second thing that comes to my mind is haldi. Haldi is commonly mixed with or painted with lead chromate which is a very toxic material. This gives a very good colour to the turmeric, but it leads to lead poisoning and causes weakness and paralysis of the limbs.

Then, I come to edible oils. common adulterant here is mineral oils. And as you know, mineral oils are very toxic substances, and they cause paralysis and gastro-enteritis.

Then, I come to certain food articles and preservatives. DCP is a colouring agent which is normally used, and this contains a phosphorus compound, and this causes, when consumed in large quantities, poliomyelitis, weakness of limbs and loss of memory.

A similar colouring agent is used in chillies also. And this leads to neuritis and gastro-enteritis.

Then, Ι come to water pollution. Water pollution takes place by various methods and this also causes many diseases. The most important of them that I want to refer to is fluorosis which causes to bone disease and which leads to fracture, and this is caused by the presence of fluorides in water. Similarly, the presence of mica in water causes spure and gastro-enteritis.

In alcohol and soft drinks, they mix benzene and petro-chemical products If these are taken in large quantities, they cause aplastic anaemiam. Similarly, tincture ginger which is comused contains methylated spirit, and this causes optic atrophy or blindness of eyes, neuritis and other diseases. DDT is also another very poisonous thing. It is used as a preservative, and it causes acute death and neurological degeneration.

Now, I come to the legal aspect. Detection of the crime by itself is beset with difficulties. Let us remember that the criminals and the culprits have got the advantage of time and place and are infinitely more clever than the detector. We have also to remember this background that our staff of informers and inspectors on whom we have to depend right from the taking of samples to their ultimate analysis are liable to collusion, corruption, graft and bribery at every level. Besides, when the trial takes place in a court, we have to keep in mind the legal stalwarts who although always professing to serve the cause of justice, are experts in hair-splitting, and twist, facts to the bewilderment of the public, and turn the table and make all attempts at punishment futile.

Judicial proceedings are notoriously delayed, and if in the end conviction takes place, it is a paltry fine which the criminal pays and starts all over again with redoubtable energy. That is why we hear proposals and suggestions for exemplary punishment from shooting down to public flogging and the promulgation of the law of the jungle, 'an eye for an eye'.

Talking about advocates and legal luminaries, with due respect to you and other legal members of the House, I am reminded of a very simple story. Four persons started a cotton ginning factory in a big industrial town. After some time, it was found that rats were causing great damage to the cotton stock, and at a board meeting they decided to employ a cat to deal with the rats, giving ownership of one leg to a partner each.

The cat deftly set about the job and there was a marked improvement in the situation During one of its depredations, the cat injured one of its fore paws. At the board meeting, it was decided that the owner of that leg must bear the expenses for the treatment. The cat's paw bandaged with vaseline ointment and gauze and it was kept in a comfortable warm room. Accidentally the cloth used for bandage caught fire and the cat ran helter skelter and set fire to the cotton stock which was reduced to ashes resulting in a total loss.

The board again met and the three other partners demanded damages from the owner of the injured bandaged leg. This partner refused to pay the damages and the case went up to the court for damages. After the case was argued brilliantly by the advocates representing the three partners, the advocate for the defending partner said: "My lord, the facts are not disputed. Our case is that we carried out our part of the contract faithfully. When the cloth caught fire, it was the other three healthy legs of the cat owned by the other parties which carried the cat hither and thither and caused all the damage and . .

Mr. Chairman: The scope of the discussion at this stage is covered by rule 78-it is confined to consideration of the report of the Committee and the matters referred to in that report or any alternative suggestions consistent with the principle of the Bill. This should be borne in mind.

Shri S. M. Banerjee (Kanpur): When the original discussion took place, we wanted to say many things; but we were told that we would be afforded an opportunity when the Bill came back from the Joint Committee. So I would request you to let us do that.

Mr. Chairman: The hon. Member was referring to so many other things. That is why I reminded him about it.

Food Adulteration

(Amendment) Bill

Shri S. N. Chaturvedi (Ferozabad): We are anxious to hear the end of the cat story.

Shri Joachim Alva (Kanara): It is rarely that we have such an authoritative speech

Shri Chandrabhan Singh: I come to the last part of my observations. I have mentioned that this problem can be tackled not only medico-legally but ethically as well. About the latter, it will be a bad day if our Republic became a police state and we depended on informers, backbiters and legal squabblings for observance of law and order. The best thing is to instil the value of ethical standards, drawing up a code of conduct and setting an example by giving a lead in our own day to day activity.

In conclusion, may I say that adulteration is one facet of a deep-seated malady? It cannot be solved or cured by character assassination, vilification, defiance of law and order and preaching of violence. May I appeal to this great body comprising of wise men of India enjoying the confidence of the vast millions to help in the effort at moral resurgence. Raising the per capita income and or providing all amenities in a social set-up should not be an end in itself. It is good to bring back into our life that ethical value for which we were so well known. This is a very important point. With these few words, I commend the Bill.

Some Hon, Members rose-

Mr. Chairman: Shri Mahida.

Shri S. M. Banerjee: That is the difference between a turban and a cap. He can catch the eye better.

Mr. Chairman: I hope Shri Banerjee did not attribute any motive.

Shri S. M. Banerjee: No, Sir.

Shri Narendra Singh Mahida: The hon. Member who preceded me spoke about the malady of adulteration pre: valent in our society. We are thankful for the details he has given. Adulteration has become today our way of life. It is not limited to foodstuffs only; it is more so in our thinking and in politics also. I wish the Home Minister, Shri Nanda, was present here when we could have discussed adulteration in our way life as well

Dr. M. S. Aney (Nagpur): Could he illustrate his point about adulteration in politics?

Shri Narendra Singh Mahida: I am all for measures to make the law against adulteration as strict as possible. Let me not be misunderstood. I am for making laws for that purpose stricter than what they are today, but my point is that when we are making laws, we must see that there must be enough provision for the small traders, for whom I am speaking, to safeguard their interests. In trying to make laws, we should not kill the traders. That is my plea. I am supporting all measures for stricter enforcement of the law against adulteration. But in the process, our small traders who are mainly interested in milk and milk products, the petty cottage industrialists, should not be harassed in any way.

This Bill seeks to amend the penal provisions of the PFA Act of 1954 by enhancing the minimum sentence to six months imprisonment for offences under the Act. In my opinion, the existing penal provisions are quite heavy and deterrent enough; it is entirely due to the inherent defect in PFA Act of 1954 and the rules made thereunder and the very ineffective manner in which the Act is being enforced that Government had been able to check adulteration of foodstuffs to an appreciable extent. We want to co-operate with Government in enforcing the Act. It is a pity that we cannot have any pure foodstuff in any store, whether run

by Government or private traders. This is so whether it is hing or jeera or haldi. There are ordinary things about which housewives will join us in shouting that they are not available pure from any store.

have been suggesting in my constituency and other places that Government should open stores selling pure foodstuffs. We have just passed the Food Corporation Bill It is very necessary to have a corpora-tion from which we can buy pure stuff. Let me say that I do not think there is any store in Delhi where you can get even pure ghee.

Shri Kapur Singh (Ludhiana): Not even in the Parliament House counter?

Shri Narendra Singh Mahida: It is very difficult to get pure stuff.

The most objectionable feature the proposed amendment of Sec. 16 is the provision prescribing a minimum sentence of six months imprisonment, irrespective of the court's discretion to award a lesser sentence where they consider it would adequately meet the ends of justice on the facts and circumstances of a given ase. By the present amendment, we are depriving the courts of this discretion. for a small offence, they have force to award a sentence of months imprisonment. There are certain trivial offences.

There are rules to display licences in shops. Recently there were some cases in Dehra Dun where shopkeepers did not display the licences in their shops. They were fined and let go. If the present amendment is passed, these shopkeepers who do not display these licences in their shops will be sent to jail. So, my objection is that for lesser offences, the small traders should not be harassed

In the Select Committee, Dr. Sushila Nayar had promised that for lesser offences there would be a fine of Rs. 5 or Rs. 10, but I do not see any such amendment in the Select Committee Report

[Shri Narendra Singh Mahida]

Prevention of

16 hrs.

Even in the municipalities various towns in our country there are rules to send a man to jail for adulteration, in addition to fine. have seen that in Baroda daily persons are arrested for adulteration and are freed, they are not sentenced. So, the crime is not of passing rules and regulations only, but of enforcement. I would insist on the hon, Minister to see that the law is enforced in the case of those who indulge in adulteration.

I am seeking redress for the small traders who number millions. I would draw attention to the definition of adulteration given by Dr. Godbole, as found in the latest edition of Webster's English Standard Dictionary, which is:

"To corrupt, debase or make impure by an admixture of a foreign or a baser substance; to prepare especially for sale an ingredient included which is not part of the professed substance or according to certain statutes with an essential ingredient abstracted or with a defect artifically concealed so as to simulate a better article."

is also a section in the Federal Food, Drug and Cosmetic Act, as amended issued by the Department of Health, Education and Welfare. It is section 402, at page 402(a), which says:

"(a)(1) If it bears or contains any poisonous or deleterious substance which may render it injurious to health; but in case the substance is not an added substance such food shall not be considered adulterated under this clause if the quantity of such substance in such food does not ordinarily render it injurious to heauth;"

These definitions should be taken into consideration.

Our milk corporations mix water in making toned milk That is not considered adulteration, because it is done in a way which is not injurious to health. So, in some ways we permit adulteration, and in some ways we do not. If the rules are made loosely and if the Act provides measures that can be abused, it can do a great deal of harm to the traders and the country as a whole.

Food Adulteration

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The rules made by the Central Government under section 23 of the P.F.A. Act,-in particular about milk and milk products, are found to be framed in an unscientific and arbitrary manner. For example, I may refer to ghee. Page 43 Table of P.F.A. Rules 1955 shows that in Gujarat ghee which contains 21 RM is considered pure, while that very ghee, if taken to Bombay or Delhi, will be considered to be adulterated, because the RM value there is 26, and in Delhi it 18 28. So Agmark or standardisation has a different value in different States in our own country. So, I suggest this should be standardised in all the States. If it is pure ghee in Gujarat, it cannot become impure in Bombay or Delhi.

Same is the case with deshi butter. As we know, it is a cottage industry and it contains more moisture. because of which it is considered to be adulterated if it goes to Government laboratories. According to the present standards laid down by Government, even the purest deshi butter will show more moisture than allowed. So, the rules should be such that the traders or farmers do not suffer.

These standards are wrong. The basis on which small traders are to be punished for small and petty offences is erroneous. The standards are not clear. For example, a public analyst of the Municipal Corporation of Poona gives a report on a milk sample that milk fat is 3.6 in solid non-fat 4.6, while for the same sample the Central Food Laboratory says that milk fat is 13 per cent in milk solid, other than milk fat 10.1 per cent. So, these varying figures would be very injurious to the small traders. variance from 3.6 to 13 per cent too much, while the standard of the best milk will be 10 per cent. Chemistry is an exact science, and it shows whatever contents there are in milk and its exact quality. A man can be punished according to the finding of the Poona Corporation analyst, while he can be acquitted according to the Government laboratory.

The Director of the Central Food Laboratory, Calcutta, who is the final authority in this matter, says solid milk fat of buffalo milk varies from 9 per cent to 9.5 per cent. not more. But, this very opines in a report dated 6-9-1963 that solid non-fat in buffalo milk is 10.1 per cent. Another report of his dated 15-4-1964 says that non-fat in buffalo milk is 10:9 per cent. These varying figures from the very same authority are very misleading, and will probably put the small trader into trouble.

So, Government should first be very clear about their rules and regulations under which they want to punish man.

Further, Government laboratories are not adequate They are worn out and old. At page 141 of the Select Committee Report, you will see that the ex-Mayor of Delhi has said the laboratories are very old. they need a lot of change. So, without changing all these things, it will be very difficult for the Government to come to some conclusion about these definitions of adulteration.

As I said previously, when Government corporations mix water and make toned milk, that is not considered adulteration. I quite agree that we are not able to supply milk to our low standards, that we mix water with milk. So, such measures which to our low standards, that we mix water milk. So, such measures which are non-injurious should be allowed

to other traders as in the case of Government corporations. On page 127 of that report, it is stated that a committee of experts will be appointed. So far no such expert committee had been appointed. Even if it is appointed, it will be sometime before the conclusions are made. My point is that we are passing a law without any definite rules. Different laboratories adopt different standards adulteration tests and we are not Previously, the sure of them. was fined Rs. 5 or Rs. 10. Now, we are providing for imprisonment. Therefore, we must be precise about the rules When the rules are not framed, how do you propose to send a man to jail? That is my Various rules are framed by different States. The Union Government says one thing while the State Government says another. Page 8 the Maharashtra Government Prevention of Food Adulteration Rules 1962 deems it a crime if a licensee not display the name on utensils and This is too much to punish a man with rigorous imprisonment for not displaying the names on the utensils. There should be unified law throughout the country. This Act should not come into force till prevention of food adulteration rules. 1955 are amended by the appointment of an expert committee. lieve that we cannot separate rules from the Act because without the rules the Act is useless. While amending the Act, we have no direcabout framing rules. method of amending the Act without the rules is not correct. We propose to provide for imprisonment and fine in the present law. The penalty clause relating to technical offences should be suitably amended from imprisonment and fine to imprisonment or fine I lay stress on the word 'or'. You should not fine a man and send him also to jail. For lighter offences he should be fined. I hope the hon. Deputy Minister who is present here will take note of what I say and will bring forward uniform rules to apply in all the States. The standards various vary should not in

[Shri Narendra Singh Mahida]

laboratories as they do at present. As I mentioned earlier, the same milk should not be classified by different standards; the results should not vary as they do by 10—13 per cent. I earnestly request that my suggestion might be considered by the hon. Minister.

Shri S. S. More: Mr. Chairman, I rise to give my hearty support to the present measure. I was on the committee on the previous Bill which was passed in 1955. I also vigorously participated in the debate. I feel that the present Bill, which is a bit erring on the side of harshness, is absolutely necessary. Adulteration, like corruption, has struck deep roots in the country and if we have to eradicate this festering sore, we must take rigorous measures. In the former Bill unfortunately we were not so stern as we wanted to be or thought necessary to be, with the result that in the Statement of Objects and Reasons, a confession has been made that the former Bill had not succeeded at all, in eradicating the evil. Therefore, clause 9 has been provided. My submission is, will that clause do the trick of removing adulteration? Even the trading community which are specialising in adulteration, have made it a fine art. They will find so many other ways of carrying on their adulteration and even escape from the penal provisions of clause 9. I submit, as my previous speaker has said, that there are offences which are grievous and which are technical. Something ought to be done in the case of technical offences. Otherwise, in this unfortunate world, with the inspectors actuated with corrupt motive, even an unfortunate man will have to go to jail. Let us start catching the villain rather than the small fry. Adulteration must be checked at the manufacturing level. The American law says in section 306 of the Federal Food, Drug, and Cosmetic Act as follows:

"Nothing in this Act shall be construed as requiring the Secretary to report for prosecution, or for the institution of libel or injunction proceedings, minor violations of this Act whenever he believes that the public interest will be adequately served by a suitable written notice or warning."

In our Act also we can follow the American example and say that in the case of technical offences, a similar action could be taken. Take, for instance, the case of a licence. hon, friend has read from the Maharashtra rules. Supposing a trader unwittingly commits a breach of the rule; that will be a serious offence entailing a punishment of six months imprisonment and a fine of Rs. 1,000. That will depend upon the whims of trying magistrate. So. there should be a distinction between the manufacturers who indulge in adulteration and the retailers who purchase their stuff from the big manufacturers and sell it without warrant or guarantee. I think that in this measure a useful provision has been included to the effect that if a man sells the stuff on a warranty he will escape all punishment. But looking to the level of education of the traders. it will be difficult to insist that everyone will try to shield himself by securing the warranty from the bigger manufacturers. So, there should be a distinction in law as it was promised in the Select Committee that technical offences will not be very severally dealt with.

Another submission is that in this country the adulteration is practised on a very vast scale. Looking to the agency which is supposed to be entrusted with the responsibility of the administering this measure, the agents or others, I would ask, what will be their qualifications. Of course, they will be prescribed later on. But is the Health Minister going to assure us that they will all be non-corrupt and efficient? If a man has to suffer six months' imprisonment and a fine of a thousand rupees or more, he will be inclined to offer any bribe to the

inspectors concerned, and the inspector is likely to be the victim of such a temptation. Therefore, my submission is that we must make a distinction between serious offences and technical offences. Without making such a distinction, we shall open the floodgates for all sorts of harassments of the small dealers.

There is one more point. Take for instance the laboratories. There are certain Government laboratories and laboratories of public local bodies. It has been mentioned by many traders that the result of one laboratory on one sample is not the same as the result of another laboratory. There are variations. The variations depend on so many conditions. As Mr. Mahida has pointed out, what is passable in Gujarat will be treated as adulteration in Maharashtra.

The report of the Ministry of Food and Agriculture, Directorate of Marketing and Inspection, says:

"The ghee being a biological product, its composition is subject to considerable variation dependent on the type and breed of the cattle, feed given to the cattle and the climatic conditions, etc. In order to overcome the difficulty in the areas where the chemical characteristics of ghee vary considerably from those prescribed under the rules, Regional specifications are prescribed by the Agricultural Marketing Adviser to the Government of India."

So, the variations will depend on the type of feed given to the cattle. Suppose we feed our buffaloes with cotton seeds and oil cakes. That milk will have more fat content than the milk of a buffalo fed on grass. Therefore, regional variations will have to be taken into consideration and the standards will have to be prescribed. Otherwise, if we strive only for uniformity, innocent persons are likely to be victims. Therefore, Government must look into this.

Another suggestion I want to make is this. The previous rules have prescribed certain standards. If prosecutions are to be launched under the new Act and the people are to be judged by the old rules, it will be a sort of anomaly. So, this Act should not come into operation unless the new rules have been framed, to suit the present Act.

Shri Hem Raj (Kangra): In the previous case, they took three years to frame the rules.

Shri S. S. More: On the Standards Committee, some representatives of the trade should also be taken. The hon. Health Minister seems to be taking the trading community as a sort of criminal tribe. Of course, I have no sympathy for them. Give them the highest punishment, because adulteration is causing a lot of harm to the people and their health is going down. Mr. Kamath had been persistently saying in the committee that they should be hanged or even flogged in public. I am prepared to support Mr. Kamath's suggestion in regard. But prosecution for no reasons is no remedy for adulteration.

Then, I suggest that Government should see that the authority to recognise laboratories is established in every city. Take Poona city for example. We import desi butter from Belgaum. We are importing so many tons of it. Supposing I receive ten tins from a Belgaum distributor and when I try to sell it, it is found to be adulterated. I will have to pay the penalty. If certain opportunities are provided at the Poona level where I can take the tins and get them pro-perly certified, then I will have no responsibility. The Health Minister has been all along telling the witnesses, "Why don't you start your own laboratories"? Will they have authority? Will the courts recognise them? They will tell the traders, "You are the servants of the association and whatever you may say about the articles, we are not prepared to accept". Therefore, all the credence

[Shri S. S. More]

will be given to the erring analysis in the Government laboratories and than to the more accurate analysis of the private laboratories. I suggest to the Government if they are really sincere—I do recognise they are sincere about eradicating adulteration—the proper and only way is to start district laboratories at different levels, so that honest persons can go to the laboratories and get their stuff properly analysed and thus create a shield for themselves.

Another suggestion I propose to make is that there should be a distinction between a manufacturer and distributor. A manufacturer is interested in making the largest profit. It is he who is the real beneficiary of the deed of the small distributor. Therefore, if small distributors are not to be penalised for the sins of the manufacturer, I think there should be a separate wing of the Ministry who can go after the big manufacturers rather than waste their time in finding fault with the small distributors. I have no sympathy for small distributors, but they have every right to exist in the country. The Constitution has given them the fundamental right to practise any avocation or carry on any trade. That right has to be protected by the State. You simply cannot go by the assumption that every man you come across is a rogue and has to be punished.

I know that adulterated food has become a widespread thing. It is difficult to find unadulterated food as it is difficult to find a scrupulous politician in this country. Therefore, we cannot help it. We must take things as they are and try to remedy the situation by a slow stages. A drastic remedy is no doubt required, but that drastic remedy must be tempered by justice and sense of fairness.

The Health Minister was sitting in the Committee. When the evidence was recorded, with a sledge hammer, every witness who dared to criticise

her Bill received a blow on his head. She was in a very militant and mighty mood and, therefore, no witness escaped her hands. I do realise that she is very earnest in dealing with this mischief, but her earnestness should not go beyond a certain limit. She should not go on the assumption that a particular community has to be put down. We had the gold control and we sent a lot of people into unemployment. The same thing is going to be repeated here. Many gheewalas and butterwalas will have to go out of employment because they cannot every time stand trial and face a punishment for six months. Over and above that, the lawyers will fleece them clean. They will have to spend thousands of rupees in their defence.

An Hon. Member: It is their business.

Shri S. S. More: They will give professional advice to the adulterators to protect large manufacturers. Large manufacturers will go to the most competent lawyers and the small distributors will go to third-class lawyers. They will give them money and they will not be protected.

Mr. Chairman: Why do you bring down the lawyers by saying that they are third-class?

Shri S. S. More: Unfortunately, I belong to the profession of lawyers. I find that they are as bad as adulterators. Therefore, I have every right to express my own views about my profession. I am not defaming anybody. I accept the sincerity of the Health Minister and that she is determined to eradicate adulteration just as Shri Nanda is determined to eradicate corruption. Corruption is still there and therefore adulteration will still remain there despite all the massive effort of the Health Minister.

An Hon. Member: You are pessi-

Shri S. S. More: In this world there is no hope without pessimism.

Shri P. S. Naskar: What is to be done according to you?

Shri S. S. More: I have already made my suggestions. You must catch the big whale and leave the small fry who is the distributor.

Shri P. S. Naskar: Sometimes there is a ring between them.

Shri S. S. More: That ring even goes to the officers; it does not end with the distributors. Therefore, you will have to appoint a sadachar committee in the case of your inspectors and analysts. Unless you do all these things there is no hope of removing adulteration. I may be charged with pessimism, but I am more a realist, and realism on occasions borders on pessimism. Therefore, my submission is that we must use this measure in the same way as Kalidas has said:

"श्रातंत्राणाय वः शस्त्रं न प्रहर्तुम् ग्रनागौस"

The instrument that you are forging should be used against the guilty and not against the innocent. She is perfectly justified in treating the offences with all the gravity they deserve. Ast the same time, in her over-zealousness and sincerity she should not put innocent people....

Shri P. S. Naskar: There is the report of the Joint Committee.

Shri S. S. More: While I have nothing against the Joint Committee, it is a fact that it was all along dominated by the Health Minister.

Shrimati Renuka Ray: The Chairman of the Joint Committee is present here. What has she to say on that?

Shri S. S. More: Mr. Chairman, I have been working on several Joint or Select Committees. I usually find that the Select Committees are dominated by the Ministers. Of course, it does not mean that they do not advance any argument for their stands.

Dr. M. S. Aney: It is a calumny on on Select Committees.

Shri N. C. Chatterjee (Burdwan): As a member of the Joint Committee I can say that what has been stated by Shri More is not true. I have myself been present at the meetings, we have opposed certain suggestions and the Minister has accepted our views.

Shri S. S. More: I never thought that I would be offending Shri N. C. Chatterjee by my remarks. In that case, I would not have made them. I accept the Joint Committee is a free agent to come to its own conclusion.

My submission is that certain amendments are necessary. Unless we adopt those amendments, the Bill will not give the results which we want. Take the case of the laboratories. What is the harm in having Government laboratories at the district level so that the people could go to the laboratory and get their things properly certified?

Mr. Chairman, I assure you that I did not mean any disrespect to the hon. Members of the Joint Committee. I have the greatest regard for them and some of them are my best friends.

Dr. Sarojini Mahishi (Dharwar North): As the Chairman of the Joint Committee I would like to contradict the remark made by the hon. Member, Shri More. All the evidence given by the witnesses and the suggestions made by us were attentively and patiently listened to by the hon. Minister, as stated by Shri N. C. Chatterjee, who was a member of the Committee.

Shrimati Renuka Ray: Mr. Chairman, one year ago, in December last this Bill was introduced to amend the Prevention of Food Adulteration Act. It was introduced because the need for amending the Act was urgent and imperative. In June the Joint Committee was formed and its report was placed before the House last session Somehow, we did not have time to consider it during last session in spite of its urgency, it is not only

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[Shrimati Renuka Ray]

Prevention of

the members of the Joint Commitwho feel, I hold the opinion. country I am sure the feels it very strongly, that adulteration of food is going on in a large scale and, whatever the reason, Government is not able to cope with it. The State Governments, as pointed out by the Health Minister of West Bengal before the Joint Committee, have not been able to deal with food adulterators effectively because the Act, as it at present stands, does not give sufficient powers to deal with them. It is for this reason that we are considering amending the Act on the lines suggested in the report of the Joint Committee.

I think the Joint Committee has made a number of changes in the Bill which are all to the good. The most vital clause in the Bill is the one which provides for deterrent punishment. Because, it is absolutely necessary that those who are flouting and violating the provisions of this Act in this way with impunity, those who do not care whether children suffer or die because of poisonous substances they put into the food articles, such people should be dealt with rather severely.

I am sure that even Shri More, who has spoken just before me, and the hon. Member who spoke that, cannot for one second suggest or say that those who are guilty of crimes of putting in poisonous substances which have led to death or to great injury to the health of the nation should not be properly dealt There have been suggestions that they should be flogged, but flogging is not a punishment which we indulge in in the twentieth century.

I personally do hold the view that if the crime is serious enough, death penalty should be given. There is no question about it because, after all, one murder kills only one man whereas I have seen with my own eyes in my own constituency when mustard oil was adulterated with poisonous substance a large number of persons, particularly in villages, was very badly affected and paralysed. Some of them recovered later; others have not recovered till today. And this was because mustard oil had been adulterated with poisonous foodstuffs! This kind of a thing is going on apace as other Members have already stated.

It may be true that putting water into toned milk, water which is good water, may be a kind of adulteration: but that is not the kind of adulteration which is meant for severe punishment. I am sure that the rules that will follow the enactment will provide for leaving out such cases of technical offence. It does not mean that because this Act is passed, those persons who are adulterating food by putting in non-injurious things are putting in non-injurious thing meant to be taken up for heavy punishment. It is meant for those who are adulterating foodstuffs in a manner that it is permanently injurious to health, or leads to death or is such that it results in mal-nutrition by putting in substance of less nutrition value than the advertised commodity.

If that is the sum and substance of what is needed then the penalty clause must necessarily provide much more deterrent punishment than even the Joint Committee has provided The Joint Committee has said, months' imprisonment". West I_n Bengal today, not under this Act but under other Acts, the Chief Minister, who is also the Food Minister. taken steps to put into jail many of those who have been guilty of crimes regarding profiteering in food prices bringing about non-availability food. But do those who make crores of rupees mind six months' jail? They do not mind six months' jail; they do not mind, maybe, six years of jail. For those who are making crores of rupees, if the deterrent is to be sufficient it must mean confiscation of pro-If the crime is sufficiently bad I should say that the penalty also might be given; but, certainly, confiscation of property should take place or life imprisonment.

I am very glad of one very healthy provision in this Bill. The Joint Committee have provided that the licence may be cancelled after a second offence. I presume, that means an offence which is really one of food adulteration and not against an honest man who has not taken out a warranty or any such technical offence that, as I said, can be dealt with by the rules which are to be framed. They have provided that the licence may be cancelled. This is a very healthy provision, but the only difficulty is that the licence is to be cancelled after the second offence. It is a sad but true reflection in this country today that those who evade the law are far more clever than those whao frame the laws and those who implement For those who evade the laws them. the second offence, as put down by the Joint Committee, may never be reached because they would do it in a benami manner and we would not even know that the same person may be infringing the law time again. Therefore, as I said, while it is a very healthy provision which I do welcome most sincerely. I do feel that this law should be armed w'th sufficiently stringent measures to deal with those who are murderers not of one man or one person but of large number of people. It is a very serious thing that this particular condition still operates in the country and that it is getting worse and worse and we seem to be helpless in the face of There are many provisions in this Bill, as modified by the Select Committee, which are healthy. But I think we should not yield any objections-certain objections are bound to be there-that may be raised by some people. We should not be deterred from bringing in proper provisions which will be effective deterrents against food adulteration. The persons who indulge in food adulteration must be dealt with in a proper man-I know some of the Members of the Joint Select Committee whom I have spoken and they felt rather handicapped because they feit that there is a volume of opinion which does not support it. They

felt that if they tried to bring in more strigent measurers, there may be even in this House a volume opinion which may not support them But I feel sure that apart from objections that have been raised by Mr. More regarding persons who are guilty of only technical offences and for whom sufficient safeguards may provided in the Bill, there should be much more stringent punishment for those who are the actual ofenders. I would again and again appeal to the House that, even before this Bill emerges in its final form, more stringent measures to deal with those who are the actual offenders may be brought in.

Lastly, I would say that when the rules are framed, the rules should sufficiently guard against any innocent people being made because they may not be properly educated, as Mr. More has said, and who may have committed only some technical offence. Such persons may be dealt with quite differently as against those who are the actual adulterators. I hope that this will go through well and will operate as soon as possible. It has taken at least one whole year before it will be put in to operation in spite of the urgency and the need for it, in spite of the fact that not only the public are looking forward to this measure being enacted but even the helpless Government are feeling because they cannot proceed such an enactment with proper visions becomes the law.

With these words, I support the measure and I hope my suggestion and amendments will be accepted.

16:42 hrs.

[Mr. Deputy-Speaker in the Chair]

श्री रामेक्वरानन्व: भ्रों यं ऋन्दसी भ्रवसा तस्तभाने अभ्यैक्षेतां मनसा रेजमाने यत्नाधिसूर उदितोविभाति कस्मै देवाय विषा विभ्रेम ।

[श्री रामेश्वरानन्द]

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उपाध्यक्ष महोदय, जो खाद्य पदार्थ मिश्रण संशोधन आ रहा है, उससे सम्बंधित विधयक कई वर्ष पहले बन चुका था और ग्रब फिर संशोधन की स्रावश्यकता पडी । यह संशोधन क्यों किया जा रहा है। क्या म्राप हा यह विचार है कि इस संशोधनमात्र से खाद्य पदार्थों में मिलावट नहीं होगी। जब पहले ग्राप इस खाद्य पदार्थों की मिलावट को नहीं रोक सके तो यह संशोधन भी नहीं रोक सकेगा, यह स्थिति तो निर्विवाद है। कोई भी विधान ग्राप बनायें, वह विधान इस काम को रोक नहीं सकता इस अपराध को रोक नहीं सकता, जब तक कि विधान ो ठीक से लागुन किया जाये।

हम देखते हैं कि चार प्रकार के खाद्य पदार्थ होते हैं । चोष ग्रर्थात चुसने योग्य, चर्बा अर्थात् चबाने योग्य, पेय अर्थात पीने योग्य और लेहय अर्थात चाटने योग्य। इन चारों प्रकार के पदार्थों में मिलावट होती है। ग्राप देखेंगे कि ग्राटे में क्या मिलता है। लकड़ी का बुरादा मिलता है, उसमें उसी प्रकार के कंकड़ पत्थर पीस दिये जाते हैं। **ग्राटे** में क्या क्या नहीं मिलाया जाता । क्योंकि मंत्री महोदय को कभी उसे खाना नहीं पडता इसलिये उन को मालम नहीं है । वह लोगों के मध्य रह कर देखें कि आज **ग्राटा कैसा मिलता है । इसके बाद रह गये** मसाले । ग्राप देखें कि काली मिचौं में क्या नहीं मिलाया जाता । यहां तक कि पपीते के बीज मिलाते हैं। लाल मिर्चों में ईंट का खोरा मिलाया जाता है, हल्दी में पीली मिट्टी मिलाई जाती है। इस का उदाहरण यह है कि ऋगप बाजार में जा कर देखा लें। ऋगपको पिसी हुई हुल्दी, पिसी हुई मिर्च, पिसा हुन्ना मसाला सस्ता मिलेगा और यदि ग्राप बिना पिसा लेना चाहें तो श्रापको वह महंगा मिलेगा। वस्तुतः मिलना चाहिये पिसा हुम्रा ही महिगा क्योंकि उसमें मेहनत लगी है। लेकिन पिसी हुई चीज सस्ती मिलती है, ग्राप खरीद कर

देख लें । कोई ऐसी वस्तू नहीं है जिसमें मिलावट न हो। तेल में गुड़ का शीरा मिलाया जाता है। मैं समझता हं कि खाद्य पदार्थों में क्या सब चीजों में मिलावट है। केवल एक परमेश्वर ही ऐसा रह गया है जिस में शायद मिलावट न हो । सब जगह मिलावट ही मिलावट है

Food Adulteration

(Amendment) Bill

Shri Nambiar (Tiruchirapalli): There is adulteration in God also.

श्री रामेश्वरानन्द : ग्रगर परमेश्वर में मिलावट हो जाती तो यह संसार चलता नहीं। जैसे पहले चलता था वैसे ही ग्रब चलता है और वैसे ही ग्रागे चलता रहेगा। इसलिये मिलावट उसमें नहीं है।

मैं ग्रापके सामने कह रहा था कि मिलावट के बिना स्राज कोई वस्तु नहीं है। इस मिलावट का कारण क्या है। हमको मिलावट के कारणों पर ध्यान देना पड़ेगा । सबसे पहला कारण मिलावट का है हमारा धर्मनिरपेक्ष राज्य । हमारे राज्य में धर्म नहीं रहता । इसलिये प्रत्येक चीज छोटे से ले कर बखे तक ऐसी हो गई है कि लोग सोचते हैं कि जब धर्म नहीं रहता तो कोई ग्रावस्यकता नहीं रह गई है कि हम कोई अपराध न करें। दो ही चीजें हुआ करती हैं। एक तो धर्म श्रीर दूसरे श्रधमं। जब हमारा राज्य निधर्म हो गया है, अधर्म पर आ गया तब किस प्रकार हम उस काम को कर सकेंगे जो धर्म के मार्ग से होता था। छोटे से ले कर बड़े तक सब के सामने धर्म होता या श्रौर उनको भय होता था कि ग्रगर तुम राज्य से बच भी जाग्रोग तो ईश्वर से नहीं बच सकोगे, धर्म से नहीं बच सकोगे । मरने के पश्चात तुम्हारा जन्म पश् पक्षी भ्रादि योनियों में होगा । श्रौर पता नहीं क्या क्या दुःख तुम्हें उठाना पड़ेगा । इसलिये हर व्यक्ति जो या वह इस बात से डरता था। मैं कहना चाहुंगा कि जहां म्राप चाहते हैं कि इसको रोकने के लिये ग्राप वैधानिक उपाय करें

वहां आप के यहां शिक्षा म कोई धार्मिक बात भी आनी चाहिए । अगर नहीं आयेगी तो मैं आपको विश्वास दिलाता हूं कि आप की सरकार इसको सौ जन्मों में भी नहीं रोक सकेगी ।

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दूसरी बात मैं यह कहना चाहता हूं कि मिलावट का दूसरा कारण है मंहगाई। मुझे पता है कि जब मैंने घरोदा में गुरुकुल की स्थापना की तो हमें छः धड़ी का जौ श्रीर 22 सेर का गेंहूं मिला करता था। घी दो रुपये सेर होता था। वह नौ रुपये के लगभग पहुंचा हुआ है।

एक माननीय सदस्य : 1 रुपये सेर ।

श्री रामेश्वरानन्द : हां वर्ष में कभी कभी ऐसाभी होता था। मैं ग्रापके सामने कहना चएहता हूं कि महिगाई इसका सबसे मुल कारण है। यदि खाद्य पदार्थ सस्ते हो, पेय सस्ते हों, चाटने योग्य वस्तुयें सस्ती हों, सारी वस्तुयें सस्ती हों तो उसमें कोई मिलाने वाला मिला नहीं सकता । मिलाया इसलिये जाता है कि खाद्य पदार्थ महगे हैं ग्रीर जो ग्रखाद्य वस्तुयें हैं वे मंहगी नहीं हैं। इसलिए उसमें मिलावट कर के लोग लाभ उठाते हैं यदि ग्राप इस ग्रपमिश्रण को रोकना चाहते हैं तो ग्राप को खाद्य पदार्थों को सस्ता करना होगा। वैसे भ्राम इस को नहीं रोक सकते। म्राप खाद्य पदार्थ ज्यादा पैदा कर नहीं सकते । इसका कारण योह है कि हमारी मूमि कम होती जाती है, ग्रीर जन संख्या बढ़ती जाती है। जब तक ग्राप खाद्य पदार्थों के उत्पादन में वृद्धि नहीं करेंगे तब तक श्राप्त इस श्रपमिश्रण को नहीं रोक सकते । हमारी भूमि सिकुड़ती जा रही है, वैसे भी हर साल चालीस लाख जन संख्या बढ़ जाती है, फिर विदेशों से भी हिन्दू ग्रा रहे हैं, जैसे पाकिस्तान से । लंका से पांच लाख 25 हजार ग्रा रहे हैं ग्रीर 15 लाख की समस्या बनी हुई है, ब्रह्मा से भी लोग श्रा रहे हैं, ग्रीर दूसरे देशों से भी लोग ग्रावेंगे, उनकी कोई रोक नहीं सकेगा, क्योंकि श्रापकी नीति उदासीनता की है। इस भवस्था में

आप खाद्य अपिमश्रण को रोक सकेंगे, यह मेरी बुद्धि नहीं मानती ।

तीसरी महत्वपूर्ण बात मैं भ्रापके सामने यह रखना -चाहता हूं कि इसको कैसे रोका सकता है। जैसा श्रभी महिला सदस्या जीने कहा कि इसके लिए कठोर दंड होना चाहिये उनसे मैं सहमत हूं। परन्तु दंड दे कौन किसको दंड दिया जाए ? मैं ग्रापको दिल्ली की बात बता सकता हूं, सारे भारत की बता सकता हूं। ग्रापने जो खाद्य ग्रपमश्रिण रोकने के लिए इंस्पेक्टर रखे हैं उनका दुकनदारों से मासिक बंधा है ग्रौर दुकानदार उनको माहवार कुछ देते हैं। जो व्यक्ति देता नहीं है उस बेचारे का चालान हो जाता है स्रौर जो माहवार देता है उसका चालान नहीं होता । श्राप के पास क्या प्रमाण है कि श्राप इस को रोक सकते हैं ? ग्रापका जो 150 रुपए मासिक का इंस्पेक्टर है वह महीने में हजारों की आय करता है। इसका आप के पास कोई प्रबंध नहीं है। प्रत्येक व्यक्ति कहता है, प्रत्येक सदस्य चाहता है कि ये लोग ईमानदार हों, लेकिन ईमानदारी की कोई सीमा भी होनी चाहिए । ग्रापको ईमानदार ग्रादमी मिल सकते हैं, लेकिन ग्रापके राज्य में ग्राज ईमानदार श्रीर बेईमान के बीच कोई अन्तर नहीं किया जाता। जो ग्रादमी ईमानदाए होगा उसको क्या पुरस्कार मिलेगा और जो बेईमान होगा उसे क्या दंड मिलेगा ऐसा नहीं है। इसलिए मैं कहता हूं कि ग्रापकी दंड प्रक्रिया बहुत सरल है। एक व्यक्ति की मृत्यु को भी मैं कुछ नहीं मानता। जो व्यक्ति खाद्य पदार्च में मिलावट करता है, वेह एक व्यक्ति या एक परिवार को हानि नहीं पहुंचाता बल्कि सहस्रो ग्रीर सैकड़ों को हानि पहुंचाता है। ऐसे ग्रपराज के लिए केवल एक व्यक्ति को फांसी देना पर्याप्त दंड नहीं होगा । उस मिलावट से जितने लोग लाभ उठाते हैं, उनको लाल किले के सामने खड़ा कर के गोली से उड़ा दिया जाए, उन पर मुकदमा चलाने की जरूरत नहीं है।

[श्रीरामेश्वरानंद]

ग्रगर हमारे पास कभी शासन सूत्र ध्राया तो हम इस प्रकार इस ग्रपराध को रोक कर दिखा देंगे। इस तरह से इस को नहीं रोका जा सकता। ग्राज एक एक व्यक्ति सहस्रों नोगों के जीवन के साथ खिलवाड़ कर रहा है। इसलिए मैं ग्रापको कहना चाहता हूं कि ग्रापका दंड भी बडा कोमल है।

दंड शासित प्रजा सवी, दंड एवाभिरक्षति, दंड सुप्तेसु जार्गात, दंडम् धर्म विदुर्बधा : ।
मनु महाराज ने कहा है कि दंड ही सुरक्षा कर सकता है । क्या कठोर दंड देना कोई ऐसी बात है । क्या दंड देना अपराध है ? मनु महाराज कहते हैं जो सृष्टि के सबसे पहले राजा ये और स्वामी दयानन्द जी ने भी कहा है जो कि स्वतंत्रता के सबसे पहले पुजारी थे, कि कठोर दंड के बिना काम नहीं चल सकता । इसलिए आपको कठोर दंड देना पड़ेगा ।

ग्राज ग्रापके न्यायालय हैं, उनमें क्या होता है ? एक व्यक्ति पकड़ा जाता है तो उसके खिलाफ जो गवाह हैं उनसे जिरह भी होती है, ग्रगर वैसे नहीं मानते तो उन गवाहों को धमकी दी जाती है। ग्रगर वह तव भी नहीं मानता तो उसके रिश्तेदारों और परिवार बालों को कहा जाता है कि यह हमारे खिलाफ ऐसी गवाही दे रहा है हम इसको देखेंगे। उपाध्यक्ष महोदय, जब गवाह सुरक्षित नहीं है, तो वह कसे ईमानदारी से गवाही दे सकता है। मैं ग्रापको कहना चाहता हूं कि यह रुकना चाहिए। ग्रगर ग्राप गवाहों को सुरक्षा प्रदान करें तो ग्रपराध रुक सकता है।

बाज अवस्था यह है कि जब कोई पकड़ा जाता है तो सत्तारूढ़ दल के लोग जा कर मेजिस्ट्रेट की कलम पकड़ लेते हैं, दंड नहीं देने देते। आपको पता नहीं हैं। हमको पता है। ये घटनाएं प्रति दिन होती हैं। दूसरी तरफ यह हो रहा है कि जो इंस्पैन्टरों को देता नहीं है, उसको पकड़ लिया जाता है। आज ईमानदार व्यक्ति सजा पा जाता है, जो बेईमान हैं स्रौर जो खाद्य ग्रपिश्रण करते हैं वे सजा नहीं पाते ।

(Amendment) Bill

मैं एक ग्रौर सुझाव देना चाहता हूं। ग्राप इस काम के लिए केवल नौकरशाही पर निर्भर न रहें। हमारे नन्दा जी यहां बैठे हैं। इन्होंने कुछ समितियां बनायी हैं सदाचार समिति बनायी है, बडी पवित्र भावना है। लेकिन मैं नन्दा जी को कहना चाहता हं कि वे इस प्रकार खाद्य ग्रपमिश्रण को नहीं रोक सकेंगे जैसे पहले शासक वेष बदल कर रात में श्रीर दिन में स्वयं जाया करते थे उसी तरह से अगर यह मंत्रिमंडल चले तो आप देखेंने कि कितने स्रादमी पकडे जाते हैं, स्रीर उन लोगों पर मुकदमा नहीं चलना चाहिए । लेकिन करे कौन यह काम । श्राज ग्रगर कहीं मंत्री महोदय जाने वाले होते हैं तो उसकी सूचना भ्रष्ट लोगों को पहले से ही हो जाती है श्रीरवहां सारी, तैयारियां हो जाती

इस विघेयक में जो यह संशोधन लाया गया है, इसका मैं स्वागत करता हूं और मगर सरकार हमारा सहयोग चाहे तो हम व्यक्तिगत सहयोग भी देंगे। परन्तु यह काम ईमानदारी से हो, सचाई से हो। लेकिन हम इधर से कोई बात कहते हैं तो वह समझते हैं कि ये विरोधी दल के लोग हैं इसलिए ऐसी बातें कहा ही करते हैं। हमारी बातों पर कोई ध्यान नहीं दिया जाता। इसलिए मेरा नम्प्रता से निवेदन है कि इतने सारे सालों में यदि म्राप कोई भ्रच्छा विधेयक लाए हैं तो मेरे विचार में यह है, जो कि सर्वोत्तम है, इससे हमारे देश की 44 करोड़ जनता को बड़ा लाभ होगा। इससे हमारे देश के लोगों का हित होगा।

उत्पादक किसान मिलावट नहीं करता है। बीच वाले मिलाते हैं। इसलिए ग्रापने यह संशोधन ला कर बहुत ग्रच्छा काम किया है। इस को पास करने में जो इतना पांच 6 घंटे का समय लगाया गया इस की जरूरत नहीं थी, इतना समय नहीं लगना चाहिए था।

इस के प्रतिरिक्त मैं यह भी कहना चाहता हूं कि इस संशोधन के बिना भी जो पहले कानून था उस के आधार पर भी लोग सना पा सकते थे अगर उन को ईमान-दारी से सजा दी जाती । लेकिन आपके इंस्पेक्टर अच्छे नहीं हैं । इसलिए मेरा सुझाव है कि केवल अधिकारियों पर ही निर्भर न रहिए, कुछ अपने हाथ पांव भी चलाइए तब यह काम होगा ।

मेरा इतना ही ग्राप से निवेदन है।

Mr. Deputy-Speaker: Any hon. Member willing to speak Shri Himatsingka.

Shri Mohan Swarup: I also want to speak

Shri Vishram Prasad (Lalgani): What about Shri Mohan Swarup from my party?

Mr. Deputy-Speaker: I have called Shri Himatsingka.

Shri Himatsingka (Godda): This Bill has made certain changes in the existing Act, and has provided for more deterrent punishment by changing some of the penal provisions. All these things are already in the existing Act. Therefore, if the Act had been properly enforced, I think a lot of deterioration could have been stopped.

Mr. Deputy-Speaker: He may continue tomorrow.

17 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(ii) Reported speech of Shri G. V. Ketkar at Poona assassination of Mahatma Gandhi

Dr. Sarojini Mahishi (Dharwar North): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Reported speech of Shri G. V. Ketkar at Poona regarding the plan of Nathuram Godse to assassinate Mahatma Gandhi."

श्री हे । श्री । पाटिल (यवतमाल) : उपाध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हं । दिनांक 16-11-64 को मैं ने श्रीर हमारे अन्य एम० पी० साथियों ने महात्मा माधी की हत्या करने की नाय राम गोडसे की योजना के बारे में केतकर द्वारा पना में दिये गये कथित भाषण की भ्रोर गृह-कार्य मंत्री महोदय का ध्यान दिलाने की कोशिश की थी। उस के बारे में हम गह मंत्री जी से मिले भी थे लेकिन उन्हों ने कहा कि यह स्टेट मैटर है, स्टेट सबजैक्ट है ग्रौर ऐसा कह कर उसे रिजैक्ट कर दिया था। कल मैंने पेपर्स में देखा कि राज्यसमा में इस मामले को लिया गया ग्रीर राज्य सभा में सरकार द्वारा एक स्टेटमेंट दिया गया। उस के बाद मैं ने फिर एक फैश नोटिस दिया । ग्रगर वह न दिया होता तो यह मामला आज नहीं आ सकता था। मैं यह जानना चाहता हूं कि राज्य सभा में पहले लोकसभा में स्टेटमेंट न देते हए राज्य सभा में सरकार की ब्रोर से इस मामले को लिया जाना और उस पर उन का स्टेटमेंट दे देना कहां तक उचित या क्योंकि लोकसभा में इस के बारे में तो नोटिस पहले यानी 16-11-64 को ही दे दिशा गया या लेकिन यह कह कर कि वह राज्य का मामला है

[ओ दे॰ शि॰ पाटिल]

उस को नहीं लिया गया था। अगर मैं उस के बाद्र फिर फैश नोटिस न देता तो यह मामला इंग्डस में नहीं आ सकता था इसलिए यह मेरा व्यवस्था का प्रश्न है कि ऐसा रवें य्या सरकार द्वारा क्यों अपनाया गया।

Mr. Deputy-Speaker: There is no point of order. Your name is there and you can also ask a question.

The Minister of Home Affairs (Shri Nanda): Sir, following the recent release of the three convicts of the Mahatma Gandhi Murder Case, certain reports have appeared in the Press which have caused intense pain and resentment. According to these reports which have subsequently been confirmed by the State Government, a meeting was organised at Poona on November 12, 1964 to felicitate two of the convicts-Gopal Godse and Vishnu Karkare—on their release. Presiding over the meeting. Ketkar, Editor of Tarun Bharat. claimed that he had known of the intention of Nathuram Godse to assassinate Mahatma Gandhi and had conveyed this information to the late Shri B. G. Kher, the then Chief Minister of Bombay, through Balu He is Kaka Kanetkar. further reported to have said that he had made an attempt to dissuade Nathuram Godse from carrying out his intention. Shri Ketkar repeated the statement substantially at another meeting held on November 15, 1964 at Poona to mark the death anniversary of the assassin of Mahatma Gandhi. As both Balu Kaka Kanetkar and Shri Kher are now no more, it has not been possible immediately to verify Shri Ketkar's claim having communicated his knowledge of the intention to assassinate Gandhiji to Shri Kher. Government are making a thorough inquiry into matter with the help of old records and in consultation with the Government of Maharashtra, Meanwhile, I understand that the District Magistrate of Poona has passed orders of detention under Rule 30 of the

Defence of India Rules against Gopal Godse, N. G. Abhyankar, P. V. Davre and G. V. Ketkar to prevent them from acting in a manner prejudical to the maintenance of public order and public safety. Of these, Abhyankar and Davre have already been taken into custody. As Ketkar is not traceable at Poona, attempts are being made to ascertain where-abouts with a view to detaining him. (An Hon. Member: surrendered in Madras). The District Magistrate, Ahmednagar, has passed a similar order of detention against V. R. Karkre and he has been taken into custody. The State Government are alive to the situation posed by the activities of these and other undesirable persons and are exercising all possible vigilance. They are also giving very close consideration to any other measures that may be called for.

Whatever the truth or otherwise of this matter, the fact that the death anniversary of the assassin of one of the greatest men of all times, whose memory is highly venerated and cherished not only in this country but throughout the world, should be observed and that the other ex-convicts should be felicitated on their release at a public function has come as a profound shock to the Government and the people of this country. It is amazing that an act so revolting to human decency and the highest values cherished by this ancient land since the dawn of time should hold an appeal even to an infinitesimal section of our people.

Dr. Sarojini Mahishi: A shocking confession by a Poona journalist, 16 years after the most reprehensible crime, has now brought to light certain things as if foreknowledge of the crime was no offence. May I know what steps Government are going to take to curb such antinational elements and the special steps Government are going to take in this case?

Shri Nanda: These are two things: special steps in this case will depend upon the further enquiries that may be made. Certain people are detained in certain jails and therefore any further enquiries to be made will lead to something as to what action can be taken in this case. As regards the general measures to be adopted in order to prevent the play and growth of such forces, this matter is before us all the time and with the help of the community, and the leadership of all sections, I think even more can be done than has been done.

Dr. Sarojini Mahishi: I may be allowed to put one more question.

Mr. Deputy-Speaker: Only one question.

Shrimati Subhadra Joshi (Balrampur): Is it a fact that some RSS leaders participated in the Godse reception and, if so, will the Government enquire into other such activities of the RSS and consider the question of banning it again?

Shri Nanda: Any further ramification of this certainly will have to be looked into. In this case, a person who had connection with the RSS, resigned and left the RSS, whatever the implications may be.

Shrimati Subhadra Joshi: One more question.

Mr. Deputy-Speaker: No second question.

Shri Ansar Harvani (Bisauli):
Following the assassination of the Father of the Nation, the RSS was banned. May I know the reasons which led the Government to withdraw the ban, and in view of the fact that Godse was given a reception by the RSS leaders, will the Government consider banning it again?

Shri Nanda: The suggestion that is made will certainly have to be considered; but it was done long ago.

Shri S. S. More (Poona): May I know whether the Government knows

that Mr. N. G. Abhyankar happens to be a member of the court of the University of Poona and also a member of the executive, and do the Government consider the necessity of removing such persons from educational institutions? Otherwise they will disseminate poison,

Importance

Shri Nanda: This will be a matter which can be considered.

श्री दे शि पाटिल श्री केतकर ने गांधी जी की हत्या होने की पूर्व सूचना होने का दावा किया है तो हत्या के षड्यंत में शामिल होने के लिए कार्यवाही क्यों नहीं की गयी ? गोडसे का बाहर ग्राने पर जो सार्वजनिक स्वागत समारोह हुन्ना है उस की जानकारी महाराष्ट्र सरकार को थी या नहीं ?

श्रीनन्दाः मैं इस का जवाब दे चुका हूं।

श्री तुलझीतास जावव (नांदेड़) :
महाराष्ट्र में एक छोटे से क्लास की जो यह
अवांछित मनोवृत्ति है यह कोई आज की
नहीं है बिल्क गांधी जी के बारे में जिस
दिन खून होने वालर या उस दिन 11 बजे
कई स्कूलों में बोड्स पर लिखा हुआ या कि
शाम की पांच बजे आज एक अमूतपूर्व घटना
दिल्ली में घटित होने जा रही है। अभी भी
छूटने के बाद जो उन की स्पीच हुई है, वह
मराठी अखबारों में छपी है मैं उसे पढ़ कर
बतलाता हूं। जो ला मिनिस्टर हैं वह अच्छी
तरह मराठी जानते हैं।

Mr. Deputy-Speaker: Only ask a question.

Shri Tulshidas Jadhav: I want to explain how these mentalities are increasing.

> ''श्री डावरे ग्रापल्या भाष्णांत म्हणाले कीं, विशाल सह्याद्रीकार सांगतात कीं, नयूरामला हुतात्मा बनवू नका। हुतात्मा बनवून होत नसतो तर

[Shri Tulsidas Jadhav]

ह गारना त्याच्या स्रंतः प्रेरणेने होत स्रसतो, ह तात्मा बनणें म्हणजे विशाल सहया-द्रीवा संगदक बनणे नव्हे । होतातम्य पत्करण्यासाठों यज्ञांत ग्रापल्या देहाची माहती द्यावी लागते । हतात्मा होणें म्हगर्ने सरकारी पैशानं परदेशची वारी करगें नव्हे । नथरामनें कोणाचाहि गांधी जों वासुद्धा देख केला नव्हता नथ-रामच्याविरुद्ध बोलणाप्या कावस्यांना मी एउडेव सांगती कीं, नयरामचा द्वेष करूं नका, ही कालजी तुम्ही ध्या ।" इन लोगों की तरफ़ से समाज को यहां तक धमकी दी जाती है कि

Deputy-Speaker: You Mr. are making a speech.

Shri Tulshidas Jadhav: I am putting a question. I am explaining the whole matter.

Mr. Deputy-Speaker: This is not the time for explanation.

भी तलसीदास जाषव : महोदय, कूपा कर के जरा सून लीजिए कि महाराष्ट्र में क्या हो रहा है।

Mr. Deputy-Speaker: You may base your question on any fact or any statement in the paper. But what is your question?

श्री तलसीदात जाषव : उस वक्त भी ऐसी मनोवत्ति चलती थी ग्रीर ग्रव फांसी देने ग्रीर छूट कर ग्राने के बाद भी वहां पर पुण्य-तिथि मनाई जाती है, हतात्मा बनाया जाता है। जब महाराष्ट्र में ऐसी मनीवृत्ति बन रही है स्रोर इस प्रकार की धमिकयां दी जा रही हैं तो जो लोग बोलने ग्रीर लिखने में इस प्रवत्ति के लोग हैं, सरकार उन के विरुद्ध क्या कार्यवाही कर रही है और क्या सरकार को मालुम है कि महाराष्ट्र में क्या इहो रहा है ?

भी नंदा: मैं सहमत हूं इस बात से कि इस किस्म की मनोवृत्ति को नाबुद करना चाहिए ग्रीर इस के लिए प्रयत्न करना चाहिए । इस एक्स्डैंक्ट से जो मने बित्त जाहिर होती है स्रोर वहां पर जो हालत है, उस को खत्म करना जरूरी है। इसके लिए सरकार तो जरूर कुछ न कुछ कदम उठायेगी. लेकिन समाज को भी बहुत कुछ करना है। कल मुझे यह कहा गया कि गांधी स्मारक निधि की तरफ़ से कोई ग्रान्दोलन करने की बात है। वह होना चाहिए ग्रीर हम सब को साथ देना चाहिए। मगर इस के ग्रलावा सरकार की तरफ़ से जो कदम उठाए जाने हैं, उन के बारे में महाराष्ट्र गवर्नमेंट भी सोच रही है स्रौर हम भी सोच रहे हैं।

Shri Sonavane (Pandharpur): May I know whether it has been brought to the notice of the Government both Maharashtra that at the Centre and immediately after the assassination of the Father of the Nation, sweets were distributed by some persons connected with the know of these events? Will this fact also be enquired into and these people will be traced brought to book?

Shri Nanda: When they look into these things, they can go into that matter also.

भी ज्वा॰ प्र॰ ज्वोतिषी (सागर) : क्या सरकार ने इस बात का पता लगाया है कि इस फ़ंक्शन का इन्तजाम किन ल गों ने किया, कौन लोग इनवाइट किये गये थे. इनवाइट करने वाले लोग कौन थे श्रीर किन लोगों ने इस के लिए राशि दी?

एक मानतीय सदस्य : क्या उन में से किसी को गिरफ्तार किया गया है ?

श्री नंदा : कुछ लोगों को गिरक्तार किया गया है भीर बाकी क्या किया जायेगा, उस के बारे में मैं ग्रभी नहीं कह सकता।

श्री द्वारका दास मंत्री (भीर) : श्रभी मंत्री महोदय ने बताया कि 12 तारीख़ श्रीर

15 तारीख़ को दो स्वागत-समारोह हुए। मैं यह जानना चाहता हूं कि क्या ये स्वागत-समारोह कुछ लोगों ने व्यक्तिगत रूप से बुलाए थे या इन के पीछे कुछ दल, गृट हैं, भगर हैं, तो क्या सरकार ने इस सम्बन्ध में कुछ अधिक जानकारी ले कर उन केविरुद्ध कार्यवाही करने के सम्बन्ध में कुछ कदम उठाए हैं?

श्री नन्ता : ये दोनों वार्ते महाराष्ट्र गवर्नमेंट की तरफ से हो रही हैं।

Shri M. Malaichami (Periyakulam): In view of the fact that Shri Ketkar has issued a statement that he was aware of the plan to assassinate Mahatma Gandhi, may I know whether any time limit has been fixed for the completion of the enquiry in the matter; if not, may I know when the enquiry is expected to be completed?

Importance

Shri Nanda: I cannot give any date. It must be vigorously pursued and very soon concluded.

Mr. Deputy-Speaker: The House stands adjourned till eleven of the clock tomorrow.

17.16 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 26, 1964/Agrahayana 5, 1886 (Saka).